

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE, AT PUNE**

ORIGINAL APPLICATION NO. 61 OF 2025

**SUPREME PALLACIO CO -OPERATIVE HOUSING SOCIETY
... APPLICANT**

VERSUS

STATE OF MAHARASHTRA & ORS.

...RESPONDENTS

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PUNE

DATE: 14 /11/2025



Advocate for the Respondent No.4

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE, AT PUNE**

ORIGINAL APPLICATION NO. 61 OF 2025

SUPREME PALLACIO CO -OPERATIVE HOUSING SOCIETY
... **APPLICANT**

VERSUS

STATE OF MAHARASHTRA & ORS.
...**RESPONDENTS**

REPLY ON BEHALF OF RESPONDENT NO. 4

MAY IT PLEASE THE HON'BLE TRIBUNAL

1. At the outset, the Respondent No.4 in the present proceedings denies everything that is contrary to what is stated herein and/or inconsistent herewith as if the same is set out in extenso and specifically traversed. The Respondent No.4 submits that, nothing not expressly admitted herein ought to be taken as admitted by the Respondent No.4 or be deemed to have been admitted by the Respondent No.4 for want of specific traverse. The Respondent No.4 states that for the purpose of brevity, the Respondent No.4 has not denied each and every allegation, statement and contention of the Applicant which is ex-facia contrary to the contention of Respondent No.4 and its stand in the present case except to the extent that such allegation, statement or contention necessitate, cogent, warrant or reply. The Respondent No.4 also further reserves its right to file any additional reply if at all any affidavit filed by the Applicant or any other Respondent.

2. It is alleged in the Original Application that there is a continuous noise pollution by Respondent No.4 and hence environmental damage compensation is sought by the Applicant. It is submitted that the Original Application filed by the Applicant is baseless, misconceived, and liable to be dismissed on the following grounds, which are without prejudice to one another and the fact that the present application is not maintainable under the provisions of the NGT Act, 2010. The Applicant has failed to substantiate the substantial question relating to the environment under the provisions of Section 2 (m) of the NGT Act, 2010.
3. The present Reply is being filed on behalf of this Respondent to the Original Application filed by the Applicant. The Respondent No.4 reserves its right to file an additional reply at a later stage if required.

(I) **PRELIMINARY OBJECTIONS**

4. The Applicant in the present Original Application has prayed that –
‘4. Direct the Respondents Maharashtra State Government to suspend the EC dated 30.08.2022 until adequate pollution control measures are implemented and penalty amount for violations are deposited by Project Proponent;’

The Respondent No.4 submits that according to the Section 15(C) (2) of the Environment (Protection) Act, 1986; the Applicant ought

to have had approached the Adjudicating Officer but instead of approaching the Adjudicating Officer first, the Applicant chose to file the present Application. Thus, the present OA is not maintainable as the prayer made is before the wrong forum. It is a trite law, that a party cannot do an indirect act, which is not permissible directly in law.

5. The Respondent No.4 submits that the as per Rule 7 of the Noise Pollution (Regulation and Control) Rules, 2000, which states that 'if the noise level exceeds the ambient noise standards by 10dB (A) or more given in the corresponding columns against any area/zone, make a complaint to the authority'. The Respondent No.4 further submits that the Applicant in the present Application instead of approaching Appropriate Authority has directly approached this Hon'ble Tribunal. The appropriate authority as designated in the State of Maharashtra is the Deputy Commissioner of Police in the respective zone. The Applicant has failed to comply with this requisition and has approached this Hon'ble Tribunal directly, which is impermissible in law. Copy of the notification issued by the State of Maharashtra pertaining to the designating of appropriate authorities under the Noise Pollution (Control and Regulation) Rules, 2000 is annexed hereto and marked as **ANNEXURE – R-1**.

(II) **FACTS OF THE PRESENT CASE**

6. The Respondent No.4 is a Limited Liability Partnership incorporated under the provisions of the LLP Act, 2008 having its registered address at Pride House, 5th Floor, Near Pune University Circle, Shivaji Nagar, Pune Maharashtra 411005. The Respondent No.4 is engaged in activities of Real Estate.
7. The Respondent No.4 is constructing the present project at the Survey No. 291, Village – Baner, Taluka – Haveli, Pune – 411045. The Respondent No. 4 and has received Environmental Clearance for the said project on 30th August 2022. The present project comprises of Building A which is 2 Basement Floors +Ground +Mezzanie +P6 (Resecreational Floor) +21 floors and now presently sanctioned 2 Basement Floors + Ground + Mezzanie + 5 Podium + P6 (Recreational Floor) + 1st Floor to 12th Floor + 14th Floor to 15th Floor. The project is situated on a plot of land, which is classified as residential cum commercial zone. (**Refer to Page No. 31 to 40**)
8. The Respondent No.4 has received Consent to Establish on 27th March 2023, which is valid for period up to commissioning of the project or five years whichever is earlier. Copy of the Consent to Establish dated 27th March 2023 is annexed and marked as **ANNEXURE-R-2**.

9. The Respondent No.4 is also in receipt of the requisite permissions from the Respondent No.3 (PMC) for construction of the said project.

(III) PARA-WISE REPLY

10.The Respondent No.4 submits that averments made in para 1 to para 2 are matter of record and does not warrant reply of Respondent No.4.

11.The Respondent No.4 submits that averments made in para 3 is matter of record and does not warrant reply of Respondent No.4.

12.The Respondent No.4 submits that as far as the contents with averments made in para 13.7 are concerned, the allegations made therein are denied by the present Respondent No.4. The Respondent No.4 is complying with the terms and conditions of the Environmental Clearance and Consent to Establish.

13.The Respondent No.4 submits that averments made in para 4 is denied by the Respondent No.4. The Respondent No.4 is implementing the measures for controlling for noise and dust emissions. The Respondent No.4 submitted a Six Monthly Compliance Report for the period of July 2024 to December 2024 to the Chief Conservator of Forest, Ministry of Environment and Climate Change dated 1.12.2024. In the said Compliance Report (in the table and point no. XVIII), it is mentioned that the Respondent No.4 is complying with the said general condition (Ambient Noise Levels). The Respondent

No.4 filed latest Six Monthly Compliance Report of January 2025 to June 2025 to the Chief Conservator of Forest, Ministry of Environment Climate Change dated 15.05.2025. In the said Compliance Report (in the table and point no. XVIII) also, it is mentioned that the Respondent No.4 is complying with the said general condition of Ambient Noise Levels. A Report of Noise Monitoring is also enclosed in the said Six Monthly Compliance Report. Copy of the Six-Monthly Compliance Report for the period of July 2024 to December 2024 is annexed and marked as **ANNEXURE-R-3.** Copy of the Six-Monthly Compliance Report for the period of January 2025 to June 2025 is annexed and marked as **ANNEXURE-R-4.**

14. The Respondent No.4 submits that averments made in para 5 is denied by the Respondent No.4. The Respondent No.4 submits that the said noise and air emissions cannot be attributable to the Respondent No.4 only.
15. The Respondent No.4 submits that averments/allegations made in para 6 to para 15 are denied for want of knowledge.
16. At para 16 to para 19, the Applicant has annexed Hon'ble Supreme Court of India judgements, to which the Respondent No.4 does not wish to comment upon as the same do not apply to the present case.

17. The Respondent No.4 submits that averments made in para 21 to para 30 are denied by the Respondent No.4 the same have already been dealt by the Respondent No.4 in para 5 of the reply.
18. The Respondent No.4 submits that averments/allegations made in para 31 is denied by the Respondent No.4. The Respondent No.4 submits that as per the Schedule AMBIENT AIR QUALITY STANDARD IN RESPECT OF NOISE of Noise Pollution (Regulation and Control) Rules, 2000, the permissible limit in Residential Area is 65 dB (A) in Day Time and 55 dB (A) in Night Time. The Applicant in present Application has made incorreced statement in the said paragraph. Be that as it may, it is to be seen as to which range shall be applied to the present project as the land of the Respondent No.4 is classified as residential zone.
19. The Respondent No.4 submits that averments made in para 32 is denied by the Respondent No.4. The Respondent No.4 submits that the Respondent No.4 is complying with rules and regulations of the Noise Pollution (Regulation and Control) Rules, 2000.
20. The Respondent No.4 submits that averments/allegations made in para 33 to para 40 are denied for want of knowledge.

21. The Respondent No.4 submits that averments made in para 41 to para 43 are matter of record and does not warrant reply of Respondent No.4.
22. The Respondent No.4 submits that with respect averments made in para 44, the same have already been dealt by the Respondent No.4 in para 17 of the reply.
23. The Respondent No.4 submits that averments made in para 45 and para 46 are denied by the Respondent No.4. The same have already been dealt by the Respondent No.4 in para 12 of the reply.
24. The Respondent No.4 submits that averments made in para 47 is matter of record and does not warrant reply of Respondent No.4.
25. The Respondent No.4 submits that averments made in para 48 is denied by the Respondent No.4. The Respondent No.4 submits that the Respondent No.4 submitted a Six Monthly Compliance Report for the period of January 2025 to June 2025 to the Chief Conservator of Forest, Ministry of Environment and Climate Change dated 15.05.2025. In the said Compliance Report **(in the Table B, Operation Phase and point no. I)**, it is mentioned that solid waste which is generated at the site is being segregated on the site and dry waste will be collected by the Municipal Waste Collection Vehicle on periodical basis.

26. The Respondent No.4 submits that averments made in para 49 and para 50 are denied by the Respondent No.4. The Respondent No.4 further submits that from the photographs which are annexed by the Applicant, the water logged in the Applicant's premises fails to depict how Respondent No.4 is liable for the water log situation.
27. The Respondent No.4 submits that averments made in para 51 is denied by the Respondent No.4.
28. The Respondent No.4 submits that averments made in para 52 is matter of record and does not warrant reply of Respondent No.4.
29. The Respondent No.4 submits that averments made in para 53 is denied by the Respondent No.4. The Respondent No.4 further submits that the Respondent No.4 is complying with terms and conditions of the Environmental Clearance and the Consent to Establish.
30. The Respondent No.4 submits that averments/allegations made in para 54 to para 57 are denied for want of knowledge.
31. The Respondent No.4 submits that averments/allegations made in para 59 to para 66 are denied for want of knowledge.
32. The Applicant in 4th Prayer clause in the present Application has prayed for cancellation of the Environmental Clearance; to which contention of the Respondent No.4 is that cancellation of Environmental Clearance for want of implementation adequate

measures for control of noise and dust emissions would be unreasonable. An identical issue was dealt by the Hon'ble National Green Tribunal, Central Bench in the case of ACC Limited Vs MP SEIAA, Appeal No. 09/2022, where the Hon'ble Tribunal applied Doctrine of Proportionality, in that case Hon'ble Tribunal refused to cancel the Environmental Clearance for violation in General Condition in the Environmental Clearance. Copy of the judgement of the Hon'ble National Green Tribunal, Central Bench dated 24th August 2022 is annexed and marked as **ANNEXURE-R-5**.

33. The Respondent No.2 further states that the Applicant has merely on these surmises proceeded to file the present O.A without substantiating his case and pointing out the specific instances of pollution on the part of the Respondent No.4. The Applicant has not produced any documentary evidence showing substantial question related to the environment. As per the Section 2(m) of the National Green Tribunal Act, 2010; the Applicant needs to satisfy the Hon'ble Tribunal regarding the substantial question relating to the environment in the present Original Application. The Applicant has merely proceeded to file this OA based on information received by him by using photographs and using Noise Monitoring Application.

The Applicant has miserably failed to make out the case of alleged pollution against the present Respondent.

34. The Respondent No.4 submits that the work of excavation undertaken by the Respondent No.4 has been concluded and that the heavy machinery has now been dismantled.

RESPONSE TO THE REPLY OF RESPONDENT NO.2 (MPCB)

35. The Respondent No.4 submits that averments made in para 1 to para 3 are matter of record and does not warrant reply of Respondent No.4.

36. The Respondent No.4 submits that averments made in para 4 are denied by the Respondent No.4. The Respondent No.4 submits that work of excavation has been concluded and heavy machinery has now been dismantled. The Respondent No.4 further submits that the Noise Pollution and Air Pollution cannot be attributed to the Respondent No.4 alone; the Respondent No.2 shall take other factors such traffic, other commercial activities into consideration.

37. The Respondent No.4 further submits that the Respondent No.2 issued an proposed direction dated 9th September 2025 to which the Respondent No.4 sent an letter to the Respondent No.2 dated 24th September 2025; in the said letter it has mentioned by the Respondent No.4 that –

- a) The adequate acoustic barrier is provided on the plot periphery as per the government norms whose height is 25 feet. (Photos are annexed in the said letter)
- b) Metals/Sand are stored in designated area, cements bags are stored in godown and steel bars are stored in steel yard. (Photos are annexed in the said letter)
- c) Smog gun was deployed near excavation area to create mist.
- d) Water sprinkling is carried out manually on internal roads to avoid dust pollution due to movement of trucks carrying excavated or other materials. (Photos are annexed in the said letter)
- e) The Spot noise level was regularly monitored with Property Managing team of nearby resident colonies and found to be acceptable levels. For past two months detailed noise level monitoring was done on weekly basis. (Reports are annexed in the said letter)
- f) Ambient Air Quality monitoring device has been placed at the site to monitor Ambient Air Quality and record for the same are being maintained. (Photos are annexed in the said letter)

Copy of the letter dated 24th September 2025 is annexed and marked as **ANNEXURE-R-6.**

RESPONSE TO THE REPLY OF RESPONDENT NO.3 (PMC)

38.The Respondent No.4 submits that averments made in para 1 to para 10 are matter of record and does not warrant reply of Respondent No.4.

39.The Respondent No.4 submits that the Respondent No.3 has observed that the Respondent No.4 has taken all the necessary precautions/measures.

40.The Respondent No.4 submits that averments made in para 12 are matter of record and does not warrant reply of Respondent No.4.

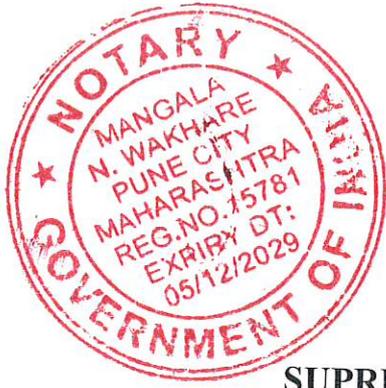
41.It is most respectfully submitted that in view of the submissions made hereinabove, the Applicant is not entitled for any relief from this Hon'ble Tribunal. It is prayed that this Hon'ble Tribunal may kindly be pleased to dismiss this present application with heavy costs as the same is an abuse of the process of law. The present Application is not maintainable in eyes of law. It is therefore, submitted that, nothing survives in the present OA and the present Applicant needs to be dismissed. The Respondent No.4 reserves its right to file a detailed reply if necessitated.

PUNE

DATE: 14/11/2025



ADVOCATE FOR RESPONDENT NO.4



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

AT PUNE

ORIGINAL APPLICATION NO. 61 OF 2025 (WZ)

SUPREME PALLACIO CO -OPERATIVE HOUSING SOCIETY

... APPLICANT

VERSUS

STATE OF MAHARASHTRA & ORS.

...RESPONDENTS

AFFIDAVIT IN SUPPORT OF REPLY

MAY IT PLEASE THE HON'BLE TRIBUNAL

I, Mr. Vineet K. Goyal, adult, occupation: business, having office at 102, ICC trade tower, Senapati Bapat road, Pune 411016 do hereby state on solemn affirmation as under: -

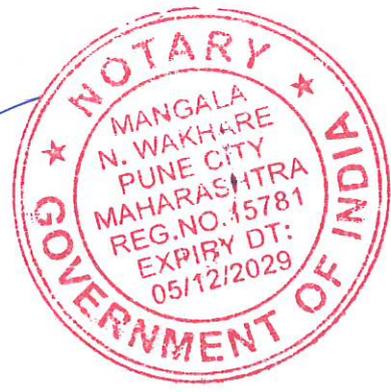
1. I say that I am authorized on behalf of the Respondent Nos.4 in the present case. I am filing present reply and affidavit on behalf of the Respondent No.4. I am aware of the facts and circumstances of the present case and hence am able to depose the same on oath.
2. I say that I am filing reply to the present Original Application. I say that the contents of the reply to said Original Application and the present affidavit are true and correct to the best of my knowledge, information, belief and the legal advice which I believe to be correct.

WHATEVER stated herein above is true and correct to the best of my knowledge and belief and for the same I have signed hereunder at 14 NOV 2025 on this _____ day of November 2025.

[Handwritten Signature]
Deponent

BEFORE ME

[Handwritten Signature]
MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA
14 NOV 2025



NOTED & REGISTERED
AT.SR.NO. 2894/100



ANNEXURE-R-1

ध्वनी प्रदूषण (नियंत्रण व नियमन) नियम, २०००
ची प्रभावीपणे अंमलबजावणी करण्यासाठी
प्राधिकरणाची नियुक्ती करण्याबाबत

महाराष्ट्र शासन

पर्यावरण विभाग, मंत्रालय,

शासन निर्णय क्रमांक : ध्वनीप्र-२००९/प्र.क्र.९५/तांक-१

नविन प्रशासन भवन, १५ वा मजला, मादाम कामा रोड, मुंबई - ४०० ०३२

दिनांक: २१ एप्रिल, २००९

- वाचा - १) शासन निर्णय क्रमांक : ध्वनीप्र-२०००/प्र.क्र.२४/तांक ३, दिनांक १६ ऑगस्ट, २००० आणि दिनांक १५ जून, २००१
२) मे. उच्च न्यायालयाच्या मुंबई खंडपीठामध्ये दाखल करण्यात आलेल्या सार्वजनिक हिताच्या याचिका क्र. (१) २०५३/२००३, (२) ७४/२००७, (३) ८५/२००७ आणि (४) १/२००९ मधील दिनांक २६/२/२००९ चे आदेश

प्रस्तावना :-

पर्यावरण विभाग, शासन निर्णय क्र. एन.पी./२०००/२४/क्र.३, दिनांक १६/८/२००० व दिनांक १५/०६/२००१ रोजी ध्वनी प्रदूषण (नियंत्रण व नियमन) नियम, २००० च्या २ (क) नुसार, राज्यातील पोलीस आयुक्त असलेल्या शहरामध्ये पोलीस उप आयुक्त व इतर ठिकाणी जिल्हा पोलीस अधिक्षक यांना एक सदस्य प्राधिकरण म्हणून ध्वनी प्रदूषण नियमाची अंमलबजावणी करण्यासाठी नियुक्ती करण्यात आली आहे.

मा. उच्च न्यायालय, मुंबई खंडपीठाने वरील याचिकांमध्ये महाराष्ट्र शासन व इतर विभागांनी ध्वनी प्रदूषण (नियंत्रण व नियमन) नियम, २००० ची प्रभावी अंमलबजावणी करण्याकरीता दिनांक २६/२/२००९ रोजी ठराविक निर्देश दिलेले आहेत. त्यानुसार स्थानिक स्वराज्य संस्थांनी शहरी भागात शांतता झोन जाहीर करणे आवश्यक आहे.

शासन निर्णय :-

१) मा. उच्च न्यायालयाच्या आदेशानुसार तसेच ध्वनी प्रदूषण (नियंत्रण व नियमन) नियम, २००० च्या कलम ३ (५) नुसार स्थानिक स्वराज्य संस्थांनी शहरी भागात शांतता झोन त्वरीत जाहिर करून योग्य ते आदेश काढावेत. तसेच शहरात शांतता झोनचे फलक लावून आदेशाची प्रभावी अंमलबजावणी करण्यासाठी योग्य ती प्रसिध्दी करावी.

- १) शैक्षणिक संस्थांच्या सभोवताली १०० मीटर क्षेत्र
- २) सर्व न्यायालयाच्या सभोवतीली १०० मीटर क्षेत्र
- ३) रुग्णालयाच्या सभोवताली १०० मीटर क्षेत्र

२) ध्वनी प्रदूषणाची वाढती पातळी व निरनिराळे प्रदूषण स्रोत विचारात घेता, शासनाच्या निरनिराळ्या विभागांनी सद्यःस्थितीत ते राबवीत असलेल्या नियमाद्वारे ध्वनी प्रदूषण नियंत्रण व नियमनाची अंमलबजावणी करावी. त्याकरिता परिशिष्ट १ मध्ये नमूद केल्याप्रमाणे, शासनाच्या संबंधित विभागांच्या अधिपत्याखालील संस्थांच्या अधिकाऱ्यांना पदनाम प्राधिकरण म्हणून जाहीर करण्यात येत आहे. याबाबत संबंधीत

रोटा/एच-०१००[५००-५-२००९]-१

**I Undertake to file English
Translation at the time of hearing
of the Original Application**

२

विभागांनी स्वतंत्र आदेश निर्गमित करावेत. सदर प्राधिकरण, ते राबवित असलेल्या नियमांच्या तरतुदीनुसार तसेच ध्वनी प्रदूषण (नियंत्रण व नियमन) नियम, २००० च्या तरतुदीनुसार ध्वनी प्रदूषण नियंत्रण व नियमनाची कार्यवाही करण्यास सक्षम असेल.

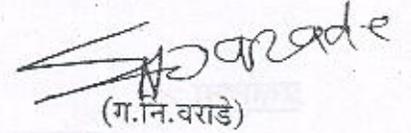
A.

३) ध्वनी प्रदूषण करणारे उपकरणे / स्रोत जसे D.G. Sets (15-500 KVA); Coal Washeries ; Fire Crackers Generator Sets with Diesel (upto 1000 KVA) manufactured on or after 1st July, 2003 ; Vehicles a manufacturing stage from the year, 2003 and 1st April, 2005 respectively as well as Noise Limits for Automobiles and Domestic appliances and construction equipments at the manufacturing stage laid down under the provisions of the Environment (Protection) Act, 1986 and Rules made there under इत्यादीची, सभोयतालच्या हवेतील ध्वनी प्रदूषण गुणवत्तेच्या विहित मर्यादा परिशिष्ट २ मध्ये नमूद केल्याप्रमाणे असेल.

४) या शासन निर्णयान्वये, पर्यावरण विभागाने यापूर्वी दिनांक १६ ऑगस्ट, २००० आणि दिनांक १५ जून, २००१ रोजी या विषयाबाबत निर्गमित केलेला शासन निर्णय खारीज करण्यात येत आहे. हा शासन निर्णय निर्गमित झाल्याच्या दिनांकापासून लागू राहिल.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

B.


(ग.नि.वराडे)

संचालक (पर्यावरण)

प्रत माहितीसाठी :-

मा. मुख्यमंत्र्यांचे प्रधान सचिव

मा. उपमुख्यमंत्र्यांचे प्रधान सचिव

मा. मुख्यसचिव

अतिरिक्त मुख्यसचिव, गृह विभाग, मंत्रालय

अतिरिक्त मुख्यसचिव, सार्वजनिक आरोग्य विभाग, मंत्रालय

प्रधान सचिव (अ. व सु.), गृह विभाग

प्रधान सचिव, नगर विकास विभाग (१), मंत्रालय

प्रधान सचिव, नगर विकास विभाग (२), मंत्रालय

प्रधान सचिव, महसूल विभाग, मंत्रालय

प्रधान सचिव, उच्च व तंत्रशिक्षण विभाग, मंत्रालय,

प्रधान सचिव, शालेय शिक्षण विभाग, मंत्रालय

सचिव, गृह विभाग (परिवहन),

सचिव, पर्यावरण

मा. मंत्री (पर्यावरण), यांचे खाजगी सचिव,

मा. राज्यमंत्री (पर्यावरण), यांचे खाजगी सचिव,

सर्व मा. मंत्री / राज्यमंत्री यांचे खाजगी सचिव

सर्व जिल्हाधिकारी

सर्व पोलीस आयुक्त / उप आयुक्त

सर्व जिल्हा पोलीस अधिक्षक / उप अधिक्षक

पर्यावरण विभाग सर्व अधिकारी / कार्यासन / निवडनस्ती - तांक १

परिशिष्ट - १

एच-०१०० -१३

ध्वनी प्रदूषण व नियमन व नियंत्रणाची अंमलबजावणी करण्यासाठी शासनाच्या अधिपत्याखाली असलेल्या संस्थांमधील संबंधीत अधिका-याची पदनाम प्राधिकरण म्हणून नियुक्ती

Sr. No	Officer /Agency	Concerned Department	Duties
1.	District Magistrate, Sub-Divisional Magistrate,	Revenue	Corresponding Rules for the enforcement of the Noise Pollution Control measures within their respective jurisdiction.
2.	Police Commissioner or any other officer not below the rank of the Deputy Superintendent of Police designated for the maintenance of Ambient Air Quality Standards, as mentioned in the Rule 2(c) of Noise Pollution(Regulation and Control) Rules, 2000.	Home	The Police Authorities will be responsible for initiating further legal actions in respect of the violations..
3.	Municipal Commissioner, Additional/Deputy Municipal Commissioner/ Chief Officer of Municipal Council/Committee Govt. of Maharashtra not below the rank of the Deputy Superintendent of Police.	Urban Development	<p>Corresponding Rules for the enforcement of noise standards laid down under the Environment (Protection) Rules, 1986 at source for construction projects, utilities for buildings (ACs, DG sets etc.), domestic appliances, development and other activities in their jurisdiction.</p> <p>The urban local bodies shall be responsible for demarcation of the silent zones as per the Noise Rules, 2000 and displaying the same adequately.</p> <p>The urban local bodies shall include an Action Plan for noise control in the Environmental Status Report submitted by them annually, including noise monitoring and noise mapping studies.</p> <p>The Local Body and Urban Development Deptt., Govt. of Maharashtra will not grant any permissions for development activities in consistent with or in conflict with the categorization of zone. In case of overlapping zones, stringent standards will prevail over in that particular area.</p>
4.	Registrar /Head Master of the Educational Institutions duly approved by the concerned Government not below the rank of the Deputy Superintendent of Police	Higher & Technical Education/ School Education	Corresponding Rules for the enforcement and maintenance of the Ambient Noise Standards laid down for domestic appliances, automobiles etc. in respect of any activity in its jurisdiction.
5.	Dean/Superintendent of the Government Hospitals not below the rank of the Deputy Superintendent of Police	Public Health	Corresponding Rules for the enforcement and maintenance of the Ambient Noise Standards laid down for domestic appliances, automobiles etc. in respect of any activity in its

A.	6. Head of M.M.R.D.A., M.S.R.D.C., C.I.D.C.O., having local jurisdiction constituted under various Laws and Public Works Department.	Urban Development	jurisdiction. Corresponding Rules for the enforcement and maintenance of Noise Standards laid down under the Environment (Protection) Rules, 1986 at source for construction projects, utilities for buildings (ACs, DG sets etc.), domestic appliances, development and other activities in their jurisdiction These Developmental Authorities should include adequate noise abatement measures in their project activities such as noise barriers to the bridges and flyovers, tree plantation for roads etc.
E	7. Member Secretary and any officer Maharashtra Pollution Control Board not below the rank of the Deputy Superintendent of Police	Environment Department	(i) Monitoring of Ambient Noise Levels in case of specific requests from other authorities referred in the table and communicating the results to the respective Authorities for further necessary action at their end. (ii) For the enforcement of Noise Pollution Control Measures and Standards in industrial areas.
	8. (i) Any officer from the State Transport Department / Deputy Regional Transport Officer in their respective jurisdiction not below the rank of the Deputy Superintendent of Police (ii) Head of Maharashtra State Road Transport Corporation or any officer/ Depot Manager not below the rank of the Deputy Superintendent of Police. (iii) Traffic Police Authorities not below the rank of the Deputy Superintendent of Police	Home Department (Transport)	Enforcement and maintenance of the Noise Standards laid down under Environment (Protection) Rules, 1986 and Motor Vehicles Act, 1939 for the new and operating vehicles within their respective jurisdiction. The noise levels generated by the in-use vehicles should be monitored while grant of Pollution Under Control Certificate.

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परिशिष्ट- २

Schedule
(Under rule 3(1) and 4(1)) of Noise Pollution (Control and Regulation) Rules, 1999

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area/Zone	Limits in dB(A) Leq*	
		Day Time	Night Time
(A)	Industrial Area	75	70
(B)	Commercial Area	65	55
(C)	Residential Area	55	45
(D)	Silence Zone	50	40

- i. Day time shall mean from 6.00 a.m. to 10.00 p.m.
- ii. Night time shall mean from 10.00 p.m. to 6.00 a.m.
- iii. Silence Zone is defined as an area comprising not less than 100 meters around hospitals, educational institutions and courts. The silence zones are zones which are declared as such by the competent authority.
- iv. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

*dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A" , in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq : it is an energy mean of the noise level, over a specified period.

2. Standards / Guidelines for control of Noise Pollution from Stationary Diesel Generator (DG) Sets.

(A) Noise Standards for DG sets (15-500 KVA)

The total sound power level, L_w of a DG set should be less than, $94+10 \log_{10} (KVA)$, dB(A), at the manufacturing stage, where, KVA is the nominal power rating of a DG set. This level should fall by 5 dB(A) every five years, till 2007, i.e. in 2002 and then in 2007

(B) Mandatory acoustic enclosure/acoustic treatment of room for stationary DG sets (5KVA and above).

Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

The acoustic enclosure / acoustic treatment of the room should be designed for minimum 25 dB (A) Insertion Loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances, the performance may be checked for noise reduction upto actual ambient noise level, preferably in the night time). The measurement for Insertion Loss may be done at different points at 0.5 m from the acoustic enclosure/room, and then averaged.

The DG set should also be provided with proper exhaust muffler with insertion loss of minimum 25dB (A).

- A. (C) **Guidelines for the manufacturers/users of DG sets (5 KVA and above).**
01. The manufacturer should offer to the user a standard acoustic enclosure of 25 dB(A) Insertion Loss and also a suitable exhaust muffler, with Insertion Loss of 25 dB(A).
 02. The user should make efforts to bring down the noise levels due to the D.G. set, outside his premises, within the ambient noise requirements by proper siting and control measures.
 03. The manufacturer should furnish noise power levels of the unsilenced DG sets as per standards prescribed under (A).
 04. The total sound power level of a D.G. set, at the user's end, shall be within 2 dB(A) of the total sound power level of the DG set, at the manufacturing stage as prescribed under (A).
 05. Installation of a DG set must be strictly in compliance with the recommendations of the DG set manufacturer.
 06. A proper routine and preventive maintenance procedure for the DG set should be set and followed in consultation with the DG set manufacturer, which would help to prevent noise levels of the DG set from deteriorating with use.

3. Noise Level Standards for Coal Washeries

Operational / Working Zone -- not to exceed 85 dB(A) Leq for 8 hours exposure.

The Ambient Air Quality Standards in respect of noise as notified under Environment (Protection) Rules, 1986 shall be followed at the boundary line of the coal washery.

Code of Practice of Coal Washery

Water or Water mixed chemical shall be sprayed at all strategic coal transfer points such as conveyors, loading/unloading points etc. As far as practically possible conveyors, transfer points etc. shall be provided with enclosures.

- * The crushers/pulverizers of the coal washeries shall be provided with enclosures, fitted with suitable air pollution control measures and finally emitted through a stack of minimum height of 30m, conforming particulate matter emission standards of 150 mg/Nm³ or provided with adequate water sprinkling arrangement.
- * Water sprinkling by using fine atomizer nozzles arrangement shall be provided on the coal heaps and on land around the crushers/pulverisers.
- * Area, in and around the coal washery shall be pucca either asphalted or concreted.
- * Water consumption in the coal washery shall not exceed 1.5 cubic meter per tonne of coal.
- * The efficiency of the settling ponds of the waste water treatment system of the coal washery shall not be less than 90%.
- * Green belt shall be developed along the road side, coal handling plants, residential complex, office building and all around the boundary line of the coal washery.
- * Storage bunkers, hoppers, rubber decks in chutes and centrifugal chutes shall be provided with proper rubber linings.

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- * Vehicles movement in the coal washery area shall be regulated effectively to avoid traffic congestion. High pressure horn shall be prohibited. Smoke emission from heavy duty vehicle operating in the coal washeries should conform the standards prescribed under Motor Vehicle Rules, 1989.

4. Noise Standards for fire-crackers

- A.(i) The manufacturer, sale or use of fire-crackers generating noise level exceeding 125 dB(A) or 145 dB(C)_{pk} at 4 meters distance from the point of bursting shall be prohibited.
- (ii) For individual fire-cracker constituting the series (joined fire crackers), the above mentioned limit be reduced by $5 \log_{10} (N)$ dB, where N=Number of crackers joined together.
- B. The broad requirements for measurement of noise from fire-crackers shall be-
- (i) The measurements shall be made on a hard concrete surface of minimum 5 meter diameter or equivalent.
- (ii) The measurement shall be made in free field conditions i.e., there shall not be any reflecting surface upto 15 meter distance from the point of bursting.
- (iii) The measurement shall be made with an approved sound level meter.
- C. The Department of Explosives shall ensure implementation of these standards.

5. Noise Limits for Generator Sets run with diesel

Noise limit for diesel generator sets (upto 1000 KVA) manufactured on or after 1st July, 2003

The maximum permissible sound pressure level for new diesel generator (DG) sets with rated capacity upto 1000 KVA, manufactured on or after the 1st July, 2003 shall be 75 dB(A) at 1 meter from the enclosure surface.

The diesel generator sets should be provided with integral acoustic enclosure at the manufacturing stage itself.

The implementation of noise limit for these diesel generator sets shall be regulated as given in below mentioned paragraph.

Requirement of certification

Every manufacturer of engine or every importer of engine or product must have valid certificates of Type Approval and certificates of Conformity of Production for each year, for all engine models being manufactured or for all engines or product models being imported, after the effective date with the emission limit as specified in earlier paragraph.

6. (1) Noise limits for vehicles applicable at manufacturing stage
from the year, 2003.

Sr.No.	Type of Vehicle	Noise Limits dB(A)	Date Implementation of
(1)	(2)	(3)	(4)
1.	Two Wheeler		1 st January, 2003
	Displacement upto 80 cm ³	75	
	Displacement more than 80 cm ³ but upto 175 cm ³	77	
	Displacement more than 175 cm ³	89	
2.	Three Wheeler		1 st January, 2003
	Displacement upto 175 cm ³	77	
	Displacement more than 175 cm ³	80	
3.	Passenger Car	75	1 st January, 2003
4.	Passenger or Commercial Vehicles		1 st July, 2003
	Gross vehicle weight upto 4 tonnes	80	
	Gross vehicle weight more than 4 tonnes but upto 12 tonnes	83	
	Gross vehicle weight more than 12 tonnes	85	

(2) Noise Limits for vehicles at manufacturing stage applicable on and from 1st April, 2005

Sr.No.	Type of vehicles	Noise Limits
1.0	Two Wheelers	
1.1	Displacement upto 80 cc	75
1.2	Displacement more than 80 cc but upto 175 cc	77
1.3	Displacement more than 175 cc	80
2.1	Three Wheelers	
2.1	Displacement upto 175 cc	77
2.2	Displacement more than 175 cc	80
3.0	Vehicles used for the carriage of passengers and capable of having not more than nine seats, including the driver's seat	74
4.0	Vehicles used for the carriage of passengers having more than nine seats including the driver's seat and a maximum Gross Vehicle Weight (GVW) of more than tonnes	
4.1	With an engine power less than 150KW	78
4.2	With an engine power of 150 KW or above	80
5.0	Vehicles used for the carriage of passengers having more than nine seats including the driver's seat: Vehicle used for the carriage of goods.	
5.1	With a maximum GVW not exceeding 2 tonnes	76
5.2	With a maximum GVW greater than 3 tonnes but not exceeding 3.5 tonnes	77
6.0	Vehicles used for the transport of goods with a maximum GVW exceeding 3.5 tonnes	
6.1	With an engine power less than 75 KW	77
6.2	With an engine power of 75 KW or above but less than 150KW	78
6.3	With an engine power of 150 KW or above	80

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7. Noise Standards Part E:-

A. Noise limits for Automobiles (Free Field Distance at 7.5 meter in dB(A) at the manufacturing stage.

(a)	Motorcycle, Scooters and Three Wheelers	80
(b)	Passenger Cars	82
(c)	Passenger or Commercial vehicles upto 4 MT	85
(d)	Passenger or Commercial vehicles above 4 MT and Upto 12 MT	89
(e)	Passenger or Commercial vehicles exceeding 12 MT	91

B. Domestic appliances and construction equipments at the manufacturing stage to be achieved by 31st December, 1993.

(a)	Window Air Conditioners of 1 ton to 1.5 ton	68
(b)	Air Coolers	60
(c)	Refrigerators	46
(d)	Diesel generator of domestic purposes	85-90
(e)	Compactors (rollers), Front Loaders, Concrete Mixers, Cranes (moveable), Vibrators and Saws	75



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000148578/CE/2303002020

Date: 27/03/2023

To,
 M/s Advik Real Estate LLP,
 Survey No. 291, Village Baner,
 Taluka Haveli, Dist Pune



Your Service is Our Duty

Sub: Consent to Establish for Residential & Commercial construction project under Red Category

Ref: Minutes of 32nd Consent Committee Meeting of 2022-23 held on 01.03.2023

Your application NO. MPCB-CONSENT-0000148578

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

- The Consent to Establish is granted for period upto Commissioning of the project or five years whichever is earlier.**
- The capital investment of the project is Rs.135.5 Cr. (As per undertaking submitted by pp).**
- The Consent to Establish is valid for residential and commercial construction project named as M/s Advik Real Estate LLP, Survey No. 291, Village Baner, Taluka Haveli, Dist Pune on Total Plot Area of 11278 SqMtrs for proposed total construction BUA of 22523.72 SqrMtr as per specific condition of EC granted dated 30.08.2022 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance dtd 30.08.2022	11278.00	22523.72

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	139.52	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set-160 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Dry Waste	337 Kg/Day	Segregation	To Local Body
2	Wet Waste	184 Kg/Day	OWC with composting facility/Biodigester with composting facility	As Manure
3	STP Sludge	1350 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	50	Ltr/A	Reprocessing	To Authorized Reprocesser

8. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E Waste	9.00	Kg/Day	To Authorized Dismantler

9. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
10. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
11. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
12. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
13. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
14. The project proponent shall make provision of charging of electric vehicles in atleast 30 % of total available parking area.
15. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
16. The Project Proponent shall comply with the Environmental Clearance obtained vide No SIA/MH/MIS/229234/2021 dtd. 30.08.2022 for residential and commercial construction project having total Plot area 11278.00 Sq.Mtrs, & total construction BUA 22523.72 Sq.Mtrs as per specific condition of EC.

17. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance.
- This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: **Dr. Y.B.Sontakke**
Joint Director (WPC)
For and on behalf of
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2023-03-27 12:11:36 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	271000.00	MPCB-DR-14742	13/10/2022	RTGS

Balance fees of Rs. __ will be considered at the time of next renewal of consent

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to provide MBBR based Sewage Treatment Plants (STPs) of combined capacity **150 CMD for treatment of domestic effluent of 139.52 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	159.22
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) **As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-**

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-160 kVA	Acoustic Enclosure	3.00	HSD 32 Ltr/Hr	1	SO2	15.36 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C20/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E	Rs 10 Lakhs	15 Days	Compliance of Consent Conditions & Environmental Clearance conditions	Upto Commissioning of the project	Upto Commissioning of the project

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C20/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C20/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**Conditions during construction phase**

A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
5. The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
6. The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
7. Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
8. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
9. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 10 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 11 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 12 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 13 The treated sewage shall be disinfected using suitable disinfection method.
- 14 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 15 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

This certificate is digitally & electronically signed.



ADVIK REAL ESTATE LLP

Pride House, 5TH floor, Near Pune University Corcle Shivajinagar Pune 411005

Date: 01/12/2024

ANNEXURE-R-3

To,
The Chief Conservator of Forest,
Ministry of Environment, Forests & Climate,
Regional Office (WCZ), Ground Floor, East Wing,
New Secretariat Building, Civil Lines,
Nagpur- 440001

Subject: Half yearly compliance report for the period of July 2024 – December 2024

Reference: Environmental Clearance for Proposed Project at Survey No. 291,
Baner by M/s. Advik Real Estate LLP vide letter No.
EC22B038MH128480 Dated 30th August 2022.

Dear Sir,

With reference to the above-mentioned Environment Clearance, please find herewith enclosed detailed half yearly Compliance report for the period of July 2024 – December 2024 with supporting annexure for Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP vide letter No. EC22B038MH128480 Dated 30th August 2022.

Kindly acknowledge the same.

Thanking you,

Handwritten signature



Yours faithfully
Advik Real Estate LLP
Through Authorised Signatory

Copy to:

1. Maharashtra Pollution Control Board, Jog Center, 3rd floor, Mumbai Pune Road, Wakdewadi, Pune – 411003.
2. The Member Secretary, Environment Department Room No. 217, 2nd Floor, Mantralaya, Mumbai- 400032

Six Monthly Compliance Report

December 2024,

Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP.

1. Background & Status of the Project

Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP. EC Identification number- EC22B038MH128480, Date of Issue EC – 30.08.2022. **Attached as Annexure-I.**

At present, Construction activity is going on at site as per EC received & 20 Labours working on site.

2. Site Photographs

- Site photographs refer **Annexure II.**

3. Compliance with Conditions of Environmental Clearance Granted

Sr. No.	Specific Conditions	Compliance Status
A. SEAC Conditions:		
1	PP to submit tree cutting NoC.	Noted & same has been submitted during SEIAA.
2	PP to provide sufficient fire hydrants as per norms.	Noted and will be complied.
3	PP to provide minimum 30% of total parking arrangement with electric charging facility by providing charging points at suitable places.	Noted and will be complied.
B. SEIAA Conditions:		
1	PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, pp to provide grass pavers of suitable types & strength to increase permeable area as well as to allow effective fire tender movement.	Noted and will be complied.
2	PP to achieve atleast 5% of total energy requirement from solar/other	Noted & will be complied

renewable sources.

3 PP shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF&CC vide F.No.22-34/2018-IA.III dt.04.01.2019. Noted & will be complied

4 SEIAA after deliberation decided to grant EC for FSI – 12625.27 m², Non FSI – 9898.45 m² and total BUA – 22523.72 m². (Plan approval No. Zone no 3/2510, dated – 14.07.2022) Agreed & noted.

General Conditions:

A. Construction phase:

I The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for the land filling after recovering recyclable material. Noted & Agreed with the condition. The solid waste generated will be segregated on site. Dry waste is collected by Municipal waste collection vehicle (ghanta-gadi) on periodic basis.

II Disposal of muck, construction spoils, including bituminous material during construction phase should not create (muck) generated will be Noted & Agreed with the condition. Construction waste (muck) generated will be

any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. reused on site for back filing. Any excess debris will be disposed off suitably to vendors / disposal sites as designated by the government.

III Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board. Noted. No hazardous waste will be generated during the construction phase. At the finishing stage, any waste related to Paints / Varnishes etc. will be properly disposed off.

IV Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured. Noted & Agreed with the condition. All sanitary and hygienic measures have been taken on site. Constructed toilets and safe drinking water facility has been provided on site.

V Arrangement shall be made that wastewater and storm water do not get mixed. Noted & Agreed with the condition. The project on completion will have separate storm water carrying system

		and sewer system to carry the wastewater from toilets to the STP
VI	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.	Noted & Agreed with the condition. Chemical admixtures will be used for accelerating time required for curing; water reducing admixtures will reduce water content for the concrete mix by about 5-10% and ensure more consistent setting time and higher strength.
VII	The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.	Not Applicable. Ground water will not be used for the project.
VIII	Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.	Not applicable. Ground water will not be used for the project.
IX	Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure	This will be complied with at the finishing stage of the project

	reducing devices or sensor-based control.	
X	The Energy Conservation Building Code shall be strictly adhered to	Noted and will be complied
XI	All the topsoil excavated during construction activities should be stored in horticulture / landscape development within the project site.	Noted & Agreed with the condition. Topsoil excavated during construction activities will be used for landscape development.
XII	Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area shall protected and improved.	Noted & Agreed with the condition. Excavated soil shall be used primarily for backfilling and any excess will be disposed off suitably to vendors / disposal sites as designated by the government
XIII	Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.	Noted & Complying with the condition. Soil Environmental Monitoring will be conducted on a regular basis. Monitoring Reports attached as Annexure III. Ground water will not be used

for the project.

XIV PP to strictly adhere to all conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of EC Noted & compiled.

XV The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards. Noted and complied.
The DG set used during construction which complies with the Environments (Protection) Rules prescribed for air and noise emission standards.

XVI PP to strictly adhere to all conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of EC Noted.

XVII Vehicles hired for Transportation of raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid Noted.

spillage.

XVIII Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.

Noted & Complying with the condition. No construction activity will be carried out during nighttime. Noise & Air monitoring is being carried out as per EMP.

Noise Monitoring Reports attached as **Annexure III**.

XIX Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra

Noted & agreed with the condition. Installation of DG sets will be at the finishing / occupancy stage of the project and will comply with all requirements.

Pollution Control Board.

- XX Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- Noted & agreed with the condition. All the environmental practices will be monitored. An organizational set up will be formed to ensure the effective implementation of mitigation measures.
-

B. Operation Phase:

- I A The solid waste generated should be properly collected and segregated.
- Noted & agreed with the condition. The solid waste generated is segregated on site.
- B Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And no wet garbage will be disposed outside the premises.
- Wet garbage generated will be treated with organic waste converter (OWC) and treated manure is utilized for green belt development at site.
- C Dry/inert solid waste should be disposed of to the approved sites for landfilling after recovering recyclable material
- Dry waste will be collected by Municipal waste collection vehicle (ghanta-gadi) on periodic basis.
-
- II E-waste shall be disposed through Authorized vendor as per E-waste
- Noted and shall be disposed through Swaach Agency.
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(Management and Handling) Rules, 2016.

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| III | <p>A The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment Department before the project is commissioned for operation. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odor problem from STP</p> <p>B PP to give 100% treatment to sewage/liquid waste and explore the possibility to recycle atleast 50% of water, local authority should ensure this.</p> | <p>Noted & agreed with the condition. STP shall be established once the construction is completed on site.</p> |
| IV | <p>Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing</p> | <p>Noted and will be compiled.</p> |
-

excess treated water in the adjacent are for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.

V Occupancy certificate shall be issued to the project only after ensuring availability of drinking water and connectivity of the sewer line to the project site and proper disposal of treated water as per environmental norms

Noted and will be compiled.

VI Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized, and no public space should be utilized

Noted & will be compiled . Adequate parking places have been provided within site to avoid traffic congestion with proper entry and exit.

VII PP to provide adequate electric charging points for electric vehicles (EVs)

Noted & will be complied

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| VIII | Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Dept. | Noted & will be complied The Landscape Development for the proposed project will be undertaken at the finishing stage of the project, as per the plan provided at the time of EC, including selection of species and tree density approved during SEAC hearing. |
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| IX | A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards. | Noted & will be complied Environment Management cell has been appointed for construction phase and will be appointed for operation phase |
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| X | Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. This cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes | Noted. |
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| XI | The project management shall advertise at least in two local | Noted & will be complied. |
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newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at website at parivesh.nic.in.

XII	Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard and soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year	Complying with the condition. We will be periodically submitting half yearly compliance reports.
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XIII	A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the	Complied. The clearance has been sent to the Municipal Corporation and has been put on the company's website.
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proposal. The clearance letter shall also be put on the website of the Company by the proponent.

- | | | |
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| XIV | <p>The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.</p> | Noted and will be complied |
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C. General EC Conditions:

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|---|--|----------------|
| I | <p>PP has to abide by the conditions stipulated by SEAC & SEIAA.</p> | Noted & agreed |
|---|--|----------------|
-

II	<p>If applicable Consent to Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment Department before start of any construction work at the site</p>	<p>Noted Consent to Establish has been received from MPCB vide no. Format1.0/CC/UAN No.0000148578/CE/2303002 020 as Annexure-IV</p>
III	<p>Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent of it was found that construction of the project has been started without obtaining environmental clearance</p>	<p>Noted. Environmental clearance has been obtained from the Environmental Department and enclosed as Annexure I.</p>
IV	<p>The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB</p>	<p>Noted & complied. Six monthly compliance report are being submitted regularly.</p>
V	<p>The environmental statement for each financial year ending 31st March in</p>	<p>Will be complied during</p>

Form-V as is mandated to be operation phase submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

VI No further expansions or Noted. modifications, other than mentioned in the EIA Notification 2006 and its amendments shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measure required, if any

VII This environment clearance is issued Not applicable subject to obtaining NOC from

Forestry and Wildlife angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild Life clearance granted to the project which will be considered separately on merit.

List of Annexures:

Annexure

No.	Title of the Annexures
1	Copy of Environmental Clearance Letter
2	Site Photographs
3	Lab Monitoring Reports
4	Copy of Consent to Establish

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Maharashtra)

To,

The Designated Partner
M/S. ADVIK REAL ESTATE LLP
Pride House, 5th Floor, Near Pune University Circle, Shivaji Nagar, Pune - 411005

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIS/229234/2021 dated 30 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B038MH128480
2. File No.	SIA/MH/MIS/229234/2021
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	8(a) Building and Construction projects
6. Name of Project	Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP
7. Name of Company/Organization	M/S. ADVIK REAL ESTATE LLP
8. Location of Project	Maharashtra
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 30/08/2022

(e-signed)
Manisha Patankar Mhaiskar
Member Secretary
SEIAA - (Maharashtra)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)*



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/229234/2021
 Environment & Climate
 Change Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 M/s. Advik Real Estate LLP,
 Survey No. 291, Baner, Pune

Subject : Environment Clearance for Proposed construction Project at Survey No. 291, Baner, Pune by M/s. Advik Real Estate LLP

Reference : Application no. SIA/MH/MIS/229234/2021

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 130th meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 248th (Day-2) meeting of State Level Environment Impact Assessment Authority (SEIAA).

2. Brief Information of the project submitted by you is as below:-

1.	Proposal Number	PARIVESH NO: SIA/MH/MIS/229234/2021	
2.	Name of Project	Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP	
3.	Project category	Schedule 8(a) Category B2	
4.	Type of Institution	Private	
5.	Project Proponent	Name	Mr. Arvind Premchand Jain, M/s. Advik Real Estate LLP
		Regd. Office address	Pride house, 5th floor, Near Pune University Circle, Shivaji Nagar, Pune
		Contact number	7757000201; 020-67091001
		e-mail	electricalengg@pridepurplegroup.com
6.	Applied for	New/Fresh EC	
7.	Details of previous EC	NA	
8.	Location of the project	Survey No. 291, Village - Baner, Taluka - Haveli - District - Pune - State - Maharashtra 411045	
9.	Latitude and Longitude	18°33'32"N 73°46'58"E	
10.	Total Plot Area (m2)	11278	

11.	Deductions (m2)	5459.84				
12.	Net Plot area (m2)	5818.16				
13.	Proposed FSI area (m2)	31897.17				
14.	Proposed Non-FSI area (m2)	10280.77				
15.	Proposed TBUA (m2)	42177.94				
16.	TBUA (m2) approved by Planning Authority till date	As per IOD				
17.	Total Project Cost (Rs.)	135,50,00,000				
18.	CER as per MoEF & CC circular dated 01/05/2018	Activity	Location	Cost (Rs.)	Duration	
		Details in CER activities annexure				
19.	Details of Building Configuration : <Please use following legends: Floor = F , Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>				Reason for Modification / Change	
	Previous EC / Existing Building	Proposed Configuration				
	-	-	-	Building A	B1+B2+G+18 Floors	76.00
	-	-	-	Building B	B1+G+2 Floors	11.10
20.	Total number of tenements	16 Residential Tenements, 89 Offices and 8 Shops				
21.	Water Budget	Dry Season (CMD)		Wet Season (CMD)		
		Fresh Water	87.33	Fresh Water	87.33	
		Recycled	71.90	Recycled	67.70	
		Swimming Pool	0	Swimming Pool	0	
		Flushing	67.70	Flushing	67.70	
		Total	159.22	Total	155.03	
	Waste water generation	139.52	Waste water generation	139.52		
22.	Water Storage Capacity for Firefighting / UGT	As Per NOC/NBC				
23.	Source of water	PMC				

24.	Sewage and Wastewater	Sewage generation in CMD		139.52
		STP technology		MBBR
		Capacity of STP (CMD)		150
25.	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste	337	Handed over to Authorized Agency
		Wet waste	184	In-situ Composting
		Biomedical waste	N.A.	N.A.
		E-Waste	9	Handed over to Authorized Dismantler/Recycler
		STP Sludge (dry)	13.50	In-situ Composting
26.	Green Belt Development	Total RG area (m2)	699.78	
		Number of trees required to be on site as per Rule	72 Nos.	
27.	Power requirement	Source of power supply	MSEDCL	
		During Construction Phase (Demand Load)	70 kW	
		During Operation phase (Connected load)	2100 kW	
		During Operation phase (Demand load)	800 kW	
		Transformer	630 kVA X 2 Nos.	
		DG set	160 kVA X 1 Nos.	
		Fuel used	HSD	
28.	Details of Energy saving	<p>Most of the common area & external lighting are proposed to work on high energy efficient lamps(LED) as specified in bureau of energy efficiency which again results in saving in general consumption</p> <p>Low loss Transformers due to which 6.22% losses are saved against conventional transformer.</p> <p>Power Capacitors are proposed for load power factor correction and to maintain a healthy power situation. This also results in less demand load factor for the project.</p> <p>Solar PV, Hot Water, Solar Street Lights, Energy Efficient Motors are proposed</p>		
29.	Environmental Management plan budget during Construction phase	No.	Details	Cost per annum (Rs. In Lacs)
		1	Water for Construction, Labour & Dust Suppression	4
		2	Site Sanitation & Health & Safety PPE Kits	3
		3	Environmental Monitoring	4
		4	Disinfection & Health & Safety	3

		5	Health Check up		3	
30.	Environmental Management plan Budget during Operation phase	Component	Details		Capital (Rs.In Lacs)	O&M (Rs.In Lacs/Y)
		Sewage treatment	Waste Water Management		15.00	10.00
		RWH	RWH Pits		3.00	0.60
		Solid Waste	Organic Waste Composting		3.00	1.00
		Green belt development	Tree Plantation		2.00	0.35
		Energy saving	Energy Conservation		20.00	4.00
		Environmental Monitoring	Pollution Control		0.00	6.00
		Disaster Management	Fire & LA		100.00	5.00
		PPE Kits Health & Safety	Biomedical Waste Management		1.00	1.00
		31.	Traffic Management	Type	Required as per DCR	Actual Provided
4-Wheeler	374			384	As per DCR	
2-Wheeler	1381			1436		
Bicycles	0			0		
32	Details of Court cases / litigation w.r.t. the project and project location if any	NA				

3. Proposal is a new construction project. Proposal has been considered by SEIAA in its 248th (Day-2) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. PP to submit tree cutting NoC.
2. PP to provide sufficient fire hydrants as per norms.
3. PP to provide minimum 30% of total parking arrangement with electric charging facility by providing charging points at suitable places.

B. SEIAA Conditions-

1. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types &

strength to increase the water permeable area as well as to allow effective fire tender movement.

2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
4. SEIAA after deliberation decided to grant EC for – FSI – 12625.27 m², Non FSI- 9898.45 m², Total BUA- 22523.72 m². (Plan approval No.Zone no 3/2510, dated- 14.07.2022).

General Conditions:

a) Construction Phase :-

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XVII. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVIII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XIX. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt

development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.

- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at parivesh.nic.in
- XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
- II. If applicable "Consent for Establishment" shall be obtained from Maharashtra Pollution

Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.

- III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. ~~This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.~~

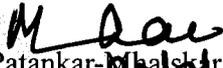
6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

8. ~~The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and~~

Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Manisha Patankar-~~Maheshkar~~
(Member Secretary, SEIAA)
27/8/2022

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, .
6. Commissioner, Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board,.

Signature Not Verified

Digitally signed by Manisha Patankar Mhaiska, Member Secretary

Date: 8/30/2022 5:43:06 AM

SITE PHOTOS



पुणे, महाराष्ट्र, भारत
291/3, बाणेर, पुणे, महाराष्ट्र 411045, भारत
Lat 18.559798° Long 73.782577°
02/12/24 11:14 AM GMT +05:30

GPS Map Camera



Pune, Maharashtra, भारत
 70/18-c, Late Babanraon Sripati Dhangude Path,
 Baner, Pune, Maharashtra 411045, भारत
 Lat 18.559468° Long 73.782985°
 02/12/24 11:20 AM GMT +05:30



सुरक्षा उपकरणों का प्रयोग हमेशा करें।

क्या है सुरक्षा?
 सुरक्षा एक विचार धारा है।
 जब उसे हर व्यक्ति, हर समय,
 हर जगह, हर कार्य में लागू करता है,
 तो यह सुरक्षा संस्कृति बन जाती है।
 सुरक्षा हर व्यक्तियों का दायित्व है,
 जो स्वयं से शुरू होती है।
 स्वयं की ही नहीं अपितु हमारे
 आसपास हर व्यक्ति की सुरक्षा
 सर्व प्रथम हमारे नीति है।
 सुरक्षा अधिनियम का उल्लंघन नहीं है।

WARNING
 चेतावनी
10
 KMPH
 SPEED LIMIT 10 KMPH
 गति सीमा 10 कि.मी. प्रति घंटा
 SPEEDY DRIVING KILL SOMEONE
 तेज गति से चाली की जाये तो मर जायेगा




 Recognised by Ministry of Environment and Forests (MoEF) / Central Pollution Control Board Govt. of India (CPCB)
 ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company

TEST REPORT

Test Report No: -	GESEC/PRO/AAQM/2024-25/11/925	Report Date	21.11.2024	
Sample ID: -	GESEC/PRO/AAQM/2024-25/11/925			
Name & Address of the Customer	KBT Baner Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP.			
Ambient Air Sample Details				
Type	Sampling Location		Sampling done by	
Ambient Air	Near Main Gate		GESEC	
Sampling Time				
Start Time	Stop Time		Total Hrs.	
10.00 am	06.00 Pm		08 Hrs.	
Meteorological Data/Environmental Conditions				
Ambient Temperature °C	26.5	Wet Bulb Temperature °C	20.0	
Dry Bulb Temperature °C	26.5	Relative Humidity % RH	38.1	
Date of Sampling	Sample Receipt Date	Analysis Start Date	Analysis End Date	
16.11.2024	18.11.2024	18.11.2024	21.11.2024	
Parameters	Method	Unit	NAAQ Standards	Result
Sulphur Dioxide (SO ₂)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 01	µg/m ³	≤ 80	20.63
Nitrogen of Oxides (NO ₂)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 07	µg/m ³	≤ 80	24.95
Particulate Matter PM ₁₀	CPCB Guidelines, Volume I ,36/2012-13, Page no. 11	µg/m ³	≤ 100	49.32
Particulate Matter PM _{2.5}	CPCB Guidelines, Volume I ,36/2012-13, Page no. 15	µg/m ³	≤ 60	21.47
Ozone(O ₃) For 1 Hrs.	CPCB Guidelines, Volume I ,36/2012-13, Page no. 31	µg/m ³	≤ 180	10.32
Ammonia (NH ₃)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 35	µg/m ³	≤400	9.65
Remark-	➤ All above results are within National Ambient Air Quality standards.			
		 Mr. Vinod Hande (Technical Manager) Reviewed & Authorized By		

END OF REPORT

page 1 of 1

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- If on site their is no proper sampling location, Source or port available the results of testing are not challenge.
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TEST REPORT				
Test Report No: -	GESEC/PRO/AAQM/2024-25/11/926	Report Date	21.11.2024	
Sample ID: -	GESEC/PRO/AAQM/2024-25/11/926			
Name & Address of the Customer	KBT Baner Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP.			
Ambient Air Sample Details				
Type	Sampling Location	Sampling done by		
Ambient Air	Near DG set	GESEC		
Sampling Time				
Start Time	Stop Time	Total Hrs.		
10.10 am	06.10 Pm	08 Hrs.		
Meteorological Data/Environmental Conditions				
Ambient Temperature °C	26.5	Wet Bulb Temperature °C	20.0	
Dry Bulb Temperature °C	26.5	Relative Humidity % RH	38.1	
Date of Sampling	Sample Receipt Date	Analysis Start Date	Analysis End Date	
16.11.2024	18.11.2024	18.11.2024	21.11.2024	
Parameters	Method	Unit	NAAQ Standards	Result
Sulphur Dioxide (SO ₂)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 01	µg/m ³	≤ 80	19.98
Nitrogen of Oxides (NO ₂)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 07	µg/m ³	≤ 80	24.32
Particulate Matter PM ₁₀	CPCB Guidelines, Volume I ,36/2012-13, Page no. 11	µg/m ³	≤ 100	45.14
Particulate Matter PM _{2.5}	CPCB Guidelines, Volume I ,36/2012-13, Page no. 15	µg/m ³	≤ 60	20.03
Ozone(O ₃) For 1 Hrs.	CPCB Guidelines, Volume I ,36/2012-13, Page no. 31	µg/m ³	≤ 180	10.48
Ammonia (NH ₃)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 35	µg/m ³	≤400	10.01
Remark-				
➤ All above results are within National Ambient Air Quality standards				
		  Mr. Vinod Hande (Technical Manager) Reviewed & Authorized By		

END OF REPORT

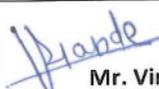
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TEST REPORT				
Test Report No: -	GESEC/PRO/AAQM/2024-25/11/927	Report Date	21.11.2024	
Sample ID: -	GESEC/PRO/AAQM/2024-25/11/927			
Name & Address of the Customer	KBT Baner Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP.			
Ambient Air Sample Details				
Type	Sampling Location		Sampling done by	
Ambient Air	Near Construction site		GESEC	
Sampling Time				
Start Time	Stop Time		Total Hrs.	
10.20 am	06.20 Pm		08 Hrs.	
Meteorological Data/Environmental Conditions				
Ambient Temperature °C	26.5	Wet Bulb Temperature °C	20.0	
Dry Bulb Temperature °C	26.5	Relative Humidity % RH	38.1	
Date of Sampling	Sample Receipt Date	Analysis Start Date	Analysis End Date	
16.11.2024	18.11.2024	18.11.2024	21.11.2024	
Parameters	Method	Unit	NAAQ Standards	Result
Sulphur Dioxide (SO ₂)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 01	µg/m ³	≤ 80	19.97
Nitrogen of Oxides (NO ₂)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 07	µg/m ³	≤ 80	23.45
Particulate Matter PM ₁₀	CPCB Guidelines, Volume I ,36/2012-13, Page no. 11	µg/m ³	≤ 100	44.25
Particulate Matter PM _{2.5}	CPCB Guidelines, Volume I ,36/2012-13, Page no. 15	µg/m ³	≤ 60	19.04
Ozone(O ₃) For 1 Hrs.	CPCB Guidelines, Volume I ,36/2012-13, Page no. 31	µg/m ³	≤ 180	10.44
Ammonia (NH ₃)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 35	µg/m ³	≤400	9.78
Remark-				
➤ All above results are within National Ambient Air Quality standards.				
			 Mr. Vinod Hande (Technical Manager) Reviewed & Authorized By	

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TEST REPORT				
Test Report No: -	GESEC/PRO/ANLM//2024-25/11/928		Report Date	21.11.2024
Sample ID: -	GESEC/PRO/ANLM//2024-25/11/928			
Name & Address of the Customer	KBT Baner Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP.			
Ambient Noise Sample Details				
Type	Ambient Noise			
Sampling done by	GESEC			
Date of Sampling	Sample Receipt Date	Analysis Start Date	Analysis End Date	
16.11.2024	--	--	--	
Test Location	Unit	Average Noise Level Readings		CPCB Standards dB(A)
		Day	Night	
Near Main Gate	dB(A)	52.7	42.4	55/45 dB(A)
Near Construction Site	dB(A)	52.4	43.1	
Near DG Set	dB(A)	53.6	42.4	
Remark-				
<ul style="list-style-type: none"> ➤ All above Noise level results are within Central Pollution Control Board Standards limit. ➤ Day/Night -55/45 dB(A) 				
			 Mr. Vinod Hande (Technical Manager) Reviewed & Authorized By	

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TEST REPORT				
Test Report No – GESEC/PRO/DW/2024-25/11/929	Report Date	21.11.2024		
Sample ID - GESEC/PRO/DW/2024-25/11/929	Sample Details	Labour		
Name & Address of the Customer - KBT Baner Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP.	Type of Sample	Drinking Water		
	Volume Of Sample	2 Lit plastics Can + 250ml Sterile Bottle		
	Sample Status	Sealed		
	Sample Collected By	GESEC		
	Date of Sample Collection	16.11.2024		
	Date of Sample received in lab	18.11.2024		
	Analysis start Date	18.11.2024		
	Analysis End Date	21.11.2024		
WATER ANALYSIS REPORT				
Parameter	Result	Limits as per IS 10500:2012	Unit	Standard Method
Physical Parameter				
Turbidity	<0.1	Max 1	NTU	APHA 2130 B,24TH Edition 2023
TDS	98.14	Max 500	mg/l	APHA 2540 C,24TH Edition 2023
Color	<5	Max 5	Hazen	APHA 2120 B,24TH Edition 2023
Chemical Parameter				
pH	6.98	6.5 to 8.5	--	APHA 4500 H+,B, 24 th Edition 2023
Total Hardness	45.47	Max 200	mg/l	APHA 2340 C,24TH Edition 2023
Total Alkalinity	39.04	Max 200	mg/l	APHA 2320 B,24TH Edition 2023
Sulphate	10.17	Max 200	mg/l	APHA 4500-SO4 - E 24th Edition 2023
Residual Chlorine	<0.1	Min 0.2	mg/l	EPA 334.0.
Chloride	10.32	Max 250	mg/l	APHA 4500-Cl-B 24 th Edition:2023
Calcium (as Ca)	8.48	Max 75	mg/l	APHA 3500-Ca B 24 th Edition:2023
Magnesium (as Mg)	2.21	Max 30	mg/l	IS 3025 (Part 46):2023
Elemental Analysis				
Iron as Fe	<0.1	Max 0.3	mg/l	EPA 200.7
Microbiological Parameter				
Total Coliform	Absent	Absent	Per 100ml	APHA 9222, J, 24th Ed. 2023
E.coli.	Absent	Absent	Per 100ml	APHA 9222, J, 24th Ed. 2023
Remark(s):				
➤ The above water sample is Comply with required limit as per IS 10500:2012 For Tested Parameters.				
			 Mr. Vinod Hande (Technical Manager) Reviewed & Authorized By	

END OF REPORT



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ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company

TEST REPORT			
Test Report No: GESEC/PRO/SO/2024-25/11/930		Date of Report	
Sample ID: GESEC/PRO/SO/2024-25/11/930		Date of Sampling	
Name & Address of the Customer - KBT Baner Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP.		Start Date of Analysis	
		End Date of Analysis	
		Sample Details	
		Nature of sample	
Sample Collected By		GESEC	
Parameter	Result	Unit	Standard Method
pH	6.89	---	Manual Soil Testing in India (Dept of Agriculture and cooperation, Ministry of Agri Gov. of India, page No.77 : 2011
Electrical Conductivity	151.47	µs/cm	ICARDA-Methods of soil, Plant and water analysis, Page No. 67-68:2013
Available Manganese as Mn	0.89	mg/kg	ICARDA-Methods of soil, Plant and water analysis, Page No. 113-116:2013
Available Nitrogen	12.47	%	ICARDA-Methods of soil, Plant and water analysis, Page No. 90-93:2013
Available Phosphorus	1.30	kg/ha	ICARDA-Methods of soil, Plant and water analysis, Page No. 150-151:2013
Available Potassium	4.80	kg/ha	Food and agriculture organization Sec III,8-1,Page no115
Sodium adsorption ratio	5.41	mmolc/l	Food and agriculture organization of the united nation Page no14:2016
Total Nitrogen	0.59	%	ICARDA-Methods of soil, Plant and water analysis, Page No. 87-89:2013
Exchangeable calcium	10.09	meq/100g	ICARDA-Methods of soil, Plant and water analysis, Page No. 87-89:2013
Exchangeable Magnesium	4.30	meq/100g	ICARDA-Methods of soil, Plant and water analysis, Page No. 87-89:2013
Total Zinc as Zn	82.87	mg/kg	USEPA-3050B,Rev 2 December (1996)
Total Copper as Cu	101.06	mg/kg	USEPA-3050B,Rev 2 December (1996)
Lead as Pb	7.66	mg/kg	USEPA-3050B,Rev 2 December (1996)
Total Manganese as Mn	132	mg/kg	USEPA-3050B,Rev 2 December (1996)
			
		 Mr. Vinod Hande (Technical Manager) Reviewed & Authorized By	

END OF REPORT

page 1 of 1

Terms and conditions

1. The report is refer only to the sample tested and not applies to the bulk.
2. The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time etc.
3. The test report cannot be reproduced wholly or in part and cannot be used for promotional or publicity purpose without the written consent of laboratory, GESEC.
4. Samples will be retained for a period of seven (7) days after completion of analysis. Longer retention periods can be arranged, on request of the customer.
5. We strictly maintain the confidentiality of all test result of sample(s) collected by us/ supplied by customer and not revel to third party unless required by the statutory or legal requirement.
6. If on site their is no proper sampling location, Source or port available the results of testing are not challenge.
7. MoEF approved Lab by Govt. of India. till 28/02/2026 and NABL approved by Quality Council of India. till 28/02/2026.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000148578/CE/2303002020

Date: 27/03/2023

To,
 M/s Advik Real Estate LLP,
 Survey No. 291, Village Baner,
 Taluka Haveli, Dist Pune



Your Service is Our Duty

Sub: Consent to Establish for Residential & Commercial construction project under Red Category

Ref: Minutes of 32nd Consent Committee Meeting of 2022-23 held on 01.03.2023

Your application NO. MPCB-CONSENT-0000148578

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

- The Consent to Establish is granted for period upto Commissioning of the project or five years whichever is earlier.**
- The capital investment of the project is Rs.135.5 Cr. (As per undertaking submitted by pp).**
- The Consent to Establish is valid for residential and commercial construction project named as M/s Advik Real Estate LLP, Survey No. 291, Village Baner, Taluka Haveli, Dist Pune on Total Plot Area of 11278 SqMtrs for proposed total construction BUA of 22523.72 SqrMtr as per specific condition of EC granted dated 30.08.2022 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance dtd 30.08.2022	11278.00	22523.72

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	139.52	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set-160 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Dry Waste	337 Kg/Day	Segregation	To Local Body
2	Wet Waste	184 Kg/Day	OWC with composting facility/Biodigester with composting facility	As Manure
3	STP Sludge	1350 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	50	Ltr/A	Reprocessing	To Authorized Reprocesser

8. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E Waste	9.00	Kg/Day	To Authorized Dismantler

9. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
10. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
11. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
12. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
13. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
14. The project proponent shall make provision of charging of electric vehicles in atleast 30 % of total available parking area.
15. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
16. The Project Proponent shall comply with the Environmental Clearance obtained vide No SIA/MH/MIS/229234/2021 dtd. 30.08.2022 for residential and commercial construction project having total Plot area 11278.00 Sq.Mtrs, & total construction BUA 22523.72 Sq.Mtrs as per specific condition of EC.

17. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance.
- . This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: **Dr. Y.B.Sontakke**
 Joint Director (WPC)
 For and on behalf of,
Maharashtra Pollution Control Board
 jdwater@mpcb.gov.in
 2023-03-27 12:11:36 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	271000.00	MPCB-DR-14742	13/10/2022	RTGS

Balance fees of Rs.__ will be considered at the time of next renewal of consent

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
 - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to provide MBBR based Sewage Treatment Plants (STPs) of combined capacity **150 CMD for treatment of domestic effluent of 139.52 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	159.22
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) **As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-**

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-160 kVA	Acoustic Enclosure	3.00	HSD 32 Ltr/Hr	1	SO ₂	15.36 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C20/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E	Rs 10 Lakhs	15 Days	Compliance of Consent Conditions & Environmental Clearance conditions	Upto Commissioning of the project	Upto Commissioning of the project

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C20/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C20/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**Conditions during construction phase**

A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
5. The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
6. The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011.
7. Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
8. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
9. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 10 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 11 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 12 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 13 The treated sewage shall be disinfected using suitable disinfection method.
- 14 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 15 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

This certificate is digitally & electronically signed.



ADVIK REAL ESTATE LLP

Regd. Off: A-102, ICC Trade Tower, 403/A, Senapati Bapat Road, Model Colony, Pune-411016

LLPIN: AAQ-1287

Phone no.: 02067242212

Email: Payments@kohinoorpune.com

Date: 15.05.2025

ANNEXURE-R-4

To,

The Chief Conservator of Forest,
Ministry of Environment, Forests & Climate,
Regional Office (WCZ), Ground Floor, East Wing,
New Secretariat Building, Civil Lines,
Nagpur- 440001

Subject: Half yearly compliance report for the period of **January 2025 –June 2025**

Reference: Environmental Clearance for Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP vide letter No. EC22B038MH128480 Dated 30th August 2022.

Dear Sir,

With reference to the above-mentioned Environment Clearance, please find herewith enclosed detailed half yearly Compliance report for the period of **January 2025 – June 2025**. with supporting annexures for Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP vide letter No. EC22B038MH128480 Dated 30th August 2022.

Kindly acknowledge the same.

Thanking you,



Yours faithfully



M/s. Advik Real Estate LLP

Copy to:

1. Maharashtra Pollution Control Board, Jog Center, 3rd floor, Mumbai Pune Road, Wakdewadi, Pune – 411003.
2. The Member Secretary, Environment Department Room No. 217, 2nd Floor, Mantralaya, Mumbai- 400032

Six Monthly Compliance Report

June 2025,

Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP.

1. Background & Status of the Project

Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP. EC Identification number- EC22B038MH128480, Date of Issue EC – 30.08.2022. **Attached as Annexure-I.**

At present, Excavation activity is going on at site as per EC received & 21 Labours working on site.

2. Site Photographs

- Site photographs refer **Annexure II.**
-

3. Compliance with Conditions of Environmental Clearance Granted

Sr. No.	Specific Conditions	Compliance Status
	A. SEAC Conditions:	

1	PP to submit tree cutting NoC.	Noted & same has been submitted during SEIAA.
2	PP to provide sufficient fire hydrants as per norms.	Noted and will be complied.
3	PP to provide minimum 30% of total parking arrangement with electric charging facility by providing charging points at suitable places.	Noted and will be complied.

B. SEIAA Conditions:

1	PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, pp to provide grass pavers of suitable types & strength to increase permeable area as well as to allow effective fire tender movement.	Noted and will be complied.
2	PP to achieve atleast 5% of total energy requirement from solar/other renewable sources.	Noted & will be complied
3	PP shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF&CC vide F.No.22-34/2018-IA.III dt.04.01.2019.	Noted & will be complied
4	SEIAA after deliberation decided to grant EC for FSI – 12625.27 m ² , Non FSI – 9898.45 m ² and total BUA – 22523.72 m ² . (Plan approval No. Zone no 3/2510, dated – 14.07.2022)	Agreed & noted.

General Conditions:

A. Construction phase:

I	The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for the land filling after recovering recyclable material.	Noted & Agreed with the condition. The solid waste generated to be segregated on site. Dry waste is collected by Municipal waste collection vehicle on periodic basis.
II	Disposal of muck, construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	Noted and Agreed with the condition. Construction waste (muck) generated will be reused on site for back filing. Any excess debris will be disposed off suitably to vendors / disposal sites as designated by the government.
III	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.	Noted & Agreed with the condition. No hazardous waste will be generated during the construction phase. At the finishing stage, any waste related to Paints / Varnishes etc. will be properly disposed off.
IV	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.	Noted & Agreed with the condition. All sanitary and hygienic measures have been taken on site. Constructed toilets and safe drinking water facility has been provided on site.
V	Arrangement shall be made that wastewater and storm water do not get mixed.	Noted & Agreed with the condition. The project on completion will have separate storm water carrying system and

		sewer system to carry the wastewater from toilets to the STP
VI	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.	Noted & Agreed with the condition. Chemical admixtures will be used for accelerating time required for curing; water reducing admixtures will reduce water content for the concrete mix by about 5-10% and ensure more consistent setting time and higher strength.
VII	The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.	Not Applicable. Ground water will not be used for the project.
VIII	Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.	Not applicable. Ground water will not be used for the project.
IX	Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor-based control.	This will be complied with at the finishing stage of the project
X	The Energy Conservation Building Code shall be strictly adhered to	Noted and will be complied
XI	All the topsoil excavated during construction activities should be stored in horticulture / landscape development within the project site.	Noted & Agreed with the condition. Topsoil excavated during construction activities will be used for landscape development.

XII	Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area shall protected and improved.	Noted & Agreed with the condition. Excavated soil shall be used primarily for backfilling and any excess will be disposed off suitably to vendors / disposal sites as designated by the government
XIII	Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.	Noted & Complying with the condition. Soil Environmental Monitoring will be conducted on a regular basis. Monitoring Reports attached as Annexure III . Ground water will not be used for the project.
XIV	PP to strictly adhere to all conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of EC	Noted & compiled.
XV	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.	Noted and complied. The DG set used during construction which complies with the Environments (Protection) Rules prescribed for air and noise emission standards.
XVI	PP to strictly adhere to all conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of EC	Noted.
XVII	Vehicles hired for Transportation of raw material shall strictly comply the emission norms prescribed by Ministry	Noted.

of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage.

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| XVIII | Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB. | Noted & Complying with the condition. No construction activity will be carried out during nighttime. Noise & Air monitoring is being carried out as per EMP.

Noise Monitoring Reports attached as Annexure III . |
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| XIX | Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board. | Noted & agreed with the condition. Installation of DG sets will be at the finishing / occupancy stage of the project and will comply with all requirements. |
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| XX | Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings. | Noted & agreed with the condition. All the environmental practices will be monitored. An organizational set up will be formed to ensure the effective implementation of mitigation measures. |
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B. Operation Phase:

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| I | A The solid waste generated should be | Noted & agreed with the condition. The solid waste |
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	properly collected and segregated.	generated is segregated on site.
	B Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And no wet garbage will be disposed outside the premises.	Wet garbage generated will be treated with organic waste converter (OWC) and treated manure is utilized for green belt development at site.
	C Dry/inert solid waste should be disposed of to the approved sites for landfilling after recovering recyclable material	Dry waste will be collected by Municipal waste collection vehicle (ghanta-gadi) on periodic basis.
II	E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.	Noted and shall be disposed through Swaach Agency.
III	A The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment Department before the project is commissioned for operation. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odor problem from STP B PP to give 100% treatment to sewage/liquid waste and explore the possibility to recycle atleast 50% of water, local authority should ensure this.	Noted & agreed with the condition. STP shall be established once the construction is completed on site.
IV	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent are for	Noted and will be compiled.

gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.

V Occupancy certificate shall be issued to the project only after ensuring availability of drinking water and connectivity of the sewer line to the project site and proper disposal of treated water as per environmental norms

Noted and will be compiled.

VI Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized, and no public space should be utilized

Noted & will be compiled. Adequate parking places have been provided within site to avoid traffic congestion with proper entry and exit.

VII PP to provide adequate electric charging points for electric vehicles (EVs)

Noted & will be complied

VIII Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Dept.

Noted & will be complied The Landscape Development for the proposed project will be undertaken at the finishing stage of the project, as per the plan provided at the time of EC, including selection of species and tree density approved during SEAC hearing.

IX A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.

Noted & will be complied Environment Management cell has been appointed for construction phase and will be appointed for operation phase

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| X | Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. This cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes | Noted. |
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| XI | The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at website at parivesh.nic.in. | Noted & will be complied. |
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| XII | Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard and soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year | Noted & Agreed with the condition.

We will be periodically submitting half yearly compliance reports. |
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| XIII | A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent. | Noted & Complied. The clearance has been sent to the Municipal Corporation and has been put on the company's website. |
|------|--|---|
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XIV	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely SPM, RSPM, SO ₂ , NO _X (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Noted and will be complied
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C. General EC Conditions:

I	PP has to abide by the conditions stipulated by SEAC & SEIAA.	Noted & agreed
II	If applicable Consent to Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment Department before start of any construction work at the site	Noted & Agreed with the condition. Consent to Establish has been received from MPCB vide no. Format1.0/CC/UAN No.0000148578/CE/2303002020 as Annexure-IV
III	Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance	Noted & Agreed with the condition. Environmental clearance has been obtained from the Environmental Department and enclosed as Annexure I .
IV	The project proponent shall also submit six monthly reports on the status of	Noted & complied. Six monthly compliance report are being

	compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB	submitted regularly.
V	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	Will be complied during operation phase
VI	No further expansions or modifications, other than mentioned in the EIA Notification 2006 and its amendments shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measure required, if any	Noted & Agreed with the condition.
VII	This environment clearance is issued subject to obtaining NOC from Forestry and Wildlife angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild Life clearance granted	Not applicable

to the project which will be considered separately on merit.

List of Annexures:

Annexure No.	Title of the Annexures
1	Copy of Environmental Clearance Letter
2	Site Photographs
3	Lab Monitoring Reports
4	Copy of Consent to Establish

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Maharashtra)

To,

The Designated Partner
M/S. ADVIK REAL ESTATE LLP
Pride House, 5th Floor, Near Pune University Circle, Shivaji Nagar, Pune - 411005

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIS/229234/2021 dated 30 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B038MH128480
2. File No.	SIA/MH/MIS/229234/2021
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	8(a) Building and Construction projects
6. Name of Project	Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP
7. Name of Company/Organization	M/S. ADVIK REAL ESTATE LLP
8. Location of Project	Maharashtra
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 30/08/2022

(e-signed)
Manisha Patankar Mhaiskar
Member Secretary
SEIAA - (Maharashtra)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH
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and Virtuous Environmental Single-Window Hub)*



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/229234/2021
 Environment & Climate
 Change Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 M/s. Advik Real Estate LLP,
 Survey No. 291, Baner, Pune

Subject : Environment Clearance for Proposed construction Project at Survey No. 291, Baner, Pune by M/s. Advik Real Estate LLP

Reference : Application no. SIA/MH/MIS/229234/2021

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 130th meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 248th (Day-2) meeting of State Level Environment Impact Assessment Authority (SEIAA).

2. Brief Information of the project submitted by you is as below:-

1.	Proposal Number	PARIVESH NO: SIA/MH/MIS/229234/2021	
2.	Name of Project	Proposed Project at Survey No. 291, Baner by M/s. Advik Real Estate LLP	
3.	Project category	Schedule 8(a) Category B2	
4.	Type of Institution	Private	
5.	Project Proponent	Name	Mr. Arvind Premchand Jain, M/s. Advik Real Estate LLP
		Regd. Office address	Pride house, 5th floor, Near Pune University Circle, Shivaji Nagar, Pune
		Contact number	7757000201; 020-67091001
		e-mail	electricalengg@pridepurplegroup.com
6.	Applied for	New/Fresh EC	
7.	Details of previous EC	NA	
8.	Location of the project	Survey No. 291, Village - Baner, Taluka - Haveli - District - Pune - State - Maharashtra 411045	
9.	Latitude and Longitude	18°33'32"N 73°46'58"E	
10.	Total Plot Area (m2)	11278	

11.	Deductions (m2)	5459.84			
12.	Net Plot area (m2)	5818.16			
13.	Proposed FSI area (m2)	31897.17			
14.	Proposed Non-FSI area (m2)	10280.77			
15.	Proposed TBUA (m2)	42177.94			
16.	TBUA (m2) approved by Planning Authority till date	As per IOD			
17.	Total Project Cost (Rs.)	135,50,00,000			
18.	CER as per MoEF & CC circular dated 01/05/2018	Activity	Location	Cost (Rs.)	Duration
		Details in CER activities annexure			
19.	Details of Building Configuration : <Please use following legends: Floor = F , Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>				Reason for Modification / Change
	Previous EC / Existing Building		Proposed Configuration		
	-	-	-	Building A B1+B2+G+18 Floors	
	-	-	-	Building B B1+G+2 Floors	11.10
20.	Total number of tenements	16 Residential Tenements, 89 Offices and 8 Shops			
21.	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	87.33	Fresh Water	87.33
		Recycled	71.90	Recycled	67.70
		Swimming Pool	0	Swimming Pool	0
		Flushing	67.70	Flushing	67.70
		Total	159.22	Total	155.03
		Waste water generation	139.52	Waste water generation	139.52
22.	Water Storage Capacity for Firefighting / UGT	As Per NOC/NBC			
23.	Source of water	PMC			

24.	Sewage and Wastewater	Sewage generation in CMD		139.52
		STP technology		MBBR
		Capacity of STP (CMD)		150
25.	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste	337	Handed over to Authorized Agency
		Wet waste	184	In-situ Composting
		Biomedical waste	N.A.	N.A.
		E-Waste	9	Handed over to Authorized Dismantler/Recycler
		STP Sludge (dry)	13.50	In-situ Composting
26.	Green Belt Development	Total RG area (m2)	699.78	
		Number of trees required to be on site as per Rule	72 Nos.	
27.	Power requirement	Source of power supply	MSEDCL	
		During Construction Phase (Demand Load)	70 kW	
		During Operation phase (Connected load)	2100 kW	
		During Operation phase (Demand load)	800 kW	
		Transformer	630 kVA X 2 Nos.	
		DG set	160 kVA X 1 Nos.	
		Fuel used	HSD	
28.	Details of Energy saving	<p>Most of the common area & external lighting are proposed to work on high energy efficient lamps(LED) as specified in bureau of energy efficiency which again results in saving in general consumption</p> <p>Low loss Transformers due to which 6.22% losses are saved against conventional transformer.</p> <p>Power Capacitors are proposed for load power factor correction and to maintain a healthy power situation. This also results in less demand load factor for the project.</p> <p>Solar PV, Hot Water, Solar Street Lights, Energy Efficient Motors are proposed</p>		
29.	Environmental Management plan budget during Construction phase	No.	Details	Cost per annum (Rs. In Lacs)
		1	Water for Construction, Labour & Dust Suppression	4
		2	Site Sanitation & Health & Safety PPE Kits	3
		3	Environmental Monitoring	4
		4	Disinfection & Health & Safety	3

		5	Health Check up		3	
30.	Environmental Management plan Budget during Operation phase	Component	Details		Capital (Rs.In Lacs)	O&M (Rs.In Lacs/Y)
		Sewage treatment	Waste Water Management		15.00	10.00
		RWH	RWH Pits		3.00	0.60
		Solid Waste	Organic Waste Composting		3.00	1.00
		Green belt development	Tree Plantation		2.00	0.35
		Energy saving	Energy Conservation		20.00	4.00
		Environmental Monitoring	Pollution Control		0.00	6.00
		Disaster Management	Fire & LA		100.00	5.00
		PPE Kits Health & Safety	Biomedical Waste Management		1.00	1.00
		31.	Traffic Management	Type	Required as per DCR	Actual Provided
4-Wheeler	374			384	As per DCR	
2-Wheeler	1381			1436		
Bicycles	0			0		
32	Details of Court cases / litigation w.r.t. the project and project location if any	NA				

3. Proposal is a new construction project. Proposal has been considered by SEIAA in its 248th (Day-2) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. PP to submit tree cutting NoC.
2. PP to provide sufficient fire hydrants as per norms.
3. PP to provide minimum 30% of total parking arrangement with electric charging facility by providing charging points at suitable places.

B. SEIAA Conditions-

1. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types &

strength to increase the water permeable area as well as to allow effective fire tender movement.

2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
4. SEIAA after deliberation decided to grant EC for – FSI – 12625.27 m², Non FSI- 9898.45 m², Total BUA- 22523.72 m². (Plan approval No.Zone no 3/2510, dated- 14.07.2022).

General Conditions:

a) Construction Phase :-

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XVII. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVIII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XIX. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt

development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.

- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at parivesh.nic.in
- XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
- II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution

Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.

- III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

~~5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.~~

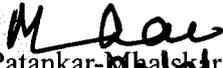
6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

~~8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and~~

Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Manisha Patankar-~~Maheshkar~~
(Member Secretary, SEIAA)
27/8/2022

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, .
6. Commissioner, Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board,.

Signature Not Verified

Digitally signed by Manisha Patankar Mhaiska
Member Secretary

Date: 8/30/2022 5:43:06 AM

SITE PHOTOS







May 14, 2025 2:18:31 PM
18.55922N 73.78290999999999E
Altitude:558.7m
Speed:0.0km/h







May 14, 2025 2:12:21 PM
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Altitude:562.2m
Speed:0.0km/h



May 14, 2025 2:07:14 PM
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Altitude: 561.3m
Speed: 0.0km/h





May 14, 2025 2:06:47 PM
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Altitude: 561.0m
Speed: 0.0km/h





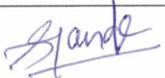
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Altitude: 566.8m
Speed: 1.0km/h



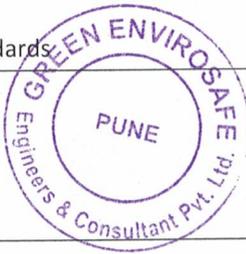
Recognised by Ministry of Environment and Forests (MoEF) / Central Pollution Control Board Govt. of India (CPCB)
ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company

TEST REPORT				
Test Report No: -	GESEC/AAQM/2025-26/05/3690	Report Date	20.05.2025	
Sample ID: -	GESEC/AAQM/2025-26/05/3690			
Name & Address of the Customer	M/s.Kohinoor KBT S. No. 291, Baner, Pune			
Ambient Air Sample Details				
Type	Sampling Location		Sampling done by	
Ambient Air	Near Main Gate		GESEC	
Sampling Time				
Start Time	Stop Time		Total Hrs.	
11.00 am	07.00 Pm		08 Hrs.	
Meteorological Data/Environmental Conditions				
Ambient Temperature °C	32.0	Wet Bulb Temperature °C	22.0	
Dry Bulb Temperature °C	32.0	Relative Humidity % RH	39.8	
Date of Sampling	Sample Receipt Date	Analysis Start Date	Analysis End Date	
14.05.2025	15.05.2025	15.05.2025	20.05.2025	
Parameters	Method	Unit	NAAQ Standards	Result
Sulphur Dioxide (SO ₂)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 01	µg/m ³	≤ 80	23.58
Nitrogen of Oxides (NO ₂)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 07	µg/m ³	≤ 80	25.14
Particulate Matter PM ₁₀	CPCB Guidelines, Volume I ,36/2012-13, Page no. 11	µg/m ³	≤ 100	49.11
Particulate Matter PM _{2.5}	CPCB Guidelines, Volume I ,36/2012-13, Page no. 15	µg/m ³	≤ 60	28.11
Ozone(O ₃) For 1 Hrs.	CPCB Guidelines, Volume I ,36/2012-13, Page no. 31	µg/m ³	≤ 180	11.98
Ammonia (NH ₃)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 35	µg/m ³	≤400	10.89
Remark-				
➤ All above results are within National Ambient Air Quality standards.				
			 Ms. Sneha Hande (Quality Manager) Reviewed & Authorized By	
			END OF REPORT	

Terms and conditions

- The report is refer only to the sample tested and not applies to the bulk.
- The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time etc.
- The test report cannot be reproduced wholly or in part and cannot be used for promotional or publicity purpose without the written consent of laboratory, GESEC.
- Samples will be retained for a period of seven (7) days after completion of analysis. Longer retention periods can be arranged, on request of the customer.
- We strictly maintain the confidentiality of all test result of sample(s) collected by us/ supplied by customer and not revel to third party unless required by the statutory or legal requirement.
- If on site their is no proper sampling location, Source or port available the results of testing are not challenge.
- MoEF approved Lab by Govt. of India. till 28/02/2026 and NABL approved by Quality Council of India. till 28/02/2026.

Recognised by Ministry of Environment and Forests (MoEF) / Central Pollution Control Board Govt. of India (CPCB)
ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company

TEST REPORT				
Test Report No: -	GESEC/AAQM/2025-26/05/3691		Report Date	20.05.2025
Sample ID: -	GESEC/AAQM/2025-26/05/3691			
Name & Address of the Customer	M/s.Kohinoor KBT S. No. 291, Baner, Pune			
Ambient Air Sample Details				
Type	Sampling Location		Sampling done by	
Ambient Air	Near Construction site		GESEC	
Sampling Time				
Start Time	Stop Time		Total Hrs.	
11.10 am	07.10 Pm		08 Hrs.	
Meteorological Data/Environmental Conditions				
Ambient Temperature °C	32.0	Wet Bulb Temperature °C	22.0	
Dry Bulb Temperature °C	32.0	Relative Humidity % RH	39.8	
Date of Sampling	Sample Receipt Date	Analysis Start Date	Analysis End Date	
14.05.2025	15.05.2025	15.05.2025	20.05.2025	
Parameters	Method	Unit	NAAQ Standards	Result
Sulphur Dioxide (SO ₂)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 01	µg/m ³	≤ 80	21.41
Nitrogen of Oxides (NO ₂)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 07	µg/m ³	≤ 80	23.29
Particulate Matter PM ₁₀	CPCB Guidelines, Volume I ,36/2012-13, Page no. 11	µg/m ³	≤ 100	48.26
Particulate Matter PM _{2.5}	CPCB Guidelines, Volume I ,36/2012-13, Page no. 15	µg/m ³	≤ 60	25.03
Ozone(O ₃) For 1 Hrs.	CPCB Guidelines, Volume I ,36/2012-13, Page no. 31	µg/m ³	≤ 180	11.18
Ammonia (NH ₃)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 35	µg/m ³	≤400	10.42
Remark-	<p>➤ All above results are within National Ambient Air Quality standard</p>			
			<p><i>Sneha Hande</i> Ms. Sneha Hande (Quality Manager) Reviewed & Authorized By</p>	

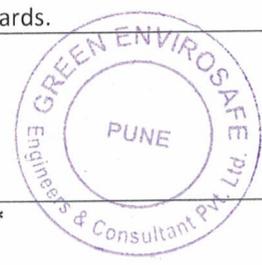
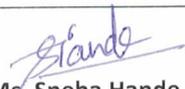
END OF REPORT

page 1 of 1

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Recognised by Ministry of Environment and Forests (MoEF) / Central Pollution Control Board Govt. of India (CPCB)
 ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company

TEST REPORT				
Test Report No: -	GESEC/AAQM/2025-26/05/3692	Report Date	20.05.2025	
Sample ID: -	GESEC/AAQM/2025-26/05/3692			
Name & Address of the Customer	M/s.Kohinoor KBT S. No. 291, Baner, Pune			
Ambient Air Sample Details				
Type	Sampling Location		Sampling done by	
Ambient Air	Near DG set		GESEC	
Sampling Time				
Start Time	Stop Time		Total Hrs.	
11.20 am	07.20 Pm		08 Hrs.	
Meteorological Data/Environmental Conditions				
Ambient Temperature °C	32.0	Wet Bulb Temperature °C	22.0	
Dry Bulb Temperature °C	32.0	Relative Humidity % RH	39.8	
Date of Sampling	Sample Receipt Date	Analysis Start Date	Analysis End Date	
14.05.2025	15.05.2025	15.05.2025	20.05.2025	
Parameters	Method	Unit	NAAQ Standards	Result
Sulphur Dioxide (SO ₂)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 01	µg/m ³	≤ 80	22.96
Nitrogen of Oxides (NO ₂)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 07	µg/m ³	≤ 80	25.65
Particulate Matter PM ₁₀	CPCB Guidelines, Volume I ,36/2012-13, Page no. 11	µg/m ³	≤ 100	47.45
Particulate Matter PM _{2.5}	CPCB Guidelines, Volume I ,36/2012-13, Page no. 15	µg/m ³	≤ 60	25.32
Ozone(O ₃) For 1 Hrs.	CPCB Guidelines, Volume I ,36/2012-13, Page no. 31	µg/m ³	≤ 180	11.14
Ammonia (NH ₃)	CPCB Guidelines, Volume I ,36/2012-13, Page no. 35	µg/m ³	≤400	10.63
Remark-				
➤ All above results are within National Ambient Air Quality standards.				
			 Ms. Sneha Hande (Quality Manager) Reviewed & Authorized By	

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ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company

TEST REPORT				
Test Report No: -	GESEC/ANLM/2025-26/05/3693-3694A	Report Date	20.05.2025	
Sample ID: -	GESEC/ANLM/2025-26/05/3693-3694A			
Name & Address of the Customer	M/s.Kohinoor KBT S. No. 291, Baner, Pune			
Ambient Noise Sample Details				
Type	Ambient Noise			
Sampling done by	GESEC			
Date of Sampling	Sample Receipt Date	Analysis Start Date	Analysis End Date	
14.05.2025	14.05.2025	14.05.2025	14.05.2025	
Test Location	Unit	Average Noise Level Readings		CPCB Standards dB(A)
		Day	Night	
Near Main Gate	dB(A)	52.7	44.6	55/45 dB(A)
Near Construction Site	dB(A)	53.4	42.3	
Near DG Set	dB(A)	52.1	43.1	
Remark-				
<ul style="list-style-type: none"> ➤ All above Noise level results are within Central Pollution Control Board Standards limit. ➤ Day/Night -55/45 dB(A) 				
				 Ms. Sneha Hande (Quality Manager) Reviewed & Authorized By

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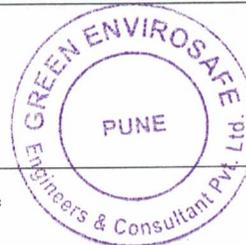
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TEST REPORT		
Test Report No - GESEC/DW/2025-26/05/3695	Report Date	20.05.2025
Sample ID - GESEC/DW/2025-26/05/3695	Sample Details	Labour
Name & Address of the Customer - M/s.Kohinoor KBT S. No. 291, Baner, Pune	Type of Sample	Drinking Water
	Volume Of Sample	2 Lit plastics Can + 250ml Sterile Bottle
	Sample Status	Sealed
	Sample Collected By	GESEC
	Date of Sample Collection	14.05.2025
	Date of Sample received in lab	15.05.2025
	Analysis start Date	15.05.2025
	Analysis End Date	20.05.2025

WATER ANALYSIS REPORT				
Parameter	Result	Limits as per IS 10500:2012	Unit	Standard Method
Physical Parameter				
Turbidity	<0.1	Max 1	NTU	APHA 2130 B, 24TH Edition 2023
TDS	63.99	Max 500	mg/l	APHA 2540 C, 24TH Edition 2023
Color	<5	Max 5	Hazen	APHA 2120 B, 24TH Edition 2023
Chemical Parameter				
pH	6.99	6.5 to 8.5	--	APHA 4500 H+, B, 24 th Edition 2023
Total Hardness	51.04	Max 200	mg/l	APHA 2340 C, 24TH Edition 2023
Total Alkalinity	36.09	Max 200	mg/l	APHA 2320 B, 24TH Edition 2023
Sulphate	5.82	Max 200	mg/l	APHA 4500-SO4 - E 24th Edition 2023
Residual Chlorine	<0.1	Min 0.2	mg/l	EPA 334.0.
Chloride	7.72	Max 250	mg/l	APHA 4500-Cl-B 24 th Edition:2023
Calcium (as Ca)	6.19	Max 75	mg/l	APHA 3500-Ca B 24 th Edition:2023
Magnesium (as Mg)	5.21	Max 30	mg/l	IS 3025 (Part 46):2023
Elemental Analysis				
Iron as Fe	<0.1	Max 0.3	mg/l	EPA 200.7
Microbiological Parameter				
Total Coliform	Absent	Absent	Per 100ml	APHA 9222, J, 24th Ed. 2023
E.coli.	Absent	Absent	Per 100ml	APHA 9222, J, 24th Ed. 2023

Remark(s):

- The above water sample is Comply with required limit as per IS 10500:2012 for tested parameters.



S. Hande

Ms. Sneha Hande
 (Quality Manager)
 Reviewed & Authorized By

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TEST REPORT

Test Report No: GESEC/SL/2025-26/05/3396		Date of Report		20.05.2025
Sample ID: GESEC/SL/2025-26/05/3396		Date of Sampling		14.05.2025
Name & Address of the Customer - M/s.Kohinoor KBT S. No. 291, Baner, Pune		Start Date of Analysis		15.05.2025
		End Date of Analysis		20.05.2025
		Sample Details		At Construction site (Soil)
		Nature of sample		solid
Sample Collected By		GESEC		
Parameter	Result	Unit	Standard Method	
pH	5.74	---	Manual Soil Testing in India (Dept of Agriculture and cooperation, Ministry of Agri Gov. of India, page No.77 : 2011	
Electrical Conductivity	211.60	µs/cm	ICARDA-Methods of soil, Plant and water analysis, Page No. 67-68:2013	
Available Manganese as Mn	6.49	mg/kg	ICARDA-Methods of soil, Plant and water analysis, Page No. 113-116:2013	
Available Nitrogen	23.80	%	ICARDA-Methods of soil, Plant and water analysis, Page No. 90-93:2013	
Available Phosphorus	4.01	kg/ha	ICARDA-Methods of soil, Plant and water analysis, Page No. 150-151:2013	
Available Potassium	119.79	kg/ha	Food and agriculture organization Sec III,8-1,Page no115	
Sodium adsorption ratio	6.56	mmolc/l	Food and agriculture organization of the united nation Page no14:2016	
Total Nitrogen	0.023	%	ICARDA-Methods of soil, Plant and water analysis, Page No. 87-89:2013	
Exchangeable calcium	7.18	meq/ 100g	ICARDA-Methods of soil, Plant and water analysis, Page No. 87-89:2013	
Exchangeable Magnesium	4.62	meq/ 100g	ICARDA-Methods of soil, Plant and water analysis, Page No. 87-89:2013	
Total Zinc as Zn	101.3	mg/kg	USEPA-3050B,Rev 2 December (1996)	
Total Copper as Cu	6.32	mg/kg	USEPA-3050B,Rev 2 December (1996)	
Lead as Pb	16.54	mg/kg	USEPA-3050B,Rev 2 December (1996)	
Total Manganese as Mn	88.69	mg/kg	USEPA-3050B,Rev 2 December (1996)	
				<p><i>Sande</i> Ms. Sneha Hande (Quality Manager) Reviewed & Authorized By</p>

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000148578/CE/2303002020

Date: 27/03/2023

To,
 M/s Advik Real Estate LLP,
 Survey No. 291, Village Baner,
 Taluka Haveli, Dist Pune



Your Service is Our Duty

Sub: Consent to Establish for Residential & Commercial construction project under Red Category

Ref: Minutes of 32nd Consent Committee Meeting of 2022-23 held on 01.03.2023

Your application NO. MPCB-CONSENT-0000148578

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

- The Consent to Establish is granted for period upto Commissioning of the project or five years whichever is earlier.**
- The capital investment of the project is Rs.135.5 Cr. (As per undertaking submitted by pp).**
- The Consent to Establish is valid for residential and commercial construction project named as M/s Advik Real Estate LLP, Survey No. 291, Village Baner, Taluka Haveli, Dist Pune on Total Plot Area of 11278 SqMtrs for proposed total construction BUA of 22523.72 SqrMtr as per specific condition of EC granted dated 30.08.2022 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance dtd 30.08.2022	11278.00	22523.72

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	139.52	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set-160 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Dry Waste	337 Kg/Day	Segregation	To Local Body
2	Wet Waste	184 Kg/Day	OWC with composting facility/Biodigester with composting facility	As Manure
3	STP Sludge	1350 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	50	Ltr/A	Reprocessing	To Authorized Reprocesser

8. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E Waste	9.00	Kg/Day	To Authorized Dismantler

9. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
10. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
11. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
12. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
13. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
14. The project proponent shall make provision of charging of electric vehicles in atleast 30 % of total available parking area.
15. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
16. The Project Proponent shall comply with the Environmental Clearance obtained vide No SIA/MH/MIS/229234/2021 dtd. 30.08.2022 for residential and commercial construction project having total Plot area 11278.00 Sq.Mtrs, & total construction BUA 22523.72 Sq.Mtrs as per specific condition of EC.

17. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance.
- . This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: **Dr. Y.B.Sontakke**
 Joint Director (WPC)
 For and on behalf of,
Maharashtra Pollution Control Board
 jdwater@mpcb.gov.in
 2023-03-27 12:11:36 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	271000.00	MPCB-DR-14742	13/10/2022	RTGS

Balance fees of Rs.__ will be considered at the time of next renewal of consent

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
 - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to provide MBBR based Sewage Treatment Plants (STPs) of combined capacity **150 CMD for treatment of domestic effluent of 139.52 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	159.22
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) **As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-**

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-160 kVA	Acoustic Enclosure	3.00	HSD 32 Ltr/Hr	1	SO ₂	15.36 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C20/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E	Rs 10 Lakhs	15 Days	Compliance of Consent Conditions & Environmental Clearance conditions	Upto Commissioning of the project	Upto Commissioning of the project

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C20/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C20/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**Conditions during construction phase**

A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
5. The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
6. The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
7. Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
8. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
9. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 10 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 11 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 12 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 13 The treated sewage shall be disinfected using suitable disinfection method.
- 14 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 15 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

This certificate is digitally & electronically signed.



Item No. 01

ANNEXURE-R-5

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL**
(Through Video Conferencing)

Appeal No.09/2022 (CZ)

ACC Limited

Appellant(s)

Versus

MP SEIAA.

Respondent(s)

Date of completion of hearing and reserving of order: 24.08.2022**Date of uploading of order on website: 08.09.2022**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant (s):

Mr. U.N. Tiwari, Adv

For Respondent(s):

Ms. Parul Bhadoria, Adv

ORDER

1. The State Environment Impact Assessment Authority vide correspondence dated 15.12.2020 issued a show-cause notice to the appellant with the facts that the six monthly report has not been filed within time and in compliance thereof, the appellant filed the reply, which is at annexure - A/13 on 14.08.2021 with the facts that the half yearly compliance reports were submitted combinedly on regular basis and also there was no reminder to the Appellant from authorities for the period in question i.e. December, 2014 to May, 2018. Considering the reply, the MP SEIAA vide order impugned dated 19.12.2021 passed an order to revoke the Environment Clearance.
2. Aggrieved by the order, the appellant has challenged on the ground that :-

“That the penalty of revocation of the EC for non-submission of half-yearly reports of EC conditions is disproportionate, harsh, unfair, and arbitrary. The principle of proportionality has been applied by the Hon’ble Supreme Court in the context of environment clearances in Lafarge Umiam Mining (P) Ltd. Vs. UoI, (2011) 7 SCC 338 (para.119), Electrotherm (India) Ltd. Vs. Patel Vipulkumar Ramjibhai, (2016) 9 SCC 300 (para. 19) and more

recently in Alembic Pharmaceuticals Ltd. Vs. Rohit Prajapati, (2020) 17 SCC 157. In Electrotherm, the High Court had directed closure of the plant on the ground that public hearing was not held before the EC was granted, which order was reversed by the Hon'ble Supreme Court applying the principle of proportionality."

3. It is further submitted that the State authorities and SEIAA are duty bound and under obligation to protect the law and implement it and not to defy it. They have to perform their duties sincerely, fairly and honestly to protect the environment not to see only the violation of it. The statement that the six monthly report was not filed from 2014 to 2018 does not have any impact on environment.
4. Secondly, the authorities who were responsible to monitor it, failed to issue any notice and failed to take cognizance of the facts and instead of taking action against their own fault, fastened the liability like closure of the unit or withdrawal of the EC, directly or indirectly damaging the economy of the industry and loss of the revenue to the State and the Centre. It is made clear that if there is any loss to the State exchequer due to fault of the authorities, they shall be held personally responsible for payment of State loss.
5. Order dated 19.12.2021 passed by SEIAA runs as follows:

Sub:Case No. 79/2008 Prior Environment Clearance for Badari Lime stonemine 5.82 ha village- Badari Vijayraghogarh, Distt. Katni (MP) by M/S ACC Limited. Kymore Cement Works, Kymore District- Katni (MP).

The case was discussed in 693rd SEIAA meeting dated 25.11.2021 and it was recorded that....

The case was discussed in 680th SEIAA meeting dated 03.08.2021 and it was recorded that....

The case was discussed in 653rd SEIAA meeting dated 08.01.2021 and it was recorded that....

The case was discussed in 645 SEIAA meeting dated 28.11.2021 and it was recorded that....

The agreement of lease transfer has been executed on 23.12.2008 to M/s ACC Limited while Prior EC was accorded by SEIAA to M/s S.N. Sunderson & Co. for above Badari Lime Stone Mine of 5.82 ha vide letter No. 372/EPCO-SEIAA/09 dated 25.03.2009 letter on M/s ACC Ltd. Has applied in SEIAA on 08.01.2018 for transfer of EC from M/s S.N. Sunderson & Co to M/S ACC Ltd., Kymore in response to this, Prior EC was transferred by SEIAA to M/s ACC Ltd., Kymore vide letter No. 1742/SEIAA/2018 dated 23.02.2018.

MOEF&CC, GOI, letter No. 18-B-30/2019(SEAC) 672 dated 14.06.2019 informed that Air & Water Consent was issued in the name of M/s S.N. Sunderson & CO. in the year 2009 and M/s ACC Ltd. Have been carrying out mining activities without valid Prior EC from 2009 to 23.02.2018 and even company has failed to submit half yearly compliance report on regular basis. M/s ACC Ltd. Has submitted compliance report for period from Dec. 2018 to May 2019 only vide letter dated 31.5.19

In response to public complaint received from Shri Ramesh Sharma vide letter dated 19.09.20, MoEF&CC, GOI vide letter No. 18-B-30/2019(SEAC)/969 dated 02.11.2020 has communicated that Central Govt. vide Gazette Notification NO. SO. 637(E) dated 28.02.2014 has delegated power vested under Section 5 of E(P) Act, 1986 to the SEIAA to issue showcause notice to PP in case of violation of the condition of the EC issued by the authority to project under the jurisdiction and to issue direction to the said PP for keeping such EC in abeyance or withdrawing them if required.

In view of above, it has been observed that ACC has not submitted six monthly compliance report on regular basis to MoEF&CC, GOI / SEIAA as per EC conditions hence why not your EC is kept in abeyance or withdrawn by authority as per provision under MoEF&CC, GOI notification dated 28.02.2014 with immediate effect as it is clear cut matter of violation of Prior EC. In light of above, you are hereby directed to clearly the above issues of justify your stand within 15 days from the date of issue of letter and present your case with clarification/justification in upcoming SEIAA meeting otherwise necessary action will be initiated accordingly. Copy to Project Proponent and MoEF&CC, GOI.

In response to above query, PP has submitted reply vide letter No.KY/ENV/MPPCB/Bhopal dated 24.12.2020. After discussion, it was decided to call PP for presentation and clarification.

- PP vide letter no. KY/ENV/MPPCB/Bhopal/331 dated 05.03.2021 requested to present the case before SEIAA.
- After that, the case was presented by PP and clarified the issues related grant and transfer of EC, submission of Compliance report, execution of mining operation without EC obtaining from SEIAA, During the presentation it is observed that they have total lease area of more than 1000 ha and they have purchased the land of 5.82 ha from M/s S.N. Sunderson & Co. since it was between the land of the company.
- It is noted that the lease area 5.82 ha of the subject Badari mine was reduced to 5.76 has after Bandobast.
- It is noted that the ACC Limited approached to MPPCB for change of ownership in EC and Air & Water consents vide letter dated 29.08.2011 and 19.10.2011.
- In this case the Prior EC was issued to M/s S.N. Sunderson & Co. on 25.03.2009 and EC was transferred in the name of M/s ACC Limited on 23.02.2018. the half yearly compliance reports from 25.03.2019 to 23.02.2018 not submitted by PP and it is clear cut violation of EIA Notification 2006.

After detailed discussion, it appears that this is a case of EC violation. It is decided that, the EC issued to the PP is immediately kept in abeyance and action should be takne as per the provisions provided in EIA Notification regarding violation of EC. The PP should be informed accordingly and suitable reference also be made to Regional Officer, MoEF &CC.

As per the above decision, a letter sent to Regional Office, MoEF & CC received in SEIAA dated 08.10.2021 addressed to Joint Secretary, Monitoring Cell MoEFF & CC requested to provide necessary direction in the matter with reference to MoEF &

CC OM dated 04.07.2018 fro implementation of direction of the Hon'ble Supreme Court Order dated 02.08.2017 in WP (Civil) No. 114 of 2014 wherein vide judgment dated 02.08.2017 has passed a detailed order interpreting Section 21 (5) of MMRD Act and directing payment of 100% penalty for illegal mining operations with reference to the relevant statutes as mentioned in above OM dated 04.07.2018. but it is also noted that, NOC of the Earlier PP has not been submitted by New PP during the transfer of prior EC in compliance of the mandatory provision as mentioned in Para 11 of EIA notification, 2006.

After detailed discussion, it is decided to revokes the EC issued by SEIAA vide letter NO. 1742/SEIAA/2018 dated 23.02.2018 and further action may be taken as per the recommendation of MoEFF & CC. copy to PP & all Concern.

As per above decision you are informed that the EC issued by SEIAA vide letter No.1742/SEIAA/2018 dated 23.02.2018 is **hereby revoked**.

Brief facts

6. The Appellant states to be a company formed in the year 1936 and is engaged in the business of manufacturing of cements, mining and allied activities. It is one of the first Indian companies to include commitment to environmental protection as one of its corporate objectives. It had installed its first pollution control equipment in the year 1966. In 2018, it became India's first cement company to publish an Environmental Product Declaration for all its blended cement products across all of its cement plants. It has been awarded, among others, the CII Climate Action Program 2.0 across all sectors in India.
7. One M/s. S.N. Sanderson and Co. was granted a mining lease for limestone over an extent of 5.82 hectares (subsequently reduced to 5.76 after *bandobast*) in village Badari, Tehsil Vijayraghogarh in Katni district of Madhya Pradesh (the "**Badari Lime Stone Mine**") for a period of 20 years from 17.02.1978 to 02.04.1998, which lease was subsequently renewed for a further period of 20 years. The Badari Lime Stone Mine is a small mining lease of 5.76 hectares that lies between the other mining lease lands of the Appellant. It is a part of the Kymore Cement Works of the Appellant comprising of Clinkering units, Cement grinding unit, Captive Power Plants, Bamangoan Mehgaon and Jamuanikala mines. This mining lease is surrounded by the 1520.22 hectares Bamangaon Mehgaon Limestone Mines of the Appellant and the other units. For better management of its overall operations in this integrated operation,

the Appellant sought transfer of the lease from M/s. Sanderson and Co. to itself.

8. On 23.12.2008, the Badari Lime Stone Mine was transferred in favour of the Appellant under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (the "**MMDR Act**") and the rules framed thereunder. The transfer deed was executed in the statutory Form 'O' appended to the Mineral Concession Rules, 1960 and was duly signed by the State Government, the transferor M/s. Sanderson and Co., and the transferee the Appellant herein. Thereafter on 05.06.2015, the State Government executed a supplementary lease deed in favour of the Appellant extending the period of the lease up to 31.03.2030 in view of the amendments to the MMDR Act. The Appellant did not start any operations in the lease area since it was awaiting the statutory clearances including environment clearance (**EC**), Consent to Operate (**CTO**) under the Water (Prevention and Control of Pollution) Act, 1975 (the "**Water Act**") and the Air (Prevention and Control of Pollution) Act, 1981 (the "**Air Act**"), and an approved mining plan under the MMDR Act. The Appellant took steps to follow up with the respective authorities to obtain the necessary approvals.
9. On 25.03.2009, the Respondent issued the "*Environment clearance for Badari Lime stone mine, 5.82 ha. at Khasra no.81, 86 Village Badari, Teh. Vihayragharh, Distt. Katni – M.P. Case No.79/2008*". Even though the **communication was issued after the transfer of the lease**, it was addressed to M/s. Sanderson and Co. The EC was granted as per the detailed procedure prescribed under the Environment Impact Assessment Notification dated 14.09.2006 (the "**EIA 2006**"), including an environment impact assessment, and upon the satisfaction of the Expert Committee constituted by the Competent Authority. The Respondent imposed various conditions in the EC.
10. The Appellant made a request to the MP State Pollution Control Board (**MPPCB**) on 29.08.2011 and 19.10.2011 to record the change of name of the project

proponent from M/s. S.N. Sanderson and Co. to the Appellant in the EC and the CTO. On 14.07.2014, the MPPCB granted the CTO under the Air and Water Acts for the period 20.05.2010 to 19.05.2015 in favour of the Appellant. As part of the EC condition, the Appellant is required to submit half yearly compliance reports to the Ministry of Environment Forests and Climate Change (**MoEF&CC**) / Respondent. For the period up to 30.12.2014, the Appellant's applications for statutory approvals were pending and operations were not commenced, and therefore, the issue of submitting compliance reports did not arise.

11. However, once the Appellant started operations from 31.12.2014 upon receiving the necessary approvals, it has been regularly submitting its half-yearly compliance reports to the MoEF&CC and the Respondent every year in the months of June and December. Neither the MoEF&CC nor the SEIAA raised any objection to the Appellant filing the consolidated half-yearly reports during this period. In the meanwhile, the Respondent issued a formal communication on 23.02.2018 reflecting the change in the name of the project proponent in the EC from M/s. S.N. Sanderson and Co. to the Appellant. On 15.12.2020, the Respondent issued a notice to the Appellant requiring it to show cause as to why the EC be not kept in abeyance or withdrawn since the Appellant allegedly had not submitted six monthly compliance report on regular basis to MoEF&CC / SEIAA under the EC conditions. This notice was issued at the instance of one Sh. Ramesh Sharma. Prior EC, once duly granted under the EIA 2006, cannot be revoked on the ground of non-submission of half-yearly reports. There is no provision in the EIA 2006 empowering the Respondent to revoke the EC on the ground that the half-yearly reports were not submitted.

12. The EIA 2006 stipulates the grounds on which an EC can be revoked. Paragraph 8(vi) provides that prior EC can be cancelled where there is **“deliberate concealment and/ or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application...”**. It is not the case of the

Respondent that there was any such concealment, etc. Therefore, the EC could not have been revoked on the alleged ground of non-submission of half-yearly compliance report of the EC conditions.

13. The matter was taken up on 23.05.2022 and notices were issued to the respondents to submit the reply. We have heard the learned counsel for the parties and perused the record. It is argued that the penalty of revocation of the EC for non-submission of half-yearly reports of EC conditions is disproportionate, harsh, unfair, and arbitrary. The principle of proportionality has been applied by the Hon'ble Supreme Court in the context of environment clearances in *Lafarge Umiam Mining (P) Ltd. v. UoI*, (2011) 7 SCC 338 (para.119), *Electrotherm (India) Ltd. v. Patel Vipulkumar Ramjibhai*, (2016) 9 SCC 300 (para.19) and more recently in *Alembic Pharmaceuticals Ltd. v. Rohit Prajapati*, (2020) 17 SCC 157. In *Electrotherm*, the High Court had directed closure of the plant on the ground that public hearing was not held before the EC was granted, which order was reversed by the Hon'ble Supreme Court applying the principle of proportionality. The Respondent has erred in observing that the Appellant had not submitted a written no-objection from M/s. S.N. Sanderson and Co. along with the application for the change in name in the prior EC in terms of paragraph 11 of the EIA 2006. First, the Appellant was not given any opportunity to advert to this observation since it was not a ground taken in the notice to show cause, and has been taken for the first time in the Impugned Order itself. To this extent, the Appellant has suffered prejudice. Second, a transfer of mining leases is governed by the statutory regime in the MMDR Act and the rules. The transfer deed, which is executed in the statutory Form 'O' appended to the Mineral Concession Rules by the transferor, the transferee and the State Government, is evidence of the fact that the transferor has no-objection to the transfer of the lease and also for the other relevant statutory approvals in favour of the transferee. It is not in dispute that the statutory transfer deed in Form 'O' was in fact submitted to the MPPCB and the Respondent at the time of seeking the change in the name of the project proponent. The condition in paragraph 11 of EIA 2006 regarding

written no-objection from the transferor, when seen in the background of the statutory regime in the MMDR Act and the rules regarding transfer of mining leases, is clearly directory and not a mandatory condition. Therefore, it is not material in the facts of the case that a separate no-objection was not again submitted along with the application for change of name.

14. The Appellant had contended that M/s S.N. Sanderson & Co. was granted a mining lease for limestone over an area of 5.82 hectares in Badari village, district Katni, Madhya Pradesh and Since the area fell between the Balangole mining lease of the Appellant, its cement and clinker plant and captive power plant, M/s. Sanderson & Co. agreed to transfer the mining lease in favour of the Appellant and the lease was transferred by State Government on 23.12.2008.
15. On 25.03.2009, the Respondent granted the "Environment clearance for Badari Lime stone mine, 5.82 ha. at Khasra no.81, 86 Village Badari, Teh. Vijayraghoharh, Distt. Katni - M.P, Case No. 79/2008". The Appellant did not start any mining activity after the grant of the EC since the other statutory approvals were pending with the concerned authorities. On 14.07.2013, the SPCB granted the Consent to Operate (CTO) for the mining operations. The Appellant than informed the State Government on 09.12.2014 intimating them that it would be starting operations at the mine. After starting its operations on 31.12.2014, the Appellant had regularly submitted the half-yearly compliance reports of the EC conditions to the Respondent without any reminder from them. Two such reports for the period June 2015 and December 2017 have been annexed to the appeal. Similar reports were filed with the SPCB in compliance of the CTO conditions. Half-yearly reports were filed combinedly along with the adjoining mine and cement plant during 2015-2017.
16. The controversy arose on 15.12.2020 where a Respondent issued a notice of show cause with the allegation that the appellant failed to submit half yearly compliance report. The Appellant replied it vide letter dated 14.08.2021 that after the operation of mining the half yearly compliance report on EC conditions were regularly submitted to the respondents.

17. It is argued on behalf of the MPSEIAA that the MoEF & CC vide communication dated 16.04.2019 informed that M/s Sanderson & Co. has not complied the conditions of EC and half yearly report were not submitted. A notice was issued and in response to the same, M/s Sanderson & Co. has replied that the mining lease was transferred to the Appellant vide MP Government order dated 22.08.2008. it is further contended that a complaint was received in the office of the Respondent and in furtherance of the complaint a show cause notice was issued to the Appellant and after giving an opportunity of hearing, the impugned order was passed.
18. It is argued on behalf of Appellant that main allegation against the Appellant are that the Appellant has failed to submit the half yearly compliance report and thereby violated the EC condition. For want of necessary consent to operate and other statutory approval the mining was not in operation till 30.12.2014 and thus issue of submitting any compliance report for this period did not arise.
19. For the period 31.12.2014 to 23.02.2018, the Appellant had explained in its reply to the show cause notice that it had in fact filed half-yearly compliance reports combinedly for the Badari Mine along with the adjoining Bamangaon Mine, and the Cement and clinker plant without any reminder from the Respondent. However, the Respondent has completely ignored the Appellant's reply and has proceeded to pass the impugned order on 19.12.2021 revoking the EC on the ground that half yearly reports were not filed.
20. In support of the above contentions, the Appellant have filed the copy of the reply which was received in the office of SEIAA and annexed as Annexure-A/13 in reference letter dated 03.08.2021, the relevant paras as under:

6. The ACC limited started mining operations after obtaining consent from MP Pollution Control Board in year 2014 and as per the approved Mining Plan from IBM. The approval of IBM is attached.

9. As far as submission of half yearly compliance reports on EC conditions are concerned, we would like to bring to your notice that

we were regularly submitting the said reports for both applicable tenure pertaining to entire Kymore cement works comprising of Clinkering Units, Cement Grinding, Captive Power Plants, Jamuwanikala Mines, Bamangaon & Mehgaon Lime Stone Mines with Badari mines to RO MoEF&CC. The same is attached herewith for the period June-2018 to May, 2020.

10. As the Badari mines is a small mine and having same infrastructures of Bamangaon Mehgaon Lime stone mines of 1520.22 ha, hence the half yearly compliance reports were submitted combinedly on regular basis without any reminder to the applicable authorities (i.e. RO MoEF & SEIAA) for the period December, 2014 to May, 2018.

21. The submission of the periodical report for the period 31.12.2014 to 23.02.2018 which has been filed by the Appellant as Annexure-9 of this appeal has not been denied in the respondents reply. It is further contended that the impugned order suffers from the bias of perversity, is arbitrary, unreasonable and has been passed without any application of mind and is liable to be quashed and set aside.
22. It has further been argued by the learned counsel for the Appellant that even assuming for the sake of argument (without admitting) that half-yearly reports were not filed for the period 25.03.2009 to 23.02.2018, the extreme penalty of revocation of EC is highly disproportionate to the alleged non-compliance. The EC could not have been revoked for non-submission of half yearly report for a past period, especially when there is no allegation that the Appellant has violated any environment norms or caused pollution. It is now well settled by the Hon'ble Supreme Court, including in *Electrosteel Steels Ltd. vs. UoI*, 2021 SCC Online SC 1247. The relevant paras are quoted below:

"82. The question is whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down for the technical irregularity of shifting its site without prior environmental clearance, without opportunity to the establishment to regularize its operation by obtaining the requisite clearances and permissions, even though the establishment

may not otherwise be violating pollution laws, or the pollution, if any, can conveniently and effectively be checked. The answer has to be in the negative.

83. The Central Government is well within the scope of its powers under Section 3 of the 1986 Act to issue directions to control and/or prevent pollution including directions for prior Environmental Clearance before a project is commenced. Such prior Environmental Clearance is necessarily granted upon examining the impact of the project on the environment. Ex-Post facto Environmental Clearance should not ordinarily be granted, and certainly not for the asking. At the same time ex post facto clearances and/or approvals and/or removal of technical irregularities in terms of Notifications under the 1986 Act cannot be declined with pedantic rigidity, oblivious of the consequences of stopping the operation of a running steel plant.

84. The 1986 Act does not prohibit ex post facto Environmental Clearance. Some relaxations and even grant of ex post facto EC in accordance with law, in strict compliance with Rules, Regulations Notifications and/or applicable orders, in appropriate cases, where the projects are in compliance with, or can be made to comply with environment norms, is in over view not impermissible. The Court cannot be oblivious to the economy or the need to protect the livelihood of hundreds of employees and others employed in the project and others dependent on the project, if such projects comply with environmental norms.”

85. As held by a three Judge Bench of this Court in *Lafarge Umiam Mining Private Limited v. Union of India* 3 (“Lafarge”) reported in (2011) 7 SCC 338:

“119. The time has come for us to apply the constitutional “doctrine of proportionality” to the matters concerning environment as a part of the process of judicial review in contradistinction to merit review. It cannot be gainsaid that utilization of the environment and its natural resources has to be in a way that is consistent with principles of sustainable development and intergenerational equity, but balancing of these equities may entail policy choices. In the circumstances, barring exceptions, decisions relating to utilization of natural resources have to be tested on the

anvil of the well- recognized principles of judicial review. Have all the relevant factors been taken into account? Have any extraneous factors influenced the decision? Is the decision strictly in accordance with the legislative policy underlying the law (if any) that governs the field? Is the decision consistent with the principles of sustainable development in the sense that has the decision-maker taken into account the said principle and, on the basis of relevant considerations, arrived at a balanced decision? Thus, the Court should review the decisionmaking process to ensure that the decision of MoEF is fair and fully informed, based on the correct principles, and free from any bias or restraint. Once this is ensured, then the doctrine of “margin of appreciation” in favour of the decision-maker would come into play.”

86. In *Alembic Pharmaceuticals (supra)* this Court observed:-

“27. The concept of an ex post facto EC is in derogation of the fundamental principles of environmental jurisprudence and is an anathema to the EIA notification dated 27 January 1994. It is, as the judgment in Common Cause holds, detrimental to the environment and could lead to irreparable degradation. The reason why a retrospective EC or an ex post facto clearance is alien to environmental jurisprudence is that before the issuance of an EC, the statutory notification warrants a careful application of mind, besides a study into the likely consequences of a proposed activity on the environment. An EC can be issued only after various stages of the decision-making process have been completed. Requirements such as conducting a public hearing, screening, scoping and appraisal are components of the decisionmaking process which ensure that the likely impacts of the industrial activity or the expansion of an existing industrial activity are considered in the decision-making calculus. Allowing for an ex post facto clearance would essentially condone the operation of industrial activities without the grant of an EC. In the absence of an EC, there would be no conditions that would safeguard the environment. Moreover, if the EC was to be ultimately refused, irreparable harm would have been caused to the environment. In either view of the matter, environment law cannot countenance the notion of an ex post facto clearance. This

would be contrary to both the precautionary principle as well as the need for sustainable development.

87. In *Alembic Pharmaceuticals (supra)*, this Court deprecated *ex post facto* clearances, but this Court did not pass orders for closure of the three industries concerned, on consideration of the consequences of their closure. This court proceeded to observe and held:-

44. The issue which must now concern the Court is the consequence which will emanate from the failure of the three industries to obtain their ECs until 14 May 2003 in the case of *Alembic Pharmaceuticals Limited*, 17 July 2003 in the case of *United Phosphorous Limited*, and 23 December 2002 in the case of *Unique Chemicals Limited*. The functioning of the factories of all three industries without a valid EC would have had an adverse impact on the environment, ecology and biodiversity in the area where they are located. The *Comprehensive Environmental Pollution Index 4* report issued by the Central Pollution Control Board for 2009-2010 describes the environmental quality at 88 locations across the country. Ankleshwar in the State of Gujarat, where the three industries are located showed critical levels of pollution 5 . In the *Interim Assessment of CEPI for 2011*, the report indicates similar critical figures 6 of pollution in the Ankleshwar area. The CEPI scores for 2013 7 and 2018 8 were also significantly high. This is an indication that industrial units have been operating in an unregulated manner and in defiance of the law. Some of the environmental damage caused by the operation of the industrial units would be irreversible. However, to the extent possible some of the damage can be corrected by undertaking measures to protect and conserve the environment.

45. Even though it is not possible to individually determine the exact extent of the damage caused to the environment by the three industries, several circumstances must weigh with the Court in determining the appropriate measure of restitution. First, it is not in dispute that all the three industries did obtain ECs, though this was several years after the EIA notification of 1994 and the commencement of production. Second, subsequent to the grant of the ECs, the manufacturing units of all the three industries have also obtained ECs for an expansion of capacity from time to time. Third, the MoEF had

issued a circular on 5 November 1998 permitting applications for ECs to be filed by 31 March 1999, which was extended subsequently to 30 June 2001. On 14 May 2002, the deadline was extended until 31 March 2003 subject to a deposit commensurate to the investment made. The circulars issued by the MoEF extending time for obtaining ECs came to the notice of this Court in *Goa Foundation (I) v. Union of India* 9 . Fourth, though in the context of the facts of the case, this Court in *Lafarge Umiam Mining Private Limited v. Union of India* 10 (“Lafarge”) has upheld the decision to grant *ex post facto* clearances with respect to limestone mining projects in the State of Meghalaya. In *Lafarge*, the Court dealt with the question of whether *ex post facto* clearances stood vitiated by alleged suppression of the nature of the land by the project proponent and whether there was non-application of mind by the MoEF while granting the clearances. While upholding the *ex post facto* clearances, the Court held that the native tribals were involved in the decision-making process and that the MoEF had adopted a due diligence approach in reassuring itself through reports regarding the environmental impact of the project.”

(Emphasis supplied)

46. After adverting to the decision in *Lafarge*, another Bench of three learned judges of this Court in *Electrotherm (India) Limited v. Patel Vipulkumar Ramjibhai* 11 , dealt with the issue of whether an EC granted for expansion to the appellant without holding a public hearing was valid in law. Justice Uday Umesh Lalit speaking for the Bench held thus:

“19...the decision-making process in doing away with or in granting exemption from public consultation/public hearing, was not based on correct principles and as such the decision was invalid and improper.”

47. The Court while deciding the consequence of granting an EC without public hearing did not direct closure of the appellant's unit and instead held thus:

“20. At the same time, we cannot lose sight of the fact that in pursuance of environmental clearance dated 27-1- 2010, the expansion of the project has been undertaken and as reported by CPCB in its affidavit

filed on 7-7-2014, most of the recommendations made by CPCB are complied with. In our considered view, the interest of justice would be subserved if that part of the decision exempting public consultation/public hearing is set aside and the matter is relegated back to the authorities concerned to effectuate public consultation/public hearing. However, since the expansion has been undertaken and the industry has been functioning, we do not deem it appropriate to order closure of the entire plant as directed by the High Court. If the public consultation/public hearing results in a negative mandate against the expansion of the project, the authorities would do well to direct and ensure scaling down of the activities to the level that was permitted by environmental clearance dated 20-2-2008. If public consultation/public hearing reflects in favour of the expansion of the project, environmental clearance dated 27-1-2010 would hold good and be fully operative. In other words, at this length of time when the expansion has already been undertaken, in the peculiar facts of this case and in order to meet ends of justice, we deem it appropriate to change the nature of requirement of public consultation/public hearing from pre-decisional to post-decisional. The public consultation/public hearing shall be organised by the authorities concerned in three months from today.”

(Emphasis supplied)

48. Guided by the precepts that emerge from the above decisions, this Court has taken note of the fact that though the three industries operated without an EC for several years after the EIA notification of 1994, each of them had subsequently received ECs including amended ECs for expansion of existing capacities. These ECs have been operational since 14 May 2003 (in the case of Alembic Pharmaceuticals Limited), 17 July 2003 (in the case of United Phosphorous Limited), and 23 December 2002 (in the case of Unique Chemicals Limited). In addition, all the three units have made infrastructural investments and employed significant numbers of workers in their industrial units.

49. In this backdrop, this Court must take a balanced approach which holds the industries to account for having operated without environmental clearances in the past without ordering a closure of operations. The directions of the NGT for the revocation of the ECs and for closure of the units do not accord with the principle of proportionality. At the same time, the Court cannot be oblivious to the environmental degradation caused by all three industries units that operated without valid ECs. The three industries have evaded the legally binding regime of obtaining ECs. They cannot escape the liability incurred on account of such noncompliance. Penalties must be imposed for the disobedience with a binding legal regime. The breach by the industries cannot be left unattended by legal consequences. The amount should be used for the purpose of restitution and restoration of the environment. Instead and in place of the directions issued by the NGT, we are of the view that it would be in the interests of justice to direct the three industries to deposit compensation quantified at Rs. 10 crores each. The amount shall be deposited with GPCB and it shall be duly utilised for restoration and remedial measures to improve the quality of the environment in the industrial area in which the industries operate. Though we have come to the conclusion, for the reasons indicated, that the direction for the revocation of the ECs and the closure of the industries was not warranted, we have issued the order for payment of compensation as a facet of preserving the environment in accordance with the precautionary principle. These directions are issued under Article 142 of the Constitution. Alembic Pharmaceuticals Limited, United Phosphorous Limited and Unique Chemicals Limited shall deposit the amount of compensation with GPCB within a period of four months from the date of receipt of the certified copy of this judgment. This deposit shall be in addition to the amount directed by the NGT. Subject to the deposit of the aforesaid amount and for the reasons indicated, we allow the appeals and set aside the impugned judgment of the NGT dated 8 January 2016 in so far as it directed the revocation of the ECs and closure of the industries as well as the order in review dated 17 May 2016.”

88. The Notification being SO 804(E) dated 14th March, 2017 was not an issue in Alembic Pharmaceuticals (supra). This Court was examining the

propriety and/or legality of a 2002 circular which was inconsistent with the EIA Notification dated 27th January, 1994, which was statutory. Ex post facto environmental clearance should not however be granted routinely, but in exceptional circumstances taking into account all relevant environmental factors. Where the adverse consequences of ex post facto approval outweigh the consequences of regularization of operation of an industry by grant of ex post facto approval and the industry or establishment concerned otherwise conforms to the requisite pollution norms, ex post facto approval should be given in accordance with law, in strict conformity with the applicable Rules, Regulations and/or Notifications. Ex post facto approval should not be withheld only as a penal measure. The deviant industry may be penalised by an imposition of heavy penalty on the principle of 'polluter pays' and the cost of restoration of environment may be recovered from it.

89. We are of the view that the High Court erred in passing the impugned order, vacating interim orders which had been in force for two years. The impugned order is not in conformity with the principle of proportionality. This is not a case where the steel plant was started without environmental clearance or consent of JSPCB. The Appellant had applied for and obtained environmental clearance to set up an integrated steel plant (3MTPA) on 1350 acres of land at Mauza South Parbatpur, as observed above. Environmental Clearance had been granted on 21st February 2008 and Consent to Operate had been granted by JSPCB on 5th May 2008.

90. The Appellant established its steel plant in Mauza Bhagaband, 5.3 kms away from the site for which EC and CTE had been granted. It is the contention of the Appellant that the shift is minor and makes no change in the EIA/EMP on the basis of which EC has been granted. The shift did not require fresh public hearing in terms of the Circular dated 22nd January 2010 of the MoEF.

91. As aforesaid, by a letter dated 2.12.2011 addressed to the Appellant, the MoEF confirmed that the steel plant of the Appellant was within the Environment Impact Area and the affected people had the opportunity to air their views in a public hearing. The question is whether the Petitioner was required to obtain fresh prior clearance for shifting or was covered by the exemption under the said Notification dated 22nd January 2010.

92. The Appellant has all along asserted that no part of the premises of the integrated steel plant is in any forest. As such there was no violation of the Indian Forest Act, 1927 or the Forest Conservation Act, 1980. The MoEF

had also confirmed that the steel plant in question was well within the Environment Impact Area and the affected people had the opportunity in a public hearing. Be that as it may, whether the shifting of the site has really made any difference from the environmental impact angle requires consideration by the appropriate authority/forum.

93. In any case, the Appellant has duly applied for ex post facto forest clearance approval without prejudice to its rights and contentions that its steel plant is not on forest land and also applied for revised EC. On 17th December 2019, MoEF&CC accorded ex post facto in principle approval to the forest clearance proposal on the recommendations of the Forest Advisory Committee. The application for revised clearance is pending consideration. No final decision has however been taken, ostensibly in view of the interim order passed by the Madras High Court staying the operation of the Standard Operation Procedures issued vide Memorandum dated 7th July 2021.

94. The interim order passed by the Madras High Court appears to be misconceived. However, this Court is not hearing an appeal from that interim order. The interim stay passed by the Madras High Court can have no application to operation of the Standard Operating Procedure to projects in territories beyond the territorial jurisdiction of Madras High Court. Moreover, final decision may have been taken in accordance with the Orders/Rules prevailing prior to 7th July, 2021.

95. In passing the impugned order the High Court overlooked the consequences of closure of an integrated steel plant with a work force of 300 regular and 700 contractual workers. The High Court also failed to appreciate that the judgment of this Court in *Alembic Pharmaceuticals (supra)* was distinguishable on facts. Furthermore, continuance of the interim orders allowing operation of an industrial establishment or even the grant of revised EC to the industrial establishment cannot stand in the way of action against that establishment for contraventions, including the imposition of penalty, on the principle 'polluter pays'. The scope and effect of Section 32A of the IBC is a different issue. This Court need not examine into the question of whether penal action can be initiated against the Appellant or, whether compensation can be recovered from the Appellant, at this stage. The issue may be decided by the appropriate authority at the appropriate stage when it adjudicates an action for penalization of the Appellant or recovery of compensation from the Appellant. The application

of the Appellant for revised EC, CTO etc. shall be considered strictly in accordance with environmental norms.”

23. The above philosophy was followed in *Pahwa Plastics v. Dastak NGO*, Civil Appeal no.2791/21 dated 25.03.2022 that orders passed by the Respondent would have to be tested on the doctrine of proportionality. The Hon'ble Supreme Court in the above cases where operations were conducted without even an EC has reiterated that on-going operations ought not to be stopped when either *ex post facto* approval could be given or penalty imposed for the alleged non-compliance. In view of the settled position in law, the impugned order revoking the EC and thereby stopping the Appellant's operations at the Badari Mine is liable to quashed and set aside. The relevant paragraphs of *Pahawa Plastic* (Supra) are quoted below:

It was argued that the appeal under Section 22 of the National Green Tribunal Act 2010, is against an order dated 3rd June 2021 passed by the Principal Bench of the National Green Tribunal (NGT) in O.A No.287/2020 at New Delhi, inter alia, holding that establishments such as the manufacturing units of the Appellants, which did not have prior Environmental Clearance (EC) could not be allowed to operate.

The question of law involved in this appeal is, whether an establishment employing about 8000 workers, which has been set up pursuant to Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned statutory authority and has applied for ex post facto EC can be closed down pending issuance of EC, even though it may not cause pollution and/or may be found to comply with the required pollution norms.

The manufacturing units of the Appellants appoint about 8,000 employees and have a huge annual turnover. An establishment contributing to the economy of the country and providing livelihood ought not to be closed down only on the ground of the technical irregularity not submitting the half yearly report irrespective of whether or not the unit actually causes pollution.

24. In **Electrosteel Steels Limited v. Union of India**, Hon'ble the Supreme Court held:

“82. The question is whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down for the technical

irregularity of shifting its site without prior environmental clearance, without opportunity to the establishment to regularize its operation by obtaining the requisite clearances and permissions, even though the establishment may not otherwise be violating pollution laws, or the pollution, if any, can conveniently and effectively be checked. The answer has to be in the negative.

Accordingly, the appeal is allowed. The impugned order is set aside in so far as the same is applicable to the units of the Appellants established and operated pursuant to CTE and CTO from the HSPCB in respect of which applications for ex post facto EC have been filed. The Respondent shall take a decision on the applications of the Appellants for EC in accordance with law within one month from date. Pending decision, the operation of the Pahwa Yamuna Nagar Unit and the Apcolite Yamuna Nagar Unit, in respect of which consents have been granted and even public hearing held in connection with grant of EC, shall not be interfered with.

The Appellants will be allowed to operate the units. Electricity, if disconnected, shall be restored subject to payment of charges, if any. If the application for EC is rejected on the ground of any contravention on the part of the Appellants, it will be open to the Respondents to disconnect the supply of electricity”.

25. It is further argued that the only other issue raised in the impugned order dated 19.12.2021 (even though it was not made an issue in the show cause notice dated 15.12.2020) is that the Appellant had not submitted a no-objection certificate (**NOC**) from M/s. Sanderson & Co. at the time of applying for change in the name of the project proponent in the EC. The Appellant is prejudiced on account of the fact that it did not have the opportunity to advert to this issue before the Respondent since the issue is directly raised in the impugned order. The Respondent's contention is an afterthought and, in any case, without any merit. The grant and transfer of mining leases in India is statutorily governed by the MMDR Act and the rules framed thereunder. At the relevant time in the year 2008, transfer of mining leases was governed by Rule 37 of the Mineral Concession Rules, 1960. Under the rules, tri-partite transfer

deeds were executed in the statutory Form 'O' appended to the Rules by the State Government, the transferor and the transferee of the lease.

26. Even in the instant case, the State Government, the Appellant and the transferor, M/s. Sanderson & Co., had executed the transfer deed in the statutory Form 'O' on 23.12.2008 wherein the consent of M/s. Sanderson for the transfer is duly recorded. This statutory transfer deed was submitted to the Respondent for recording the Appellant's name in place of M/s. Sanderson as the project proponent. The Respondent had duly considered the said statutory transfer deed in Form 'O' as the NOC from M/s. Sanderson. In fact, the Respondent did not raise any objection in this regard either at that stage or until 19.12.2021. Clearly, the objection is an afterthought and without merit.
27. For the first time in its reply to the appeal, the Respondent has raised two additional grounds in support of the impugned order dated 19.12.2021 which do not form part of the impugned order. The Respondent alleges for the first time in its reply that there is a mismatch between the area mentioned in the EC dated 25.03.2009 (5.82 hectares) and the order of the Respondent issued on 23.02.2018 (5.76 ha). The second new ground taken in the reply is that the Appellant has carried out mining between 31.12.2014 to 23.02.2018 without the change in the name of the project proponent being recorded in the EC.
28. Mr. U.N. Tiwary, Learned counsel for the Appellant has argued that when a statutory functionary makes an order based on certain ground its validity must be adjudged by the reasons so mentioned and cannot be supplemented by fresh reasons in the shape of any affidavit or otherwise (*Gill v. Election Commissioner*, (1978) 1 SCC 405 Para 8). With regard to the mismatch between the area it is replied that the State Government reduced the lease area from 5.82 ha to 5.76 ha after bandobast, which the Respondent was always aware of and this fact is duly recorded in their previous orders / minutes. It was specifically mentioned in the reply submitted by the Appellant and was recorded in the SEIAA's minute dated 03.08.2021. Madhya Pradesh Pollution Control Board vide letter dated 14.07.2014 communicated to the Appellant, the

mining Lime stone lease area as 5.76 hc and this has been further reply by the Appellant while submitting and depositing royalty in advance and challans for royalty.

29. It is further argued that:

- (i) *On the second ground of carrying on mining between 31.12.2014 to 23.02.2018 without the change in name of the project proponent being recorded in the EC dated 25.03.2009, the Appellant may point out that this issue is the subject matter of a separate proceeding initiated by the Collector, Katni, vide show cause notice on 04.02.2022 to the Appellant under S.21(5) of MMDR Act. The Appellant has submitted its reply to the notice and the matter is pending consideration with the Collector, including the grant of opportunity of oral hearing. The Respondent ought not to have parallel raised this issue in its reply before this Hon'ble Tribunal when an authority competent under the law (viz., the Collector under S.21(5) of the MMDR Act) is adjudicating upon the same. The Appellant will be gravely prejudiced in the proceedings before the Collector, Katni, in the event that this Hon'ble Tribunal makes any observation in this regard.*
- (ii) *Without prejudice to the above and as a matter of abundant caution, the Appellant may only point that the EC was granted for the mining project on 25.03.2009. Even though the EC was issued after the lease was transferred in favor of Appellant on 23.12.2008, the name of the project proponent is mentioned as M/s. Sanderson. The Appellant thereafter applied for the change in the name of the project proponent. Therefore, the Respondent's contention that the Appellant carried out mining without an EC is not correct.*
- (iii) *The name of the project proponent was changed in the EC for the Badari Mine on 23.02.2018 and the EC of 25.03.2009 was continued on the same terms and conditions. It is specifically recorded in the Respondent's order dated 23.02.2018 that the EC is transferred "with the same terms & conditions under which the Prior Environmental Clearance was initially granted, and for the same production capacity and validity period". Clearly, the effect of the order dated 23.02.2018 was that the EC of 25.03.2009 continued to operate, which in effect is an extension of the EC of 25.03.2009. It cannot be contended, therefore, that the mine was operated without an EC between 31.12.2014 and 23.02.2018. These submissions along with the Appellant's reply would be considered by the Ld.*

Collector in the pending proceedings under S.21(5) of the MMDR Act and appropriate orders would be passed by him.

- (iv) Even assuming for the sake of argument that a case of change of name of project proponent in the EC can be characterized as a case of operating without an EC, the EC could not have been revoked on 19.12.2021 when change of name stood recorded on 23.02.2018. The revocation of the EC again would violate the doctrine of proportionality reiterated in *Electrosteel and Pahwa Plastics* judgments of the Hon'ble Supreme Court.
- (v) Most importantly, the Hon'ble Supreme Court's judgment in *Common Cause v. Union of India*, (2017) 9 SCC 499 (paras.141, 186 & 188(5 & 9)), which has been relied by the Respondent in this regard, provides for payment of compensation under S.21(5) of the MMDR Act for allegedly operating without an EC, and not revocation of the existing EC. This is also clear from the communication of the MoEF noted in the impugned order dated 19.12.2021 which states that the Appellant would be liable to pay penalty under the said *Common Cause* judgment. The MoEF has not even suggested or observed that the EC is liable to be revoked on this ground. The revocation of the EC is in violation of the *Common Cause* judgment of the Hon'ble Supreme Court, and the Respondent cannot seek to justify it on this ground.

There may be some overlap in the period when mining operations were conducted by the mining lease holders without an EC and/or an FC. We make it clear that mineral extracted either without an EC or without an FC or without both would attract the provisions of Section 21(5) of the MMDR Act and 100% of the price of the illegally or unlawfully mined mineral must be compensated by the mining lease holder. To the extent of the overlap or the common period, obviously only one set of compensation is payable by the mining lease holder to the State of Odisha. We order accordingly. However, we make it clear that whatever payment has already been made by the mining lease holders towards NPV, additional NPV or penal compensatory afforestation is neither adjustable nor refundable since that falls in a different category altogether".

30. To avoid any misunderstanding, confusion or ambiguity, appellant makes the following very clear:

(1) A mining project that has commenced prior to 27th January, 1994 and has obtained a No Objection Certificate from the SPCB prior to that date is permitted to continue its mining operations without obtaining an EC from the Impact Assessment Agency. However, this is subject to any expansion (including an increase in the lease area) or modernization activity after 27th January, 1994 which would result in an increase in the pollution load. In that event, a prior EC is required. However, if the pollution load is not expected to increase despite the proposed expansion (including an increase in the lease area) or modernization activity, a certificate to this effect is absolutely necessary from the SPCB, which would be reviewed by the Impact Assessment Agency.

(5) Any iron ore or manganese ore extracted contrary to EIA 1994 or EIA 2006 would constitute illegal or unlawful mining (as understood and interpreted by us) and compensation at 100% of the price of the mineral should be recovered from 2000-2001 onwards in terms of Section 21(5) of the MMDR Act, if the extracted mineral has been disposed of. In addition, any rent, royalty or tax for the period that such mining activity was carried out outside the mining lease area should be recovered.

(9) In the event of any overlap, that is, illegal or unlawful mining without an FC or without an EC or without both would attract only 100% compensation and not 200% compensation. In other words, only one set of compensation would be payable by the mining lease holder.

31. In reply to the above contentions raised by the learned counsel for the Appellant, the Respondent had submitted that the order impugned is well reasoned and elaborate and it finds place with regard to the complaints submitted by complainant and that the Appellant operated the mine till 23.02.2018 without obtaining any valid consent and further that the submission of consolidated half yearly compliance report has not been supported by any evidence. In reply to the above contentions, Learned counsel for the appellant had submitted that the facts has not been denied by the respondent thus facts admitted need not be proved or unless denied need not be proved. On point of non submission of NOC, the appellant has submitted that the transfer date at issue is a tripartite statutory deed in form number four of the mineral Concession Rule, 1960 and State Government was signatory in this deed thus the requirement has been fulfilled while the argument of the SEIAA is that the

NOC which is required to be submitted in pursuance to Para 11 of the EIA notification is different from form-O. The prior environmental clearance for Badri Lime Stone Mine and application in form -1 for environmental clearance and request to make an amendment in the prior EC by changing the name of PP of the mining project was duly considered by the MP SEIAA and was disposed of while decision dated 24.01.2018 which was communicated to the appellant on 23.02.2018. The ACC vide annexure- 2 on 08.06.2020 communicated to the MoEF & CC with regard to half yearly report on environmental monitoring and environmental statement reports of the year 2018-2019 for each unit. It is further argued that the action of the respondent of revoking the EC cannot be justified even if the judgment in Common Cause vs. Union of India in WP (C) No. 114 of 2014 have to apply. Hon'ble the Supreme Court has directed that the erring mining lessees have to pay penalty under Section 21 (5) of the Mines and Mineral, Development and Regulation Act, 1957 for alleged illegal mining which includes mining in violation of EC and the impugned order cannot be justified even under the common causes judgment and required to be quashed. It is further submitted that the district collector Katani has issued a notice dated 14.02.2022 to the appellant based on the judgment of the Hon'ble Supreme Court in Common Causes vs. Union of India to Show cause as to why penalty be not imposed under section 21 (5) of the Mines and Minerals Development and Regulation Act, 1957 for carrying on operations for the period January 2015 to February 2018 based on EC issued to M/s. Sanderson and Co. The Appellant has replied to the notice and proceedings are presently pending with the office of the District Collector and in light of the facts the respondent cannot raise the same issue again in the separate proceedings and where the matter of calculation of penalty is pending with the competent authority, the order in advance by rejecting the EC is hit by the principles of double jeopardy. It is nowhere mentioned by the respondent that the submission of half yearly statement had caused any damage to the environment. There is no observation or any finding by the State Pollution Control Board regarding the damage to the environment. It is further argued that operations at the mine were commenced

only on 31.12.2014 for which the competent authority has been communicated and thus the issue of filing any return for the period upto December, 2014 does not arise. On the issue of EC and its transfer it has been contended that the impugned order cannot be supported on grounds which had not been narrated in the reply. EC for the mine was issued on 25.03.2009 after the mining lease was transferred in favor of the appellant but it was in the name of M/s Sanderson. An EC is granted for the project and the project proponent undertakes to comply with all the conditions stated therein. The transfer of EC is a mere recording of change in the name with the transferee whereby the transferee undertakes to be bound by all the terms and conditions of the EC which is also clear from the EC issued to the Appellant recording the change of name. Therefore, to say that the Appellant was operating without EC is not correct, and further that the proceeding of calculation of penalty for illegal mining is pending before the committee Court and thus the order impugned is not justified.

Statutory provisions:

32. The grant of a mining lease is governed by the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (or the MMDR Act), the Mineral Concession Rules, 1960 (or the MCR) and the Mineral Conservation and Development Rules, 1988 (or the MCDR).
33. Section 4(1) of the MMDR Act provides that no person shall undertake any mining operation in any area except under and in accordance with the terms and conditions of a mining lease granted under the MMDR Act and the rules made thereunder. A mining operation is defined in Section 3(d) of the MMDR Act as meaning any operation undertaken for the purpose of winning any mineral. Section 4(2) of the MMDR Act provides that no mining lease shall be granted otherwise than in accordance with the provisions of the said Act and the rules made thereunder.
34. Section 5(2) of the MMDR Act provides for certain restrictions on the grant of a mining lease. It provides that the State Government shall not grant a mining lease unless it is satisfied that the applicant has a mining plan duly approved by the Central Government or the State Government in respect of the

concerned mine and for the development of mineral deposits in the area concerned.

35. Section 10 of the MMDR act provides for the procedure for obtaining a mining lease and sub-section (1) thereof provides that an application is required to be made for a mining lease in respect of any land in which the mineral vests in the government and the application shall be made to the State Government in the prescribed form and along with the prescribed fee.
36. Section 12 of the MMDR Act requires the State Government to maintain a set of registers. Among the registers that the State Government is required to maintain are a register of applications for mining leases and a register of mining leases. Every such register shall be open to inspection by any person on payment of such fee as the State Government may fix.
37. Section 13 of the MMDR Act provides for the rule making power of the Central Government in respect of minerals. The MCR are framed in exercise of power conferred by Section 13 of the MMDR Act.
38. Section 18 of the MMDR Act makes it the duty of the Central Government to take all such steps as may be necessary for the conservation and systematic development of minerals in India and for the protection of the environment by preventing or controlling any pollution which may be caused by mining operations. The MCDR are framed in exercise of power conferred by Section 18 of the MMDR Act.
39. The distinction between the MCR and the MCDR is that the MCR deal, *inter alia*, with the grant of a mining lease and not commencement of mining operations. However, the MCDR deal, *inter alia*, with the commencement of mining operations and protection of the environment by preventing and controlling pollution which might be caused by mining operations.
40. Section 21 of the MMDR Act deals with penalties and sub-section (1) thereof provides that whoever contravenes the provisions of sub-section (1) or sub-section (1A) of Section 4 shall be punished with imprisonment for a term which may extend to two years or with fine which may extend to Rs.25,000 or with both. Sub-section (5) of Section 21 of the MMDR Act provides

that whenever any person raises without any lawful authority, any mineral from any land, the State Government may recover from such person the minerals so raised or where such mineral has been disposed of the price thereof. In addition thereto the State Government may also recover from such person rent, royalty or tax, as the case may be for the period during which the land was occupied by such person without any lawful authority.

Mineral Concession Rules, 1960

41. As far as the MCR are concerned, Rule 22 is of some importance and this provides for an application to be made for the grant of a mining lease in respect of land in which the mineral vests in the government. An application for the grant of a mining lease is required to be made by an applicant to the State Government in Form I to the MCR. Sub rule (5) of Rule 22 deals with a mining plan and it requires that a mining plan shall incorporate, amongst other things, a tentative scheme of mining and annual programme and plan for excavation for year to year for five years.
42. Rule 22A of the MCR makes it clear that mining operations shall be undertaken only in accordance with the duly approved mining plan. Therefore, a mining plan is of considerable importance for a mining lease holder and is in essence sacrosanct. A mining scheme and a mining plan are a *sine qua non* for the grant of a mining lease.
43. Rule 27 of the MCR deals with the conditions that every mining lease is subject to. One of the conditions is that the lessee shall comply with the MCDR.
44. The format of a mining lease is given in Form K to the MCR and this is relatable to Rule 31 of the MCR which provides that on an application for the grant of a mining lease, if an order has been made for the grant of such lease, a lease deed in Form K or in a form as near thereto as circumstances of each case may require, shall be executed within six weeks of the order, or within such extended period as the State Government may allow.
45. Part VII of Form K deals with the covenants of the lessee/lessees. Clause 10 thereof requires the lessee to keep records and accounts regarding production and employees etc. The lessee is required, inter alia, to maintain a record of the

quantity and quality of the mineral released from the leased land, the prices and all other particulars of all sales of the mineral and such other facts, particulars and circumstances, as the Central Government or the State Government may require.

46. Clause 11C is of some importance and it requires that the lessee shall take measures for the protection of the environment like planting of trees, reclamation of land, use of pollution control devices and such other measures as may be prescribed by the Central Government or the State Government from time to time at the expense of the lessee.
47. Rule 37 of the MCR deals with the transfer of a lease and provides, *inter alia*, that a mining lessee shall not without the previous consent in writing of the State Government or the Central Government, as the case may be, assign, sublet, mortgage, or in any other manner, transfer the mining lease, or any right, title or interest therein. The lessee shall not enter into or make any *bona fide* arrangement, contract or understanding whereby the lessee will or may directly or indirectly be financed to a substantial extent in respect of its operations or undertakings or be substantially controlled by any person or body of persons. Sub-rule (3) of Rule 37 of the MCR enables a State Government to determine any lease if the mining lessee has committed a breach of Rule 37 of the MCR or has transferred any lease or any right, title or interest therein otherwise than in accordance with sub-rule (2) of Rule 37 of the MCR.
48. The MCDR promulgated under Section 18 of the MMDR Act and referred to in Rule 27 of the MCR are also of some significance. Rule 9 of the MCDR prescribes that no person shall commence mining operations in any area except in accordance with a mining plan approved under Clause (b) of sub-section (2) of Section 5 of the MMDR Act.
49. The mining plan may be modified in terms of Rule 10 of the MCDR in the interest of safe and scientific mining, conservation of minerals or for protection of the environment. However, the application for modifications shall set forth

the intended modifications and explain the reasons for such modifications. The mining plan cannot be modified just for the asking.

50. Rule 13 of the MCDR provides that mining operations are required to be carried out by every holder of a mining lease in accordance with the approved mining plan. If the mining operations are not so carried out, the mining operations may be suspended by the Regional Controller of Mines in the Indian Bureau of Mines or another authorized officer.
51. From our point of view, Chapter V of the MCDR dealing with "Environment" is of significance. In this Chapter, Rule 31 of the MCDR provides that every holder of a mining lease shall take all possible precautions for the protection of the environment and control of pollution while conducting any mining operations in the area.
52. Rule 37 of the MCDR requires certain precautions to be taken against air pollution and obliges the mining lease holder to keep air pollution under control and within permissible limits specified under various environmental laws including the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
53. Rule 38 of the MCDR requires the holder of a mining lease to take all possible precautions to prevent or reduce the passage of toxic and objectionable liquid effluents from the mine into surface water bodies, ground water aquifer and usable lands to a minimum. It also mandates effluents to be suitably treated, if required, to conform to the standards laid down in this regard. In other words, the provisions of the Water (Prevention and Control of Pollution) Act, 1974 are required to be adhered to by the mining lease holder.
54. Rule 41 of the MCDR requires every holder of a mining lease to carry out mining operations in such a manner as to cause least damage to the flora of the area and the nearby areas. Every holder of a mining lease is required to take immediate measures for planting not less than twice the number of trees destroyed by reason of any mining operations and to look after them during the subsistence of the lease after which these trees shall be handed over to the State Forest Department or any other appropriate authority. The holder of a

mining lease is also required to restore, to the extent possible, other flora destroyed by the mining operations.

55. Briefly therefore, the overall purpose and objective of the MMDR Act as well as the rules framed there under is to ensure that mining operations are carried out in a scientific manner with a high degree of responsibility including responsibility in protecting and preserving the environment and the flora of the area. Through this process, the holder of a mining lease is obliged to adhere to the standards laid down under the Environment (Protection) Act, 1986 or the EPA as well as the laws pertaining to air and water pollution and also by necessary implication, the provisions of the Forest (Conservation) Act, 1980 (for short 'the FC Act'). Exploitation of the natural resources is ruled out. If the holder of a mining lease does not adhere to the provisions of the statutes or the rules or the terms and conditions of the mining lease, that person is liable to incur penalties under Section 21 of the MMDR Act. In addition thereto, Section 4A of the MMDR Act which provides for the termination of a mining lease is applicable. This provides that where the Central Government, after consultation with the State Government is of opinion that it is expedient in the interest of regulation of mines and mineral development, preservation of natural environment, prevention of pollution, etc. then the Central Government may request the State Government to prematurely terminate a mining lease.

56. Learned counsel for the Appellant has argued that the unit is contributing to the economy of the country and providing livelihood to thousands of the people, the decision to close the unit is not appropriate order. Reliance has been placed in Civil Appeal no. 4795 of 2021 M/S PAHWA PLASTICS PVT. LTD. AND ANR Vs. DASTAK NGO AND ORS order dated 25.03.2022, where Hon'ble the Supreme Court of India has narrated the fact as follows:

64. The question in this case is, whether a unit contributing to the economy of the country and providing livelihood to hundreds of people, which has been set up pursuant to requisite approvals from the concerned statutory authorities, and has applied for ex post facto EC, should be closed down

for the technical irregularity of want of prior environmental clearance, pending the issuance of EC, even though it may not cause pollution and/or may be found to comply with the required norms. The answer to the aforesaid question has to be in the negative, more so when the HSPCB was itself under the misconception that no environment clearance was required for the units in question. HSPCB has in its counter affidavit before the NGT clearly stated that a decision was taken to regularize units such as the Apcolite Yamuna Nagar and Pahwa Yamuna Nagar Units, since requisite approvals had been granted to those units, by the concerned authorities on the misconception that no EC was required.

65. *.....this Court cannot be oblivious to the economy or the need to protect the livelihood of hundreds of employees and others employed in the units and dependent on the units in their survival.....*

67. *Accordingly, the appeal is allowed. The impugned order is set aside in so far as the same is applicable to the units of the Appellants established and operated pursuant to CTE and CTO from the HSPCB in respect of which applications for ex post facto EC have been filed. The Respondent shall take a decision on the applications of the Appellants for EC in accordance with law within one month from date. Pending decision, the operation of the Pahwa Yamuna Nagar Unit and the Apcolite Yamuna Nagar Unit, in respect of which consents have been granted and even public hearing held in connection with grant of EC, shall not be interfered with.*

68. *The Appellants will be allowed to operate the units. Electricity, if disconnected, shall be restored subject to payment of charges, if any. If the application for EC is rejected on the ground of any contravention on the part of the Appellants, it will be open to the Respondents to disconnect the supply of electricity.*

57. The Appellant's industry/unit is contributing around Rs. 235 crores in terms of revenue to the State and Rs. 311 crores to the Central Government in the year 2021 and provides employment to around 1000 persons directly and indirectly. The real question is whether an establishment that is contributing to the economy and providing livelihood to thousands of people ought to be closed down for the technical irregularities of non submission of half yearly

reports for a certain period. The project proponent is not otherwise found to be violating any of the pollution laws or causing any pollution and in view of the above facts that non submission of the half yearly statement is not directly or indirectly affecting the rules or pollution. In view of the Electro Steel Ltd vs. UOI & Ors 2021 Online SC 1247, the revocation of EC is neither justified nor proper. The order impugned seems to be harsh, disproportionate, unfair and arbitrary. The closure of unit will directly affect the economy of the state and may disbalance the demand and supply of the material in the society and directly affect the unemployment in the state. The matter of calculation of compensation or penalty is pending before the competent forum and the respondent must have awaited the decisions of the competent authority for further proceedings.

58. In view of the above discussion, we are of the view that extreme penalty of revocation of EC for allegation of non submission of half yearly report for a past period is highly disproportionate, harsh, unfair, unjust and arbitrary and deserves to be quashed and accordingly the impugned dated 19.12.2021 is set aside. The respondents/collector/state PCB shall take a reasoned decision in accordance with law within a reasonable time on point of penalty to be paid by the appellant. Pending decisions, the operation of the unit of the appellant in respect of which consents have been granted with grant of EC, shall not be interfered with, and the appellant will be allowed to operate the unit. The appeal is allowed to that extent.

The appeal is disposed of accordingly.

Sheo Kumar Singh, JM

Arun Kumar Verma, EM

08th September, 2022
Appeal No. 09/2022 (CZ)
PU



REVOLUXE ESTATES LLP

A-102, ICC Trade Tower, Senapati Bapat Road, Pune - 411016.

Date : - 24/09/2025

To, **ANNEXURE-R-6**

The Regional Officer

Maharashtra Pollution Control Board,
Jog Centre, 3rd Floor,
Old- Mumbai Pune Road,
Pune- 411003.

Sub: Compliance to the directions given under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: Your letter number MPCB/ROP/PD/2509090006 dated 9th September 2025.

Dear Sir,

We have received the above referred letter and we would like to draw your attention on the compliance done in connection with the point mentioned in the letter as follows,

Point number 01 : Noise & Dust Pollution.

We have provided the following measures :-

(a) **Accoustic Barrier** : Adequate height of Barricading is provided on the plot periphery as per the Government norms with special attention to the areas adjacent to nearby residents where the height of barricading is kept at 25 feet. Photos attached at Annexure '1'. Ensured reduced noise levels, thus ensuring comfort of nearby residents. Photos attached at Annexure '2'.

(b) **Diamond Cutting Technique for Rock Cutting** : Keeping the comfort of the nearby residents in mind, Diamond Cutting Technique was used where the Chemical failed to break rock, inspite of it being almost 5 times costlier. This ensured much lesser effort and noise during breaking of rock. Photos attached at Annexure '3'.

- (c) **Special Acoustic Panels** : To reduce the noise further, **special sound absorbing Acoustic panels** were deployed at the periphery to ensure reduction in the sound levels. Photos attached at Annexure '4'.
- (d) **Regular Noise Level Monitoring** : The noise level was regularly monitored jointly with the Property Managing team of the nearby resident colonies and were found to be acceptable levels. Photos attached at Annexure '5'.
- (e) **Dynamite Blasting** : The company **avoided doing Dynamite Blasting** as it would have caused major discomfort to nearby residents due to the drilling sound and blast wave.
- (f) **Smog Gun** : A smog gun was deployed near the excavation area to create mist to ensure the dust created due to the excavation activity is settled in the vicinity itself. Photos attached at Annexure '6a'. Site record report attached as Annexure '6b'.
- (g) **Manual Water Sprinkling** : Water sprinkling is being carried out manually on the internal roads to avoid dust pollution due to movement of trucks carrying excavated or other material. Photos attached at Annexure '7a'. Site record report attached as Annexure '7b'.
- (h) **Water Sprinklers** : Water Sprinkler system is deployed around the entire working area to ensure dust control. Photos attached at Annexure '8'.
- (i) **Tyre Washing Area** : A separate Tyre washing Area is constructed to ensure the tyres of trucks moving out of the site do not carry mud out onto the street. Photos attached at Annexure '9'.
- (j) **Regular Sweeping of street** : The entire street in front of & in the vicinity of the plot including adjacent societies, was swept of dust at least twice a day. Records for the same have been maintained. Photos attached at Annexure '10'.
- (k) **Vehicle Fitness** : Each vehicle entering the premises was checked for fitness and PUC certification. Document attached as Annexure '11'.

Point number 02 : Storage of Construction Material

The company uses RMC (Ready Mix Concrete) to ensure no requirement of stacking construction material at site. However, certain bare minimum construction material is kept at site for unforeseen circumstances. This too has been properly stored as per norms in enclosed areas.

REVOLUXE ESTATES LLP

A-102, ICC Trade Tower, Senapati Bapat Road, Pune - 411016.

Metal/ Sand stored in a designated area

Cement bags are properly stored in Godown

Steel rebars are properly stored in Steel yard.

Photos attached at Annexure '12'.

Point number 03 : Shed for Steel Cutting

Steel rebar Grinding, cutting etc is being done in a closed shed. The shed has been located far away from the existing resident societies. We are using the latest cutting & grinding machines to ensure lesser noise. Photos attached at Annexure '13'.

Point number 04 : Water Sprinkling

We have taken the following measures to arrest Pollution due to Dust. Supporting Photos & Documents attached with points referred in para

- (a) **Smog Gun** : A smog gun was deployed near the excavation area to create mist to ensure the dust created due to the excavation activity is settled in the vicinity itself. Photos attached at Annexure '6a'. Site record report attached as Annexure '6b'.
- (b) **Manual Water Sprinkling** : Water sprinkling is being carried out manually on the internal roads to avoid dust pollution due to movement of trucks carrying excavated or other material. Photos attached at Annexure '7a'. Site record report attached as Annexure '7b'.
- (c) **Water Sprinklers** : Water Sprinkler system is deployed around the entire working area to ensure dust control. Photos attached at Annexure '8'.
- (d) **Tyre Washing Area** : A separate Tyre washing Area is constructed to ensure the tyres of trucks moving out of the site do not carry mud out onto the street. Photos attached at Annexure '9'.
- (e) **Regular Sweeping of street** : The entire street in front of & in the vicinity of the plot including adjacent societies, was swept of dust at least twice a day. Records for the same have been maintained. Photos attached at Annexure '10'.

Point number 05

There has been no demolition at site. The construction activity has just commenced and hence the C&D waste generation is not there. However, the storage of this has been planned meticulously as per the Government norms.

- (a) Separate areas for Iron scrap has been earmarked and scrap is being stored there only. The same is also being carted away at regular intervals as per the norms.
- (b) Similarly, the wooden scrap has its own designated area and disposal system.
- (c) The concrete waste is only from the cubes being tested for strength and are being stored and disposed off in accordance with the rules on the subject.
- Photos attached at Annexure '14'.

Reply to Point number 06 : Noise and AAQM Levels

The Noise levels have been monitored regularly.

- (f) **Joint Noise Level Monitoring** : The spot noise level was regularly monitored jointly with the Property Managing team of the nearby resident colonies and were found to be acceptable levels. Photos attached at Annexure '5'.
- (g) **Detailed Noise Level Monitoring** : In addition, we have got the noise levels monitored for complete day at certain intervals. For the past two months, the same is being done on a weekly basis. Reports attached at Annexure '15 a to 15 i'.
- (h) **AAQM** : AN AAQ monitoring device is placed at site to monitor the AAQ. Record for the same is being maintained. Photos attached at Annexure '16'.

We hope that the compliances, as stated above, have been done to your satisfaction.

We reiterate our commitment to complete our work with minimal inconvenience to the resident societies in the vicinity.

Thanking you.

for Kulkarni

Yours Faithfully



For Revoluxe Estates LLP

Annexure 1 :- Accoustic Barrier



Annexure 2 :- Chemical Cracking

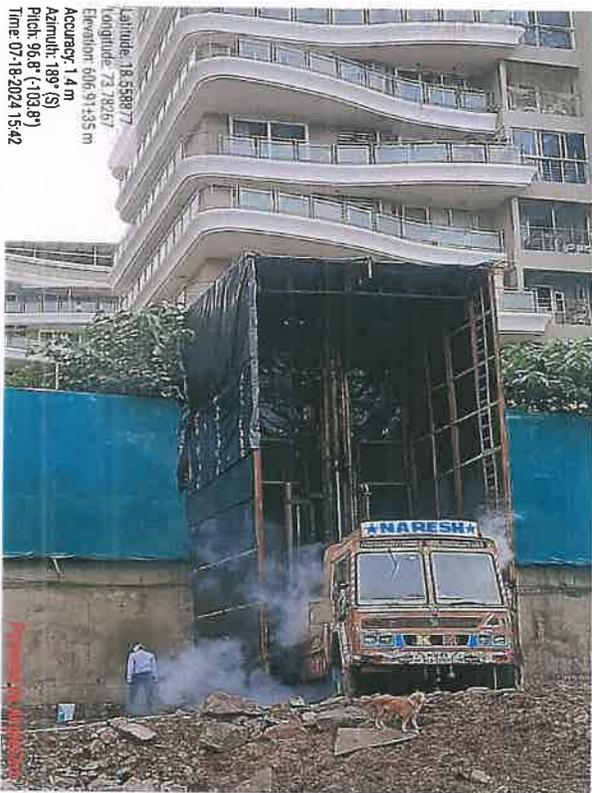


Annexure 3 :- Diamond Cutting Technique

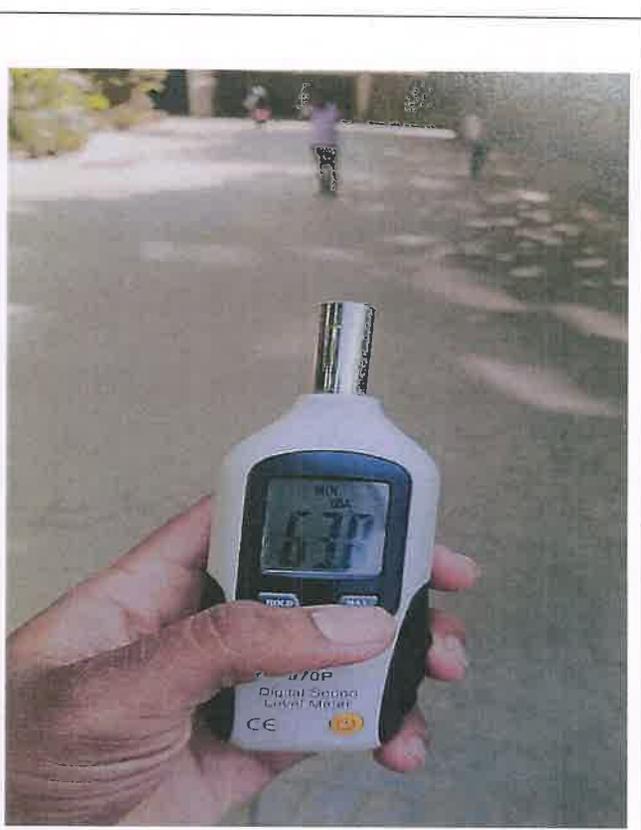


Annexure 4 :- Special Accoustic Panels

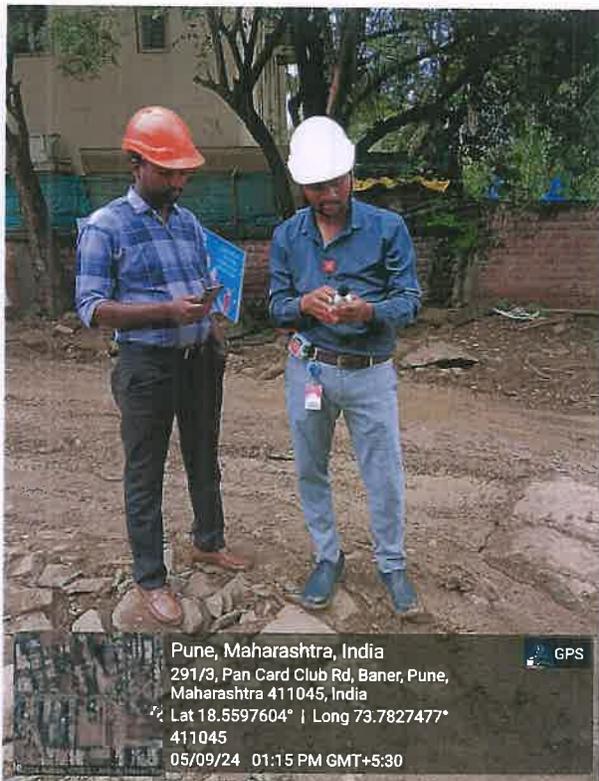
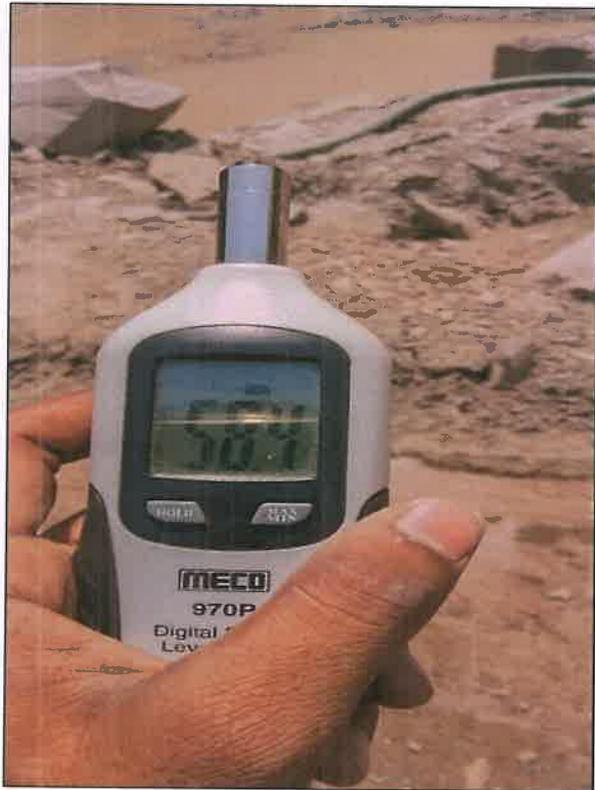




Annexure 05 :- Noise Level Monitoring



Annexure 05 :-Noise Level Monitoring



Annexure 6a :- Smog Gun



Anti smog Gun Report

January - 2025

Page No.
 Date

Date	Equipment	Start Time	End Time	Remarks
01/01/2025	Antismoggun	09:30 AM	01:05 PM	
01/01/2025		02:15 PM	05:50 PM	
02/01/2025	"	09:40 AM	12:55 PM	
02/01/2025		02:40 PM	06:40 PM	
03/01/2025	"	09:10 AM	12:40 PM	
03/01/2025		02:05 PM	06:05 PM	
04/01/2025	"	9:25 AM	01:00 PM	
04/01/2025		02:15 PM	05:45 PM	
05/01/2025	"	9:40 AM	12:50 PM	
05/01/2025		02:00 PM	05:35 PM	
06/01/2025	"	9:05 AM	12:40 PM	
06/01/2025		02:05 PM	06:05 PM	
07/01/2025	"	8:55 AM	12:45 PM	
07/01/2025		01:55 PM	05:30 PM	
08/01/2025	"	9:40 AM	12:50 PM	
09/01/2025	"	9:05 AM	12:45 PM	
09/01/2025		01:55 PM	05:05 PM	
10/01/2025	"	9:30 AM	12:00 PM	
10/01/2025		02:20 PM	06:15 PM	
11/01/2025	"	8:55 AM	12:40 PM	
11/01/2025		01:50 PM	5:50 PM	
12/01/2025	"			mentors used
13/01/2025	"	10:00 AM	01:00 PM	
13/01/2025		2:05 PM	05:30 PM	
14/01/2025	"	9:05 AM	01:55 PM	
14/01/2025		02:05 PM	05:40 PM	
15/01/2025	"	10:00 AM	12:50 PM	
15/01/2025		02:00 PM	05:00 PM	
16/01/2025	"	9:15 AM	12:40 PM	
16/01/2025		02:05 PM	06:00 PM	
17/01/2025	"	9:15 AM	11:40	Electrical Problem

Annexure 7a :- Water Sprinkling



Sprinkling Report

Page No.	
Date	

sr no	date	Sprinkling area	start time	End time	remark / note
20)	2/7/25	Excavation area	1:30	2:10	water tanker
21)	7/7/25	Steel yard / office area	12:50	1:30	water tanker
22)	17/7/25	Excavation / Ramp area	09:30	09:40	water tanker
23)	18/7/25	Excavation area	10:30	11:05	water tanker
24)	21/7/25	Ramp area	12:00	12:30	water tanker
25)	22/7/25	office / Ramp area	2:00	2:40	water tanker
26)	24/7/25	Excavation / office area	-	-	Rain fall
27)					
28)					

March - mid-2025 - 7

SRNC	Date	Equipment	Start Time	End Time	Remarks
01	01/03/2025	Anti Smog Gun	09:00 AM	12:00 PM	
02	02/03/2025	"	"	"	Sunday off.
03	03/03/2025	"	"	"	Saturday.
04	04/03/2025	"	"	"	
05	05/03/2025	"	"	"	
06	06/03/2025	"	"	"	
07	07/03/2025	"	"	"	
08	08/03/2025	"	"	"	
09	09/03/2025	"	"	"	
10	10/03/2025	"	"	"	
11	11/03/2025	"	"	"	
12	12/03/2025	"	"	"	
13	13/03/2025	"	"	"	
14	14/03/2025	"	"	"	
15	15/03/2025	"	"	"	
16	16/03/2025	"	"	"	
17	17/03/2025	"	"	"	
18	18/03/2025	"	"	"	
19	19/03/2025	"	"	"	
20	20/03/2025	"	"	"	
21	21/03/2025	"	"	"	
22	22/03/2025	"	"	"	
23	23/03/2025	"	"	"	Sunday off.
24	24/03/2025	"	"	"	
25	25/03/2025	"	"	"	
26	26/03/2025	"	"	"	
27	27/03/2025	"	"	"	
28	28/03/2025	"	"	"	
29	29/03/2025	"	"	"	
30	30/03/2025	"	"	"	
31	31/03/2025	"	"	"	

SRNC	Date	Equipment	Start Time	End Time	Remarks
29	24/03/2025	Anti Smog Gun	9:50 AM	12:40 PM	
30	30/03/2025	"	"	"	Sunday off.
31	31/03/2025	"	"	"	Sunday off.
SRNC	Date	Equipment	Start Time	End Time	Remarks
01	01/04/2025	Anti Smog Gun	9:05 AM	12:40 AM	
02	02/04/2025	"	"	"	
03	03/04/2025	"	"	"	
04	04/04/2025	"	"	"	
05	05/04/2025	"	"	"	
06	06/04/2025	"	"	"	
07	07/04/2025	"	"	"	
08	08/04/2025	"	"	"	
09	09/04/2025	"	"	"	
10	10/04/2025	"	"	"	
11	11/04/2025	"	"	"	
12	12/04/2025	"	"	"	
13	13/04/2025	"	"	"	
14	14/04/2025	"	"	"	
15	15/04/2025	"	"	"	
16	16/04/2025	"	"	"	
17	17/04/2025	"	"	"	

Page No.
 Date
 Remark

Month End

Sunday off.

Sunday off.

MCB Technician
 Alkesh Tekle Pambin

Sunday off.

March - mid-2025 - 7

SRNC	Date	Equipment	Start Time	End Time	Notes
01	01/03/2025	Anti Smog Gun	09:00 AM	12:00 PM	
02	02/03/2025	"	"	"	Sunday off.
03	03/03/2025	"	"	"	Saturday.
04	04/03/2025	"	"	"	
05	05/03/2025	"	"	"	
06	06/03/2025	"	"	"	
07	07/03/2025	"	"	"	
08	08/03/2025	"	"	"	
09	09/03/2025	"	"	"	
10	10/03/2025	"	"	"	
11	11/03/2025	"	"	"	
12	12/03/2025	"	"	"	
13	13/03/2025	"	"	"	
14	14/03/2025	"	"	"	
15	15/03/2025	"	"	"	
16	16/03/2025	"	"	"	
17	17/03/2025	"	"	"	
18	18/03/2025	"	"	"	
19	19/03/2025	"	"	"	
20	20/03/2025	"	"	"	
21	21/03/2025	"	"	"	
22	22/03/2025	"	"	"	
23	23/03/2025	"	"	"	Sunday off.
24	24/03/2025	"	"	"	
25	25/03/2025	"	"	"	
26	26/03/2025	"	"	"	
27	27/03/2025	"	"	"	
28	28/03/2025	"	"	"	
29	29/03/2025	"	"	"	
30	30/03/2025	"	"	"	
31	31/03/2025	"	"	"	

SRNC	Date	Equipment	Start Time	End Time	Notes
29	24/03/2025	Anti Smog Gun	9:50 AM	12:40 PM	
30	30/03/2025	"	9:55 PM	05:40 PM	Sunday off.
31	31/03/2025	"	10:00 PM	12:00 PM	Sunday off.
SRNC	Date	Equipment	Start Time	End Time	Notes
01	01/04/2025	Anti Smog Gun	9:05 PM	12:40 AM	
02	02/04/2025	"	02:00 PM	05:50 PM	
03	03/04/2025	"	02:05 PM	06:00 PM	
04	04/04/2025	"	02:10 PM	06:05 PM	
05	05/04/2025	"	02:15 PM	06:10 PM	
06	06/04/2025	"	02:20 PM	06:15 PM	
07	07/04/2025	"	02:25 PM	06:20 PM	
08	08/04/2025	"	02:30 PM	06:25 PM	
09	09/04/2025	"	02:35 PM	06:30 PM	
10	10/04/2025	"	02:40 PM	06:35 PM	
11	11/04/2025	"	02:45 PM	06:40 PM	
12	12/04/2025	"	02:50 PM	06:45 PM	
13	13/04/2025	"	02:55 PM	06:50 PM	
14	14/04/2025	"	03:00 PM	06:55 PM	
15	15/04/2025	"	03:05 PM	07:00 PM	
16	16/04/2025	"	03:10 PM	07:05 PM	
17	17/04/2025	"	03:15 PM	07:10 PM	

Page No. Date

Month End

Sunday off.

Sunday off.

Remarks

MCB Technician

Always Take Precaution

SRNS	Date	Equipment	Specialtime	Endtime	Remarks	SRNS	Date	Equipment	Specialtime	Endtime	Remarks
18)	18/04/2025	Anti Smog Gun	8:05 AM	12:14 PM		10	10/05/2025	Anti Smog Gun			
19)	19/04/2025	"	02:00 PM	6:00 PM		11	11/05/2025	"			
20)	20/04/2025	"	9:10 AM	01:25 PM		12	12/05/2025	"			Rain Fall
21)	21/04/2025	"	02:05 PM	05:50 PM	Sunday off	13	13/05/2025	"			Rain Fall
22)	22/04/2025	"	9:10 AM	12:10 PM		14	14/05/2025	"			"
23)	23/04/2025	"	9:20 AM	12:45 PM		15	15/05/2025	"			"
24)	24/04/2025	"	02:05 PM	05:00 PM		16)	16/05/2025	"			"
25)	25/04/2025	"	9:40 AM	12:20 PM		17)	17/05/2025	"			"
26)	26/04/2025	"	01:55 PM	06:30 PM		18)	18/05/2025	"			"
27)	27/04/2025	"	9:10 AM	12:25 PM		19)	19/05/2025	"			"
28)	28/04/2025	"	02:10 PM	06:00 PM		20)	20/05/2025	"			"
29)	29/04/2025	"	9:00 PM	12:50 PM		21)	21/05/2025	"			"
30)	30/04/2025	"	02:15 PM	6:05 PM		22)	22/05/2025	"			"
May - 2025 -											
01)	01/05/2025	Anti Smog Gun	Structural	Endtime	Remarks	23)	23/05/2025	"			"
02)	02/05/2025	"	"	"	"	24)	24/05/2025	"			"
03)	03/05/2025	"	"	"	"	25)	25/05/2025	"			"
04)	04/05/2025	"	"	"	"	26)	26/05/2025	"			"
05)	05/05/2025	"	"	"	"	27)	27/05/2025	"			"
06)	06/05/2025	"	"	"	"	28)	28/05/2025	"			"
07)	07/05/2025	"	"	"	"	29)	29/05/2025	"			"
08)	08/05/2025	"	"	"	"	30)	30/05/2025	"			"
09)	09/05/2025	"	"	"	"	31)	31/05/2025	"			"

SR No.	Date	Equipment	Start time	End time	Remarks
07	07/06/2025	Anti Smog gun	02:15 pm	6:10 pm	
08	08/06/2025	"	-	-	Sunday off
09	09/06/2025	"	-	-	diesel Problems
10	10/06/2025	"	-	-	
11)	11/06/2025	"	02:40 pm	6:10 pm	
			9:00 AM	12:40 pm	
12)	12/06/2025	"	1:05 pm	05:10 pm	
			9:10 pm	12:50 pm	
			02:00 pm	05:25 pm	
13)	13/06/2025	"	9:15 AM	12:50 pm	
			02:20 pm	05:35 pm	
14)	14/06/2025	4	9:15 pm	01:00 pm	
			02:00 pm	06:00 pm	
15)	15/06/2025	"	-	-	Sunday off
16)	16/06/2025	"	10:00 AM	01:15 pm	Rain Fall
17)	17/06/2025	"	-	-	"
18)	18/06/2025	"	-	-	"
19)	19/06/2025	"	-	-	"
20)	20/06/2025	"	-	-	"
21)	21/06/2025	"	-	-	"
22)	22/06/2025	"	-	-	Sunday off
23)	23/06/2025	"	9:00 pm	12:40 pm	
			02:00 pm	6:00 pm	
24	24/06/2025	"	10:00 pm	12:50 pm	
			02:00 pm	06:00 pm	
25	25/06/2025	"	-	-	D.g Refueling
			02:00 pm	05:00 pm	
26)	26/06/2025	"	9:00 AM	12:00 pm	
			-	-	Rain Fall
27)	27/06/2025	"	-	-	Sunday off
28	28/06/2025	"	9:15 AM	12:40 pm	
			02:00 pm	05:40 pm	
29)	29/06/2025	"	9:20 AM	12:40 pm	
			02:00	05:40 pm	
30)	30/06/2025	"	9:10 AM	11:50 AM	
			-	-	Rain Fall

Page No. _____
 Date _____

July-2025 (7)

Page No.	
Date	

SERIAL	Date	Equipment	Simultaneous	End time	Remarks
01	01/07/2025	Anti Smog Fan	9:00 AM	12:35 PM	
02	02/07/2025	"	02:00 PM	05:35 PM	
03	03/07/2025	"	9:10 AM	12:10 PM	
04	04/07/2025	"	02:15 PM	05:40 PM	
05	05/07/2025	"	9:10 AM	12:40 PM	
06	06/07/2025	"	02:15 PM	6:05 PM	
07	07/07/2025	"	9:20 AM	12:10 PM	
08	08/07/2025	"	02:20 PM	6:05 PM	
09	09/07/2025	"	02:00 PM	6:00 PM	
10	10/07/2025	"	—	—	Sunday off.
11	11/07/2025	"	—	—	Rain Fall
12	12/07/2025	"	—	—	"
13	13/07/2025	"	—	—	"
14	14/07/2025	"	—	—	"
15	15/07/2025	"	9:10 AM	12:50 PM	
16	16/07/2025	"	02:10 PM	06:10 PM	
17	17/07/2025	"	9:25 AM	12:40 PM	
18	18/07/2025	"	02:15 PM	05:20 PM	
19	19/07/2025	"	9:15 AM	12:00 PM	Diesel Problem
20	20/07/2025	"	—	—	"
21	21/07/2025	"	—	—	"
22	22/07/2025	"	02:00 PM	6:10 PM	
23	23/07/2025	"	—	—	Sunday off.
24	24/07/2025	"	—	—	break down.
25	25/07/2025	"	—	—	

Spinkling Report

Page No.
 Date

ST No	Date	Spinkling area	Start Time	End Time	Remarks / Mode
1)	15/1/25	Open plot near Road	8:30	10:15	Water tanker
2)	29/1/25	Steel yard area	11:50	12:15	---
3)	29/1/25	Excavation area	10:00	10:30	---
4)	4/2/25	Ramp area	9:00	10:10	Water tanker
5)	19/2/25	Excavation area	10:00	10:25	Water tanker
6)	14/2/25	Open plot near Road	9:30	10:00	---
7)	18/2/25	Excavation area	10:10	10:45	Water tanker
8)	24/2/25	Ramp/Excavation area	9:15	10:00	Water tanker
9)	4/3/2025	Steel yard/office area	9:30	10:05	Water tanker
10)	12/3/25	Excavation area	4:00	4:30	Water tanker
11)	29/3/25	Open plot near Road	2:00	2:30	Water tanker
12)	7/4/25	Ramp/Excavation area	10:15	10:50	Water tanker
13)	17/4/25	Steel yard/office area	1:30	2:05	Water tanker
14)	22/4/25	Excavation area	3:00	3:40	Water tanker
15)	24/4/25	Open plot	12:10	12:40	Water tanker
16)	3/5/25	Excavation/Ramp area	1:15	2:00	Water tanker
17)	9/5/25	Steel area/office area	2:30	3:05	Water tanker
18)	15/5/25	Excavation area	10:30	11:10	Water tanker
19)	25/5/25	Open plot near Road	9:15	9:50	Water tanker

Spinkling Report

Page No.
 Date

ST No	Date	Spinkling area	Start Time	End Time	Remarks / Mode
20)	21/7/25	Excavation area	1:30	2:10	Water tanker
21)	7/7/25	Steel yard/office area	12:50	1:30	Water tanker
22)	14/7/25	Excavation/Ramp area	09:30	09:40	Water tanker

Sprinkling Report

Page No.
 Date

Sr No	Date	Spinkling area	Start Time	End Time	Remarks / Made
1)	15/4/25	Open plot near Road	8:30	10:15	Water tanker
2)	22/11/25	Steel yard area	11:30	12:15	"
3)	22/11/25	Excavation area	10:00	10:30	"
4)	4/12/25	Ramp area	9:30	10:10	Water tanker
5)	19/2/25	Excavation area	10:00	10:35	Water tanker
6)	14/2/25	Open plot near Road	9:30	10:00	"
7)	18/2/25	Excavation area	10:10	10:45	Water tanker
8)	24/2/25	Ramp/Excavation area	9:15	10:00	Water tanker
9)	4/3/25	Steel yard/office area	9:30	10:05	Water tanker
10)	12/3/25	Excavation area	4:00	4:30	Water tanker
11)	22/3/25	Open plot near Road	2:00	2:30	Water tanker
12)	7/4/25	Ramp/Excavation area	10:15	10:50	Water tanker
13)	17/4/25	Steel yard/office area	1:30	2:05	Water tanker
14)	22/4/25	Excavation area	3:00	3:40	Water tanker
15)	24/4/25	Open plot	12:10	12:40	Water tanker
16)	21/5/25	Excavation/Ramp area	1:15	2:00	Water tanker
17)	9/5/25	Steel area/office area	2:30	3:05	Water tanker
18)	15/5/25	Excavation area	10:30	11:10	Water tanker
19)	23/5/25	Open plot near Road	9:15	9:50	Water tanker

Sprinkling Report

Page No.
 Date

Sr No	Date	Spinkling area	Start time	End time	Remarks / Made
20)	21/7/25	Excavation area	1:20	2:10	Water tanker
21)	7/7/25	Steel yard/office area	12:50	1:30	Water tanker
22)	14/7/25	Excavation/Ramp area	08:30	09:40	Water tanker

Sprinkling Report

Page No.	
Date	

Sr No	Date	Sprinkling area	start time	End time	Remarks / made.
20)	2/7/25	Excavation area	1:30	2:10	water tanker
21)	7/7/25	Steel yard / office area	12:50	1:30	water tanker
22)	17/7/25	Excavation / Ramp area	09:30	09:40	water tanker
23)	18/7/25	Excavation area	10:30	11:05	water tanker
24)	21/7/25	Ramp area	12:00	12:30	water tanker
25)	22/7/25	office / Ramp area	2:00	2:40	water tanker
26)	24/7/25	Excavation / office area	-	-	Rain falls
27)					
28)					

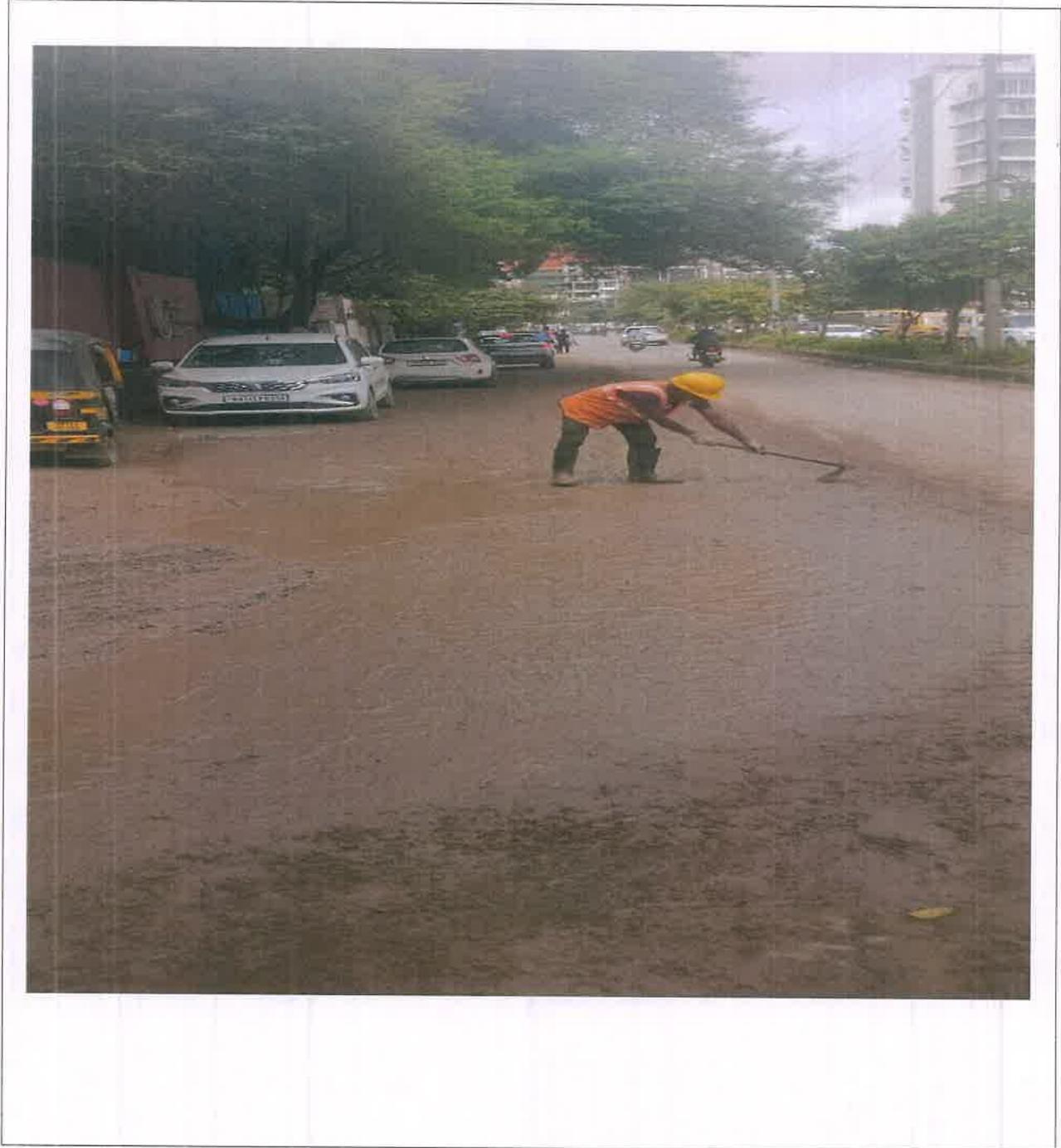
Annexure 8 :- Water Sprinkling



Annexure 9 :- Tyre Washing



Annexure 10 :- Street Sweeping

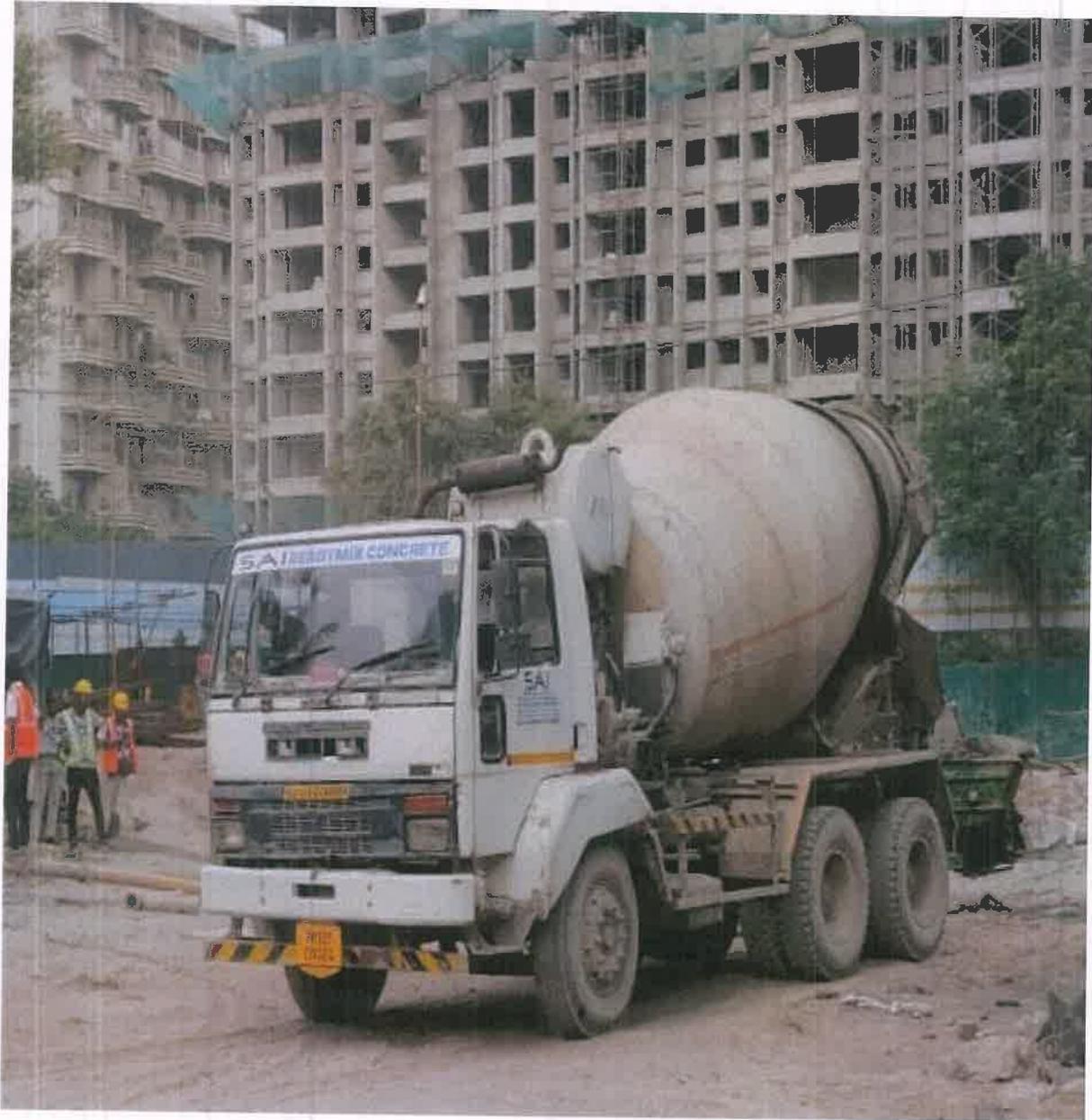


Annexure 11 :- Vehicle Fitness

KBT Banner Project

Sr.no	Agency	Name of Equipment	Equipment ID	Make	MTC			RC	DL	PUC	TPI	Available Document			validity	Remarks
					MTC	RC	DL					Form11	Form13	Form11		
1	M/S Mulik	concrete pump & pipeline	MH141K1433	MOLI 14070D	NA	yes	yes	yes	yes	yes	yes-ultra sonic	yes	14.3.2026	yes	27.06.2026	OK
2	M/S Mulik	concrete pump	MH141K1434	MOLI 14070D	NA	No	No	No	No	No	No	yes	14.3.2026	NA		Not OK
3	M/S Mulik	Boom plater	MH141K1432	BOOM36 MZX	NA	No	No	No	No	No	NA	yes	14.3.2026	NA		Not OK
4	M/S Sai	Concrete pump & pipe line	MH141Y8050	MOLI 14070HD	NA	yes	yes	no	no	no	yes-ultra sonic	yes	16.08.2026	yes	03.09.2026	OK
5	M/S Sai	concrete pump & pipe line	MH141Y8148	MOLI 14070D	NA	yes	yes	No	No	No	yes-ultra sonic	yes	08.07.2026	No		Not OK
6	M/S Sai	TM	MH141B3533	TATA	NA	yes	yes	NO	NO	NO	FITNESS & PERMIT	NA	NA	NO	NA	Not OK
7	M/S Sai	TM	MH141B3529	TATA	NA	yes	yes	NO	NO	NO	FITNESS & PERMIT	NA	NA	yes	2.11.2025	OK
8	M/S Sai	TM	MH141B3531	TATA	NA	yes	yes	NO	NO	NO	FITNESS & PERMIT	NA	NA	yes	2.11.2025	OK
9	M/S Sai	TM	MH141B3532	TATA	NA	yes	yes	NO	NO	NO	FITNESS & PERMIT	NA	NA	yes	2.11.2025	OK
10	M/S Sai	TM	MH125F2075	TATA	NA	yes	yes	NO	NO	NO	FITNESS & PERMIT	NA	NA	yes	27.09.2025	OK
11	M/S Sai	TM	MH14K43514	TATA	NA	yes	yes	NO	NO	NO	FITNESS & PERMIT	NA	NA	yes	4.5.2026	OK
12	M/S Sai	Boom Plater	MH12NU6192	BOOM36 MZX	NA	yes	yes	yes	yes	yes	NA	yes	8.2.2026	yes	21.05.2026	OK
13	M/S SATHI	ROLLER	NA	CASE	NA	yes	NA	yes	yes	yes	NA	NA	NA	yes	25.02.2026	OK
14	KALOKHE	CRANE	MH12UJ3606	ACE	NA	yes	yes	yes	yes	yes	NA	yes	7.3.2026	yes	18.05.2026	OK
15	KALOKHE	CRANE	MH12VQ0235	TRX	NA	yes	yes	NO	NO	NO	NA	yes	22.9.2025	yes	29.7.2026	OK
16	KALOKHE	CRANE	MH12VQ0233	TRX	NA	yes	yes	yes	yes	yes	NA	yes	24.11.2025	yes	10.7.2026	OK
17	M/S Poona	TM	MH14KA7683	TATA	NA	yes	yes	NO	NO	NO	NA	NA	NA	yes	30.05.2026	OK
18	M/S Poona	TM	MH141B3533	TATA	NA	yes	yes	NO	NO	NO	NA	NA	NA	NO		Not OK
19	M/S Poona	TM	MH141B3533	TATA	NA	yes	yes	NO	NO	NO	NA	NA	NA	NO		Not OK
20	M/S RDC	Concrete pump & pipe line	1807	Schwing Stetter	NA	NA	NA	NA	NA	NA	yes-inspection report	NA	NA	NA	NA	OK
21	M/S RDC	TM	AP39UD2008		NA	yes	yes	yes	yes	yes	NA	NA	NA	yes	22.03.2026	OK
22	M/S RDC	TM	AP39UD2009		NA	yes	yes	yes	yes	yes	NA	NA	NA	yes	22.03.2026	OK
23	M/S RDC	TM	AP39UD2010		NA	yes	yes	yes	yes	yes	NA	NA	NA	yes	22.03.2026	OK
24	M/S RDC	TM	AP39UD2006		NA	yes	yes	yes	yes	yes	NA	NA	NA	yes	22.03.2027	OK
25	M/S RDC	TM	AP39UD2011		NA	yes	yes	yes	yes	yes	NA	NA	NA	yes	22.03.2026	OK
26	SIDHARAM	JCB	MH12XT7307	JCB	NA	yes	yes	yes	yes	yes	NA	NA	NA	yes	10.03.2026	OK
27	SWAPNIL	JCB	MH12VZ6152	JCB	NA	yes	yes	NO	NO	NO	NA	NA	NA	yes	17.10.2025	OK
28	PRAKAS JALINDER	CRANE	MH14KS9254	ESCORT	NA	yes	yes	yes	yes	yes	NA	yes	21.05.2026	yes	11.08.2025	OK
29	M/S B S POWER	CRANE	MH14ML1853	ESCORT	NA	NO	NO	NO	NO	NO	ULTRASONIC AND INSPECTION REPORT	NA	NA	yes	25.05.2026	Not OK
30	RBCC	Concrete pump & pipe line	1404D	PUTZMEISTER	NA	yes	14.12.2025	NA	NA	OK						

Annexure 12 :- RMC Vehicle



Annexure 13 :- Shed for Steel Cutting



Annexure 14 :- C & D



Annexure 15a to 15i :- Weekly Noise Level Monitoring Report

Excellent Enviro Laboratory & Research Center Pvt. Ltd.

(Formerly known as Excellent Enviro Laboratory & Research Center)

Master in "Water & Waste Water Treatment, Monitoring,
Testing & Environmental Compliance".

◆ Technology for sustainable development ◆

Format No. EELRC/LAB/F/074-7.8

WORKPLACE NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-413/07/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	21/07/2025

SAMPLING DETAILS

01) Location of Sampling	As Listed Below in the Table	
02) Sampling Procedure	IS 4758	
03) Sample Collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt. Ltd	
04) Date of Sampling	18/07/2025	
05) Sampling Time	01:30 PM (Day Time) 10:00 PM (Night Time)	
06) Instrument Details	Serial No.	EELRC/EQ/SM/37
	Make	KUSAM MECO
	Calibration Date	Calibration On: 05/07/2025 Due On: 04/07/2026

RESULTS

Sr. No.	Test Location	UOM	Average Noise Level Readings		Limit as per Maharashtra Factories Rule, 1963.
			Day Time	Night Time	
1.	North Side Entry Gate	dB (A)	45.9	35.2	≤ 90 dB(A)
2.	Near Stock Yard	dB (A)	47.2	34.5	
3.	West Side Near Compound Wall	dB (A)	44.9	32.5	
4.	Near East Side Entry Gate	dB (A)	43.2	31.8	
5.	Near North Side Engineering Office	dB (A)	42.6	30.7	
6.	Near East Side	dB (A)	41.5	33.6	

Remark: - Noise level is within normal limits as specified in the Maharashtra Factories Rule, 1963.

Reviewed By

Mr. Prashant Patil
(Dy. Quality Manager)

Terms and Conditions

- This Report is valid for tested sample only
- The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time etc.
- The test report cannot be reproduced wholly or in part and cannot be used for promotional or publicity purpose without the written consent of laboratory, EELRCPL

*****End of Report*****

Authorized Signatory

(Ms. Dhannshila Narwade)
(Dy. Technical Manager)



WORKPLACE NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-406/07/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	21/07/2025

SAMPLING DETAILS

01) Location of Sampling	As Listed Below in the Table	
02) Sampling Procedure	IS 4758	
03) Sample Collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt. Ltd	
04) Date of Sampling	17/07/2025	
05) Sampling Time	12:30 PM (Day Time) 10:30 PM (Night Time)	
06) Instrument Details	Serial No.	EELRC/EQ/SM/37
	Make	KUSAM MECO
	Calibration Date	Calibration On: 05/07/2025 Due On: 04/07/2026

RESULTS

Sr. No.	Test Location	UOM	Average Noise Level Readings		Limit as per Maharashtra Factories Rule, 1963.
			Day Time	Night Time	
1.	North Side Entry Gate	dB (A)	52.8	43.1	≤ 90 dB(A)
2.	Near Stock Yard	dB (A)	50.9	41.7	
3.	West Side Near Compound Wall	dB (A)	54.1	40.9	
4.	Near East Side Entry Gate	dB (A)	51.5	41.3	
5.	Near North Side Engineering Office	dB (A)	53.8	43.4	
6.	Near East Side	dB (A)	52.0	42.7	

Remark: - Noise level is within normal limits as specified in the Maharashtra Factories Rule, 1963.

Reviewed By

Mr. Prashant Patil
(Dy. Quality Manager)

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*****End of Report*****

Authorized Signatory

(Ms. Dhanamashila Narwade)
(Dy. Technical Manager)



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Master in "Water & Waste Water Treatment, Monitoring;

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-407/07/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	21/07/2025

SAMPLING DETAIL

01) Location of Sampling	North Side Entry Gate	
02) Sampling Procedure	IS 4758	
03) Sample Collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	18/07/2025 to 19/07/2025	
05) Time of Sampling & Sampling Duration	From 12:10 PM of 18/07/2025 to 12:10 PM of 19/07/2025 (24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	EELRC/EQ/NM/152	EELRC/EQ/NM/152
	Lutron/4023SD	Lutron/4023SD
	Calibration On:	Calibration On: 18/01/2025 Due On: 17/01/2026

RESULT

Sr. No.	Time	UOM	RESULT	
			Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	12:10 PM	dB (A)	51.5	-
2	13:10 PM	dB (A)	51.4	-
3	14:10 PM	dB (A)	52.3	-
4	15:10 PM	dB (A)	53.4	-
5	16:10 PM	dB (A)	50.8	-
6	17:10 PM	dB (A)	51.5	-
7	18:10 PM	dB (A)	52.5	-
8	19:10 PM	dB (A)	49.4	-
9	20:10 PM	dB (A)	51.4	-
10	21:10 PM	dB (A)	40.2	-
11	22:10 PM	dB (A)	-	37.5
12	23:10 PM	dB (A)	-	35.9
13	24:10 AM	dB (A)	-	33.8
14	01:10 AM	dB (A)	-	35.1
15	02:10 AM	dB (A)	-	34.8
16	03:10 AM	dB (A)	-	36.5
17	04:10 AM	dB (A)	-	37.2
18	05:10 AM	dB (A)	-	37.4
19	06:10 AM	dB (A)	41.3	-
20	07:10 AM	dB (A)	39.6	-
21	08:10 AM	dB (A)	40.7	-
22	09:10 AM	dB (A)	41.2	-
23	10:10 AM	dB (A)	42.0	-
24	11:10 AM	dB (A)	53.6	-
	Average	dB (A)	47.68	36.03

UOM – Unit of Measurement Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

Mr. Prashant Patil
(Dy. Quality Manager)

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Authorized Signatory

(Ms. Phamashila Narwade)
(Dy. Technical Manager)

*****End of Report***** Page 1 of 1

AN ENVIRONMENTAL LABORATORY RECOGNISED UNDER EPA, ENVIRONMENT (PROTECTION) ACT BY (MoEF & CC) MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE

REGISTERED OFFICE : D-52/18, MIDC Waluj, Chh. Sambhajanagar (Aurangabad) - 431 136. ☎ 0240-6641879 ☎ 9970429991/ 7745069991

Email : eelab@excellentenviro.com/info@excellentenviro.com/sales@excellentenviro.com

MUMBAI OFFICE : Flat No 202, OM Sai Chs, Near Garden Hotel, Swami Nityanand road, Panvel Navi Mumbai 410206. ☎ 08652671991

Email : kalyani@excellentenviro.com/ mumbaiesales@excellentenviro.com

PUNE OFFICE : 'B' zone 410-41, 4th floor, Near Vijay Sales, Pune-Mumbai Road, Chinchwad, Pune- 411019 ☎ 7447439991

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-408/07/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	21/07/2025

SAMPLING DETAILS

01) Location of Sampling	Near Stock Yard	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	18/07/2025 to 19/07/2025	
05) Time of Sampling & Sampling Duration	From 12:25 PM of 18/07/2025 to 12:25 PM of 19/07/2025 (24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	EELRC/EQ/NM/152	EELRC/EQ/NM/153
	Lutron/4023SD	Lutron/4023SD
	Calibration On:	Calibration On: 18/01/2025 Due On: 17/01/2026

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	12:25 PM	dB (A)	52.4	-
2	13:25 PM	dB (A)	53.2	-
3	14:25 PM	dB (A)	51.8	-
4	15:25 PM	dB (A)	51.7	-
5	16:25 PM	dB (A)	51.6	-
6	17:25 PM	dB (A)	51.1	-
7	18:25 PM	dB (A)	52.5	-
8	19:25 PM	dB (A)	51.7	-
9	20:25 PM	dB (A)	49.7	-
10	21:25 PM	dB (A)	49.1	-
11	22:25 PM	dB (A)	-	36.4
12	23:25 PM	dB (A)	-	35.2
13	24:25 AM	dB (A)	-	34.3
14	01:25 AM	dB (A)	-	33.8
15	02:25 AM	dB (A)	-	34.5
16	03:25 AM	dB (A)	-	31.6
17	04:25 AM	dB (A)	-	32.5
18	05:25 AM	dB (A)	-	30.8
19	06:25 AM	dB (A)	41.7	-
20	07:25 AM	dB (A)	44.1	-
21	08:25 AM	dB (A)	41.1	-
22	09:25 AM	dB (A)	45.1	-
23	10:25 AM	dB (A)	44.8	-
24	11:25 AM	dB (A)	49.7	-
	Average	dB(A)	48.83	33.64

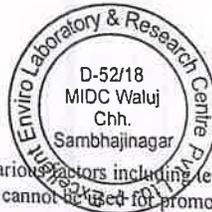
UOM – Unit of Measurement Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

Mr. Prashant Patil
(Dy. Quality Manager)

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Excellent Enviro Laboratory & Research Center Pvt. Ltd.

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Master in "Water & Waste Water Treatment, Monitoring,
Testing & Environmental Compliance".
◇ Technology for sustainable development ◇

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Format No. EELRC/LAB/F/0664.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-403/07/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	21/07/2025

SAMPLING DETAILS

01) Location of Sampling	Near East Side Entry Gate	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	17/07/2025 to 18/07/2025	
05) Time of Sampling & Sampling Duration	From 12:45 PM of 17/07/2025 to 12:45 PM of 18/07/2025 (24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	EELRC/EQ/SM/41
	Make	KUSAM MECO
	Calibration Date	Calibration On: 05/07/2025 Due On: 04/07/2026

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	12:45 PM	dB (A)	53.5	-
2	13:45 PM	dB (A)	54.2	-
3	14:45 PM	dB (A)	52.8	-
4	15:45 PM	dB (A)	53.7	-
5	16:45 PM	dB (A)	52.4	-
6	17:45 PM	dB (A)	53.5	-
7	18:45 PM	dB (A)	52.4	-
8	19:45 PM	dB (A)	49.7	-
9	20:45 PM	dB (A)	45.4	-
10	21:45 PM	dB (A)	46.8	-
11	22:45 PM	dB (A)	-	41.5
12	23:45 PM	dB (A)	-	42.8
13	24:45 AM	dB (A)	-	43.5
14	01:45 AM	dB (A)	-	44.2
15	02:45 AM	dB (A)	-	41.3
16	03:45 AM	dB (A)	-	41.9
17	04:45 AM	dB (A)	-	42.8
18	05:45 AM	dB (A)	-	41.5
19	06:45 AM	dB (A)	46.1	-
20	07:45 AM	dB (A)	48.2	-
21	08:45 AM	dB (A)	48.4	-
22	09:45 AM	dB (A)	47.8	-
23	10:45 AM	dB (A)	48.2	-
24	11:45 AM	dB (A)	49.3	-
	Average	dB (A)	50.15	42.44

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

Mr. Prashant Patil
(Dy. Quality Manager)

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Authorized Signatory

(Ms. Shantima Shila Narwade)
(Dy. Technical Manager)

AN ENVIRONMENTAL LABORATORY RECOGNISED UNDER EPA ENVIRONMENT (PROTECTION) ACT BY (MOEF & CC) MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE

REGISTERED OFFICE : D-52/18, MIDC Waluj, Chh. Sambhajinagar (Aurangabad) - 431 136. ☎ 0240-6641879 & 9970429991 / 7745069991

Email : eelab@excelltentenviro.com / info@excelltentenviro.com / sales@excelltentenviro.com

MUMBAI OFFICE : Flat No 202, OM Sai Chs, Near Garden Hotel, Swami Nityanand road, Panvel Navi Mumbai 410206. ☎ 08652671991

Email : kalyani@excelltentenviro.com / mumbaisales@excelltentenviro.com

PUNE OFFICE : 'B' zone 410-41, 4th floor, Near Vijay Sales, Pune-Mumbai Road, Chinchwad, Pune- 411019 & 7447439991

Email : punesales@excelltentenviro.com

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-404/07/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	21/07/2025

SAMPLING DETAILS

01) Location of Sampling	Near North Side Engineering Office	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	17/07/2025 to 18/07/2025	
05) Time of Sampling & Sampling Duration	From 12:45 PM of 17/07/2025 to 12:45 PM of 18/07/2025 (24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Make/Model No.	EELRC/EQ/NM/153
	Serial No.	Lutron/4023SD
	Calibration Date	Calibration On: 18/01/2025 Due On: 17/01/2026

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	13:00 PM	dB (A)	59.1	-
2	14:00 PM	dB (A)	58.2	-
3	15:00 PM	dB (A)	57.4	-
4	16:00 PM	dB (A)	55.9	-
5	17:00 PM	dB (A)	44.2	-
6	18:00 PM	dB (A)	47.4	-
7	19:00 PM	dB (A)	42.6	-
8	20:00 PM	dB (A)	43.5	-
9	21:00 PM	dB (A)	44.6	-
10	22:00 PM	dB (A)	-	42.7
11	23:00 PM	dB (A)	-	43.4
12	24:00 AM	dB (A)	-	42.1
13	01:00 AM	dB (A)	-	40.9
14	02:00 AM	dB (A)	-	45.2
15	03:00 AM	dB (A)	-	43.6
16	04:00 AM	dB (A)	-	42.8
17	05:00 AM	dB (A)	-	43.1
18	06:00 AM	dB (A)	54.8	-
19	07:00 AM	dB (A)	55.1	-
20	08:00 AM	dB (A)	56.5	-
21	09:00 AM	dB (A)	57.9	-
22	10:00 AM	dB (A)	54.2	-
23	11:00 AM	dB (A)	55.9	-
24	12:00 AM	dB (A)	56.7	-
	Average	dB (A)	52.75	42.98

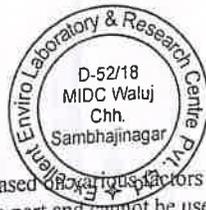
UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

Mr. Prashant Patil
(Dy. Quality Manager)

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Authorized Signatory

(Ms. Dhanyamashila Narwade)
(Dy. Technical Manager)

AN ENVIRONMENTAL LABORATORY RECOGNISED UNDER EPA, ENVIRONMENT PROTECTION ACT BY (MOEF & CC) MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE

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 Email : eelab@excellentenviro.com/info@excellentenviro.com/sales@excellentenviro.com

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 Email : punesales@excellentenviro.com

Certifications : ♦ ISO 9001: 2015 ♦ ISO 14001 : 2015 ♦ ISO 45001: 2018 Website : www.eelab.in/ www.excellentenviro.com

Excellent Enviro Laboratory & Research Center Pvt. Ltd. 498

(Formerly known as Excellent Enviro Laboratory & Research Center)
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 Testing & Environmental Compliance".
 ♦ Technology for sustainable development ♦

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID	EEL/ABD/N-405/07/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	21/07/2025

SAMPLING DETAILS

01) Location of Sampling	Near East Side
02) Sampling Procedure	IS 4758
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.
04) Date of Sampling	17/07/2025 to 18/07/2025
05) Time of Sampling & Sampling Duration	From 12:45 PM of 17/07/2025 to 12:45 PM of 18/07/2025 (24 hrs.)
06) Sampling Duration	24 hrs. Day & Night
07) Instrument Details	Make/Model No. EELRC/EQ/NM/154
	Serial No. Lutron/4023SD
	Calibration Date Calibration On: 18/01/2025 Due On: 17/01/2026

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
			≤ 55	≤ 45
	MPCB Standard Limit			
1	13:15 PM	dB (A)	52.4	-
2	14:15 PM	dB (A)	51.5	-
3	15:15 PM	dB (A)	53.6	-
4	16:15 PM	dB (A)	52.5	-
5	17:15 PM	dB (A)	55.7	-
6	18:15 PM	dB (A)	53.9	-
7	19:15 PM	dB (A)	52.8	-
8	20:15 PM	dB (A)	53.1	-
9	21:15 PM	dB (A)	51.6	-
10	22:15 PM	dB (A)	-	45.2
11	23:15 PM	dB (A)	-	46.4
12	24:15 AM	dB (A)	-	45.9
13	01:15 AM	dB (A)	-	44.5
14	02:15 AM	dB (A)	-	42.9
15	03:15 AM	dB (A)	-	43.6
16	04:15 AM	dB (A)	-	41.8
17	05:15 AM	dB (A)	-	40.8
18	06:15 AM	dB (A)	43.2	-
19	07:15 AM	dB (A)	42.9	-
20	08:15 AM	dB (A)	43.4	-
21	09:15 AM	dB (A)	45.8	-
22	10:15 AM	dB (A)	44.7	-
23	11:15 AM	dB (A)	52.3	-
24	12:15 AM	dB (A)	51.6	-
	Average	dB (A)	50.06	43.89

UOM - Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By


 Mr. Prashant Patil
 (Dy. Quality Manager)



Authorized Signatory


 (Ms. Dhyanmashila Narwade)
 (Dy. Technical Manager)

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 Email : eelab@excellentenviro.com/info@excellentenviro.com/sales@excellentenviro.com

MUMBAI OFFICE : Flat No 202, OM Sai Chs, Near Garden Hotel, Swami Nityanand road, Panvel Navi Mumbai 410206. ☎ 08652671991
 Email : kaluani@excellentenviro.com/ mumbaisales@excellentenviro.com

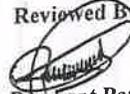
AMBIENT NOISE MONITORING REPORT

Client's Name & Address M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune.	Sample ID. Date of Reporting	EEL/ABD/N-400/07/2025-26 21/07/2025
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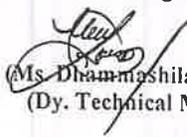
SAMPLING DETAIL	
01) Location of Sampling	North Side Entry Gate
02) Sampling Procedure	IS 4758
03) Sample Collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt. Ltd.
04) Date of Sampling	17/07/2025 to 18/07/2025
05) Time of Sampling & Sampling Duration	From 12:00 PM of 17/07/2025 to 12:00 PM of 18/07/2025(24 hrs.)
06) Sampling Duration	24 hrs. Day & Night
07) Instrument Details	Make/Model No. EELRC/EQ/NM/152
	Serial No. Lutron/4023SD
	Calibration Date Calibration On: 18/01/2025 Due On: 17/01/2026

RESULT				
Sr. No.	Time	UOM	Result (Day Time)	Result (Night Time)
			≤ 55	≤ 45
MPCB Standard Limit				
1	12:00 PM	dB (A)	51.5	-
2	13:00 PM	dB (A)	55.4	-
3	14:00 PM	dB (A)	54.8	-
4	15:00 PM	dB (A)	51.3	-
5	16:00 PM	dB (A)	53.6	-
6	17:00 PM	dB (A)	57.0	-
7	18:00 PM	dB (A)	55.4	-
8	19:00 PM	dB (A)	59.7	-
9	20:00 PM	dB (A)	58.2	-
10	21:00 PM	dB (A)	50.7	-
11	22:00 PM	dB (A)	-	41.5
12	23:00 PM	dB (A)	-	42.8
13	24:00 AM	dB (A)	-	43.5
14	01:00 AM	dB (A)	-	44.2
15	02:00 AM	dB (A)	-	41.3
16	03:00 AM	dB (A)	-	41.9
17	04:00 AM	dB (A)	-	42.8
18	05:00 AM	dB (A)	-	41.5
19	06:00 AM	dB (A)	54.2	-
20	07:00 AM	dB (A)	51.6	-
21	08:00 AM	dB (A)	50.9	-
22	09:00 AM	dB (A)	50.2	-
23	10:00 AM	dB (A)	49.7	-
24	11:00 AM	dB (A)	56.2	-
Average			53.78	42.44

UOM - Unit of Measurement Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

 Mr. Prashant Patil
 (Dy. Quality Manager)



Authorized Signatory

 (Ms. Dharmashila Narwade)
 (Dy. Technical Manager)

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Excellent Enviro Laboratory & Research Center Pvt. Ltd.

(Formerly known as Excellent Enviro Laboratory & Research Center)
 Master in "Water & Waste Water Treatment, Monitoring,
 Testing & Environmental Compliance".
 ♦ Technology for sustainable development ♦

CIN : U73100MH2005

500

451

Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Sample ID. EEL/ABD/N-401/07/2025-26	Date of Reporting 21/07/2025
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SAMPLING DETAILS

01) Location of Sampling	Near Stock Yard
02) Sampling Procedure	IS 4758
03) Sample collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt. Ltd.
04) Date of Sampling	17/07/2025 to 18/07/2025
05) Time of Sampling & Sampling Duration	From 12:15 PM of 17/07/2025 to 12:15 PM of 18/07/2025 (24 hrs.)
06) Sampling Duration	24 hrs. Day & Night
07) Instrument Details	Serial No. EELRC/EQ/SM/37
	Make KUSAM MECO
	Calibration Date Calibration On: 05/07/2025 Due On: 04/07/2026

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
			≤ 55	≤ 45
MPCB Standard Limit				
1	12:15 PM	dB (A)	47.6	-
2	13:15 PM	dB (A)	46.3	-
3	14:15 PM	dB (A)	43.3	-
4	15:15 PM	dB (A)	47.3	-
5	16:15 PM	dB (A)	47.0	-
6	17:15 PM	dB (A)	59.6	-
7	18:15 PM	dB (A)	58.4	-
8	19:15 PM	dB (A)	55.9	-
9	20:15 PM	dB (A)	53.2	-
10	21:15 PM	dB (A)	52.8	-
11	22:15 PM	dB (A)	-	46.4
12	23:15 PM	dB (A)	-	45.5
13	24:15 AM	dB (A)	-	44.1
14	01:15 AM	dB (A)	-	41.9
15	02:15 AM	dB (A)	-	42.7
16	03:15 AM	dB (A)	-	43.8
17	04:15 AM	dB (A)	-	42.5
18	05:15 AM	dB (A)	-	43.9
19	06:15 AM	dB (A)	53.8	-
20	07:15 AM	dB (A)	53.4	-
21	08:15 AM	dB (A)	54.7	-
22	09:15 AM	dB (A)	53.6	-
23	10:15 AM	dB (A)	51.9	-
24	11:15 AM	dB (A)	51.3	-
	Average	dB(A)	51.88	43.85

UOM - Unit of Measurement. Remarks: The Noise Level is within MPCB Normal Limits

Reviewed By

Mr. Prashant Patil
 (Dy. Quality Manager)
 Terms and Conditions



Authorized Signatory

(Ms. Dhammashila Narwade)
 (Dy. Technical Manager)

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REGISTERED OFFICE : D-52/18, MIDC Waluj, Chh. Sambhajinagar (Aurangabad) - 431 136. ☎ 0240-6641879 ☎ 9970429991 / 7745069991
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 MUMBAI OFFICE : Flat No 202, OM Sai Chs, Near Garden Hotel, Swami Nityanand road, Panvel Navi Mumbai 410206. ☎ 08652671991
 Email : kalyani@excellentenviro.com/ mumbailesales@excellentenviro.com
 OFFICE : 'B' zone 410-41, 4th floor, Near Vijay Sales, Pune-Mumbai Road, Chinchwad, Pune- 411019 ☎ 7447439991
 Website : www.eelab.in / www.excellentenviro.com

Client's Name & Address		Sample ID.	Date of Reporting
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune		EEL/ABD/N-402/07/2025-26	21/07/2025
AMBIENT NOISE MONITORING REPORT			
SAMPLING DETAILS			
01) Location of Sampling	West Side Near Compound Wall		
02) Sampling Procedure	IS 4758		
03) Sample Collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt. Ltd.		
04) Date of Sampling	17/07/2025 to 18/07/2025		
05) Time of Sampling & Sampling Duration	From 12:30 PM of 17/07/2025 to 12:30 PM of 18/07/2025(24 hrs.)		
06) Sampling Duration	24 hrs. Day & Night		
07) Instrument Details		Serial No.	EELRC/EQ/SM/38
		Make	KUSAM MECO
		Calibration Date	Calibration On: 05/07/2025 Due On: 04/07/2026

Sr. No.	Time	UOM	RESULT	
			Result (Day Time)	Result (Night Time)
	MPCB Standard Limit			
1	12:30 PM	dB (A)	≤ 55	≤ 45
2	13:30 PM	dB (A)	56.7	-
3	14:30 PM	dB (A)	55.3	-
4	15:30 PM	dB (A)	54.8	-
5	16:30 PM	dB (A)	53.1	-
6	17:30 PM	dB (A)	55.9	-
7	18:30 PM	dB (A)	50.6	-
8	19:30 PM	dB (A)	49.6	-
9	20:30 PM	dB (A)	47.1	-
10	21:30 PM	dB (A)	46.5	-
11	22:30 PM	dB (A)	45.2	-
12	23:30 PM	dB (A)	-	45.4
13	24:30 AM	dB (A)	-	44.3
14	01:30 AM	dB (A)	-	42.9
15	02:30 AM	dB (A)	-	41.8
16	03:30 AM	dB (A)	-	39.7
17	04:30 AM	dB (A)	-	42.7
18	05:30 AM	dB (A)	-	43.1
19	06:30 AM	dB (A)	54.1	40.8
20	07:30 AM	dB (A)	57.2	-
21	08:30 AM	dB (A)	56.3	-
22	09:30 AM	dB (A)	55.8	-
23	10:30 AM	dB (A)	56.4	-
24	11:30 AM	dB (A)	57.1	-
	Average	dB(A)	53.23	42.59

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limit.

Reviewed By

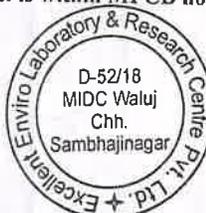
Mr. Prashant Patil
(Dy. Quality Manager)

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Page 1 of 1



Authorized Signatory

(Ms. Dhanamashila Narwade)
(Dy. Technical Manager)

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Email : eelab@excellentenviro.com/info@excellentenviro.com/sales@excellentenviro.com

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Email : punesales@excellentenviro.com

Certifications : ♦ ISO 9001: 2015 ♦ ISO 14001 : 2015 ♦ ISO 45001: 2018

Website : www.eelab.in/ www.excellentenviro.com

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(Formerly known as Excellent Enviro Laboratory & Research Center)
Master in "Water & Waste Water Treatment, Monitoring,
Testing & Environmental Compliance".
◆ Technology for sustainable development ◆

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Sample ID. EEL/ABD/N-26/08/2025-26	Date of Reporting 29/08/2025
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SAMPLING DETAIL

01) Location of Sampling	North Side Entry Gate	
02) Sampling Procedure	IS 4758	
03) Sample Collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt.Ltd.	
04) Date of Sampling	25/08/2025 to 26/08/2025	
05) Time of Sampling & Sampling Duration	From 12:30PM of 25/08/2025 to 12:30PM of 26/08/2025(24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Make/Model No.	KM-928MK-1
	Serial No.	EELRC/EO/NM/90
	Calibration Date	Calibration On: 13/11/2024 Due On: 13/11/2025

RESULT

Sr. No.	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	12:30PM	dB (A)	48.2	-
2	13:30PM	dB (A)	49.6	-
3	14:30 PM	dB (A)	47.3	-
4	15:30 PM	dB (A)	46.8	-
5	16:30 PM	dB (A)	50.1	-
6	17:30 PM	dB (A)	46.4	-
7	18:30 PM	dB (A)	45.7	-
8	19:30 PM	dB (A)	50.2	-
9	20:30 PM	dB (A)	45.1	-
10	21:30 PM	dB (A)	48.5	-
11	22:30 PM	dB (A)	-	39.2
12	23:30 PM	dB (A)	-	37.4
13	24:30AM	dB (A)	-	30.8
14	01:30 AM	dB (A)	-	35.8
15	02:30 AM	dB (A)	-	37.3
16	03:30 AM	dB (A)	-	36.2
17	04:30 AM	dB (A)	-	35.1
18	05:30 AM	dB (A)	-	36.7
19	06:30 AM	dB (A)	45.7	-
20	07:30 AM	dB (A)	38.2	-
21	08:30 AM	dB (A)	37.8	-
22	09:30 AM	dB (A)	40.2	-
23	10:30 AM	dB (A)	44.6	-
24	11:30 AM	dB (A)	45.2	-
	Average	dB (A)	45.60	36.06

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

(Ms. Dhannashila Narwade)
(Dy. Technical Manager)



Authorized Signatory

(Mr. Subhash Wadgaonkar)
(Director)

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-27/08/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	29/08/2025

SAMPLING DETAILS

01) Location of Sampling	Near Stock Yard	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt.Ltd.	
04) Date of Sampling	25/08/2025 to 26/08/2025	
05) Time of Sampling & Sampling Duration	From 12:40PM of 25/08/2025 to 12:40PM of 26/08/2025(24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	EELRC/EQ/SM/37
	Make	KUSAM MECO
	Calibration Date	Calibration On: 06/07/2025 Due On: 05/07/2026

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	12:40 PM	dB (A)	52.6	-
2	13:40 PM	dB (A)	50.4	-
3	14:40 PM	dB (A)	49.7	-
4	15:40 PM	dB (A)	48.3	-
5	16:40 PM	dB (A)	51.3	-
6	17:40 PM	dB (A)	46.9	-
7	18:40 PM	dB (A)	48.4	-
8	19:40 PM	dB (A)	52.2	-
9	20:40 PM	dB (A)	48.5	-
10	21:40 PM	dB (A)	52.2	-
11	22:40 PM	dB (A)	-	40.5
12	23:40 PM	dB (A)	-	37.4
13	24:40 AM	dB (A)	-	36.8
14	01:40 AM	dB (A)	-	37.1
15	02:40 AM	dB (A)	-	35.3
16	03:40 AM	dB (A)	-	38.7
17	04:40 AM	dB (A)	-	35.9
18	05:40 AM	dB (A)	-	38.2
19	06:40 AM	dB (A)	46.5	-
20	07:40 AM	dB (A)	48.8	-
21	08:40 AM	dB (A)	45.7	-
22	09:40 AM	dB (A)	43.6	-
23	10:40 AM	dB (A)	47.5	-
24	11:40 AM	dB (A)	50.2	-
	Average	dB(A)	48.89	37.49

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

(Ms. Dhamashila Narwade)
(Dy. Technical Manager)



Authorized Signatory

(Mr. Subhas Mudgadkar)
(Director)

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-28/08/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	29/08/2025

SAMPLING DETAILS

01) Location of Sampling	West Side Near Compound Wall	
02) Sampling Procedure	IS 4758	
03) Sample Collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt.Ltd.	
04) Date of Sampling	25/08/2025 to 26/08/2025	
05) Time of Sampling & Sampling Duration	From 12:50 PM of 25/08/2025 to 12:50PM of 26/08/2025(24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	EELRC/EQ/SM/38
	Make	KUSAM MECO
	Calibration Date	Calibration On: 06/07/2025 Due On: 05/07/2026

RESULT

Sr. No.	Time	UOM	Result (Day Time)	Result (Night Time)
MPCB Standard Limit			≤ 55	≤ 45
1	12:50 PM	dB (A)	48.6	-
2	13:50PM	dB (A)	50.3	-
3	14:50 PM	dB (A)	51.2	-
4	15:50 PM	dB (A)	46.6	-
5	16:50 PM	dB (A)	50.4	-
6	17:50 PM	dB (A)	48.8	-
7	18:50 PM	dB (A)	50.3	-
8	19:50 PM	dB (A)	46.1	-
9	20:50 PM	dB (A)	47.7	-
10	21:50 PM	dB (A)	47.5	-
11	22:50 PM	dB (A)	-	35.2
12	23:50 PM	dB (A)	-	32.1
13	24:50AM	dB (A)	-	35.3
14	01:50 AM	dB (A)	-	36.4
15	02:50 AM	dB (A)	-	34.1
16	03:50 AM	dB (A)	-	35.7
17	04:50 AM	dB (A)	-	34.5
18	05:50 AM	dB (A)	-	37.8
19	06:50 AM	dB (A)	43.2	-
20	07:50 AM	dB (A)	45.4	-
21	08:50 AM	dB (A)	46.9	-
22	09:50 AM	dB (A)	50.6	-
23	10:50 AM	dB (A)	45.3	-
24	11:50 AM	dB (A)	44.1	-
Average			47.69	35.14

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits

Reviewed By


 (Ms. Dharmashila Narwade)
 (Dy. Technical Manager)

Authorized Signatory


 (Mr. Subhas Mudgadkar)
 (Director)



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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-29/08/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	29/08/2025

SAMPLING DETAILS

01) Location of Sampling	Near East Side Entry Gate	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	25/08/2025 to 26/08/2025	
05) Time of Sampling & Sampling Duration	From 13:00PM of 25/08/2025 to 13:00PM 26/08/2025(24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	EELRC/EQ/SM/41
	Make	KUSAM MECO
	Calibration Date	Calibration On: 06/07/2025 Due On: 05/07/2026

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
MPCB Standard Limit			≤ 55	≤ 45
1	13:00 PM	dB (A)	52.3	-
2	14:00PM	dB (A)	50.1	-
3	15:00 PM	dB (A)	52.8	-
4	16:00 PM	dB (A)	50.3	-
5	17:00 PM	dB (A)	48.6	-
6	18:00 PM	dB (A)	50.1	-
7	19:00 PM	dB (A)	48.9	-
8	20:00 PM	dB (A)	47.7	-
9	21:00 PM	dB (A)	50.6	-
10	22:00 PM	dB (A)	-	42.1
11	23:00 PM	dB (A)	-	40.7
12	24:00AM	dB (A)	-	37.8
13	01:00AM	dB (A)	-	35.6
14	02:00 AM	dB (A)	-	34.1
15	03:00 AM	dB (A)	-	36.9
16	04:00 AM	dB (A)	-	38.4
17	05:00 AM	dB (A)	-	34.8
18	06:00 AM	dB (A)	40.5	-
19	07:00 AM	dB (A)	45.4	-
20	08:00 AM	dB (A)	42.3	-
21	09:00 AM	dB (A)	50.2	-
22	10:00 AM	dB (A)	48.8	-
23	11:00 AM	dB (A)	49.1	-
24	12:00 PM	dB (A)	50.4	-
Average		dB (A)	48.63	37.55

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

(Ms. Dhyanashila Narwade)
(Dy. Technical Manager)

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Authorized Signatory

(Mr. Subhash Gadgaikar)
(Director)

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-30/08/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	29/08/2025

SAMPLING DETAILS

01) Location of Sampling	Near North Side Engineering Office	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	25/08/2025 to 26/08/2025	
05) Time of Sampling & Sampling Duration	From 13:10PM of 25/08/2025 to 13:10 PM of 26/08/2025(24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	KM-928MK-1
	Make	LF2539961
	Calibration Date	Calibration On: 13/11/2024 Due On: 13/11/2025

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	13:10 PM	dB (A)	50.1	-
2	14:10PM	dB (A)	48.3	-
3	15:10 PM	dB (A)	50.2	-
4	16:10 PM	dB (A)	47.5	-
5	17:10 PM	dB (A)	44.2	-
6	18:10 PM	dB (A)	48.2	-
7	19:10 PM	dB (A)	47.6	-
8	20:10 PM	dB (A)	51.7	-
9	21:10 PM	dB (A)	48.5	-
10	22:10 PM	dB (A)	-	52.4
11	23:10 PM	dB (A)	-	51.3
12	24:10AM	dB (A)	-	37.2
13	01:10AM	dB (A)	-	38.9
14	02:10 AM	dB (A)	-	34.2
15	03:10 AM	dB (A)	-	37.6
16	04:10 AM	dB (A)	-	36.1
17	05:10 AM	dB (A)	-	38.5
18	06:10 AM	dB (A)	40.7	-
19	07:10 AM	dB (A)	47.1	-
20	08:10 AM	dB (A)	46.8	-
21	09:10 AM	dB (A)	44.1	-
22	10:10 AM	dB (A)	43.9	-
23	11:10 AM	dB (A)	48.6	-
24	12:10 AM	dB (A)	50.4	-
	Average	dB (A)	47.37	40.78

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

(Ms. Dharmila Narwade)
(Dy. Technical Manager)

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Authorized Signatory

(Mr. Subhash Mudgalkar)
(Director)

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-31/08/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	29/08/2025

SAMPLING DETAILS

01) Location of Sampling	Near East Side	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	25/08/2025 to 26/08/2025	
05) Time of Sampling & Sampling Duration	From 13:20 PM of 25/08/2025 to 13:20 PM of 26/08/2025 (24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	KM-928MK-1
	Make	LF2539944
	Calibration Date	Calibration On: 13/11/2024 Due On: 13/11/2025

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	13:20 PM	dB (A)	52.4	-
2	14:20 PM	dB (A)	50.9	-
3	15:20 PM	dB (A)	51.3	-
4	16:20 PM	dB (A)	53.2	-
5	17:20 PM	dB (A)	48.3	-
6	18:20 PM	dB (A)	45.5	-
7	19:20 PM	dB (A)	38.9	-
8	20:20 PM	dB (A)	40.1	-
9	21:20 PM	dB (A)	37.4	-
10	22:20 PM	dB (A)	-	37.2
11	23:20 PM	dB (A)	-	35.1
12	24:20 AM	dB (A)	-	34.3
13	01:20 AM	dB (A)	-	38.5
14	02:20 AM	dB (A)	-	34.2
15	03:20 AM	dB (A)	-	34.6
16	04:20 AM	dB (A)	-	37.4
17	05:20 AM	dB (A)	-	37.9
18	06:20 AM	dB (A)	36.8	-
19	07:20 AM	dB (A)	43.7	-
20	08:20 AM	dB (A)	42.1	-
21	09:20 AM	dB (A)	43.6	-
22	10:20 AM	dB (A)	41.9	-
23	11:20 AM	dB (A)	35.8	-
24	12:20 AM	dB (A)	40.2	-
	Average	dB (A)	43.88	36.15

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

(Ms. Dharmavani Narwade)
(Dy. Technical Manager)



Authorized Signatory

(Mr. Subhash Chaudhary)
(Director)

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Sample ID. EEL/ABD/N-01/09/2025-26	Date of Reporting 10/09/2025
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SAMPLING DETAIL

01) Location of Sampling	North Side Entry Gate	
02) Sampling Procedure	IS 4758	
03) Sample Collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt.Ltd.	
04) Date of Sampling	01/09/2025 to 02/09/2025	
05) Time of Sampling & Sampling Duration	From 10:30AM of 01/09/2025 to 10:30AM of 02/09/2025(24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Make/Model No.	KM-928MK-1
	Serial No.	EELRC/EQ/NM/90
	Calibration Date	Calibration On: 13/11/2024 Due On: 13/11/2025

RESULT

Sr. No.	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	10:30AM	dB (A)	50.1	-
2	11:30AM	dB (A)	51.9	-
3	12:30 PM	dB (A)	49.5	-
4	13:30 PM	dB (A)	48.5	-
5	14:30 PM	dB (A)	47.3	-
6	15:30 PM	dB (A)	48.6	-
7	16:30 PM	dB (A)	49.2	-
8	17:30 PM	dB (A)	50.9	-
9	18:30 PM	dB (A)	46.3	-
10	19:30 PM	dB (A)	47.3	-
11	20:30 PM	dB (A)	43.7	-
12	21:30 PM	dB (A)	42.2	-
13	22:30PM	dB (A)	-	32.6
14	23:30 PM	dB (A)	-	38.9
15	24:30 AM	dB (A)	-	40.2
16	01:30 AM	dB (A)	-	39.5
17	02:30 AM	dB (A)	-	38.6
18	03:30 AM	dB (A)	-	35.1
19	04:30 AM	dB (A)	-	40.8
20	05:30 AM	dB (A)	-	34.2
21	06:30 AM	dB (A)	36.1	-
22	07:30 AM	dB (A)	38.9	-
23	08:30 AM	dB (A)	40.1	-
24	09:30 AM	dB (A)	42.8	-
	Average	dB (A)	45.84	37.49

UOM - Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

(Mr. Prashant Patil)
(Dy. Quality Manager)



Authorized Signatory

(Ms. Dhanashikha Narwade)
(Dy. Technical Manager)

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Email : punesales@excellentenviro.com

Certifications : ◆ ISO 9001: 2015 ◆ ISO 14001 : 2015 ◆ ISO 45001: 2018

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Sample ID. EEL/ABD/N-02/09/2025-26	Date of Reporting 10/09/2025
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SAMPLING DETAILS

01) Location of Sampling	Near Stock Yard
02) Sampling Procedure	IS 4758
03) Sample collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt.Ltd.
04) Date of Sampling	01/09/2025 to 02/09/2025
05) Time of Sampling & Sampling Duration	From 10:40AM of 01/09/2025 to 10:40AM of 02/09/2025(24 hrs.)
06) Sampling Duration	24 hrs. Day & Night
07) Instrument Details	Serial No. EELRC/EQ/SM/37
	Make KUSAM MECO
	Calibration Date Calibration On: 06/07/2025 Due On: 05/07/2026

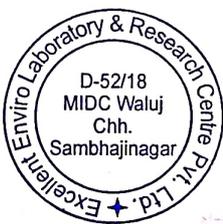
RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	10:40 AM	dB (A)	50.5	-
2	11:40AM	dB (A)	52.8	-
3	12:40 PM	dB (A)	50.9	-
4	13:40 PM	dB (A)	51.3	-
5	14:40 PM	dB (A)	50.7	-
6	15:40 PM	dB (A)	49.8	-
7	16:40 PM	dB (A)	48.7	-
8	17:40 PM	dB (A)	46.2	-
9	18:40 PM	dB (A)	50.8	-
10	19:40 PM	dB (A)	48.3	-
11	20:40 PM	dB (A)	47.2	-
12	21:40 PM	dB (A)	42.1	-
13	22:40PM	dB (A)	-	37.4
14	23:40 PM	dB (A)	-	36.2
15	24:40 AM	dB (A)	-	36.9
16	01:40 AM	dB (A)	-	35.2
17	02:40 AM	dB (A)	-	36.8
18	03:40 AM	dB (A)	-	37.6
19	04:40 AM	dB (A)	-	42.7
20	05:40 AM	dB (A)	-	43.1
21	06:40 AM	dB (A)	42.8	-
22	07:40 AM	dB (A)	40.7	-
23	08:40 AM	dB (A)	43.2	-
24	09:40 AM	dB (A)	46.7	-
	Average	dB(A)	47.67	38.24

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB Normal Limits

Reviewed By


 (Mr. Prashant Patil)
 (Dy. Quality Manager)



Authorized Signatory


 (Ms. Dhayimashila Narwade)
 (Dy. Technical Manager)

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-03/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	10/09/2025

SAMPLING DETAILS

01) Location of Sampling	West Side Near Compound Wall	
02) Sampling Procedure	IS 4758	
03) Sample Collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt.Ltd.	
04) Date of Sampling	01/09/2025 to 02/09/2025	
05) Time of Sampling & Sampling Duration	From 10:50 AM of 01/09/2025 to 10:50AM of 02/09/2025(24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	EELRC/EQ/SM/38
	Make	KUSAM MECO
	Calibration Date	Calibration On: 06/07/2025 Due On: 05/07/2026

RESULT

Sr. No.	Time	UOM	Result (Day Time)	Result (Night Time)
MPCB Standard Limit				
1	10:50 AM		≤ 55	≤ 45
2	11:50AM	dB (A)	47.9	-
3	12:50 PM	dB (A)	49.6	-
4	13:50 PM	dB (A)	50.1	-
5	14:50 PM	dB (A)	47.8	-
6	15:50 PM	dB (A)	49.7	-
7	16:50 PM	dB (A)	47.6	-
8	17:50 PM	dB (A)	49.5	-
9	18:50 PM	dB (A)	50.2	-
10	19:50 PM	dB (A)	49.5	-
11	20:50 PM	dB (A)	45.2	-
12	21:50 PM	dB (A)	40.9	-
13	22:50PM	dB (A)	38.4	-
14	23:50 PM	dB (A)	-	36.9
15	24:50 AM	dB (A)	-	37.5
16	01:50 AM	dB (A)	-	36.2
17	02:50 AM	dB (A)	-	37.8
18	03:50 AM	dB (A)	-	36.7
19	04:50 AM	dB (A)	-	34.2
20	05:50 AM	dB (A)	-	42.8
21	06:50 AM	dB (A)	-	40.1
22	07:50 AM	dB (A)	40.1	-
23	08:50 AM	dB (A)	47.6	-
24	09:50 AM	dB (A)	45.2	-
	Average	dB(A)	44.9	-
			46.51	37.78

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits

Reviewed By


 (Mr. Prashant Patil)
 (Dy. Quality Manager)



Authorized Signatory


 (Ms. Dharmashila Narwade)
 (Dy. Technical Manager)

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-04/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	10/09/2025

SAMPLING DETAILS

01) Location of Sampling	Near East Side Entry Gate	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	01/09/2025 to 02/09/2025	
05) Time of Sampling & Sampling Duration	From 11:00AM of 01/09/2025 to 11:00AM 02/09/2025(24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	EELRC/EQ/SM/41
	Make	KUSAM MECO
	Calibration Date	Calibration On: 06/07/2025 Due On: 05/07/2026

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
			≤ 55	≤ 45
	MPCB Standard Limit			
1	11:00 AM	dB (A)	51.9	-
2	12:00PM	dB (A)	48.4	-
3	13:00 PM	dB (A)	51.6	-
4	14:00 PM	dB (A)	49.8	-
5	15:00 PM	dB (A)	51.7	-
6	16:00 PM	dB (A)	50.6	-
7	17:00 PM	dB (A)	52.4	-
8	18:00 PM	dB (A)	48.4	-
9	19:00 PM	dB (A)	50.3	-
10	20:00 PM	dB (A)	49.4	-
11	21:00 PM	dB (A)	43.5	-
12	22:00 PM	dB (A)	-	36.2
13	23:00PM	dB (A)	-	37.5
14	24:00 AM	dB (A)	-	35.2
15	01:00 AM	dB (A)	-	35.8
16	02:00 AM	dB (A)	-	37.8
17	03:00 AM	dB (A)	-	36.2
18	04:00 AM	dB (A)	-	40.3
19	05:00 AM	dB (A)	-	39.8
20	06:00 AM	dB (A)	44.7	-
21	07:00 AM	dB (A)	49.8	-
22	08:00 AM	dB (A)	44.3	-
23	09:00 AM	dB (A)	41.2	-
24	10:00 AM	dB (A)	41.9	-
	Average	dB (A)	48.12	37.35

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

(Mr. Prashant Patil)
(Dy. Quality Manager)



Authorized Signatory

(Ms. Dhammashila Narwade)
(Dy. Technical Manager)

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 Email : punesales@excellentenviro.com

Certifications : ♦ ISO 9001: 2015 ♦ ISO 14001 : 2015 ♦ ISO 45001: 2018

Website : www.eelab.in/ www.excellentenviro.com

Excellent Enviro Laboratory & Research Center Pvt. Ltd.

CIN : U73100MH1990PLC347047

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 Master in "Water & Waste Water Treatment, Monitoring,
 Testing & Environmental Compliance".
 ♦ Technology for sustainable development ♦

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Format No. EELRC/LAB/T/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-05/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	10/09/2025

SAMPLING DETAILS

01) Location of Sampling	Near North Side Engineering Office	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	01/09/2025 to 02/09/2025	
05) Time of Sampling & Sampling Duration	From 11:10AM of 01/09/2025 to 11:10 AM of 02/09/2025(24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	KM-928MK-1
	Make	LF2539961
	Calibration Date	Calibration On: 13/11/2024 Due On: 13/11/2025

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	11:10 AM	dB (A)	52.9	-
2	12:10PM	dB (A)	50.1	-
3	13:10 PM	dB (A)	51.2	-
4	14:10 PM	dB (A)	48.6	-
5	15:10 PM	dB (A)	47.3	-
6	16:10 PM	dB (A)	50.2	-
7	17:10 PM	dB (A)	49.4	-
8	18:10 PM	dB (A)	50.3	-
9	19:10 PM	dB (A)	45.6	-
10	20:10 PM	dB (A)	51.4	-
11	21:10 PM	dB (A)	52.5	-
12	22:10 PM	dB (A)	-	35.3
13	23:10PM	dB (A)	-	37.4
14	24:10 AM	dB (A)	-	35.1
15	01:10 AM	dB (A)	-	35.9
16	02:10 AM	dB (A)	-	32.6
17	03:10 AM	dB (A)	-	35.5
18	04:10 AM	dB (A)	-	43.2
19	05:10 AM	dB (A)	-	49.5
20	06:10 AM	dB (A)	48.7	-
21	07:10 AM	dB (A)	46.7	-
22	08:10 AM	dB (A)	46.5	-
23	09:10 AM	dB (A)	46.2	-
24	10:10 AM	dB (A)	45.6	-
	Average	dB (A)	48.95	38.06

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By


 (Mr. Prashant Patil)
 (Dy. Quality Manager)



Authorized Signatory


 (Ms. Dhamashila Narwade)
 (Dy. Technical Manager)

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CIN : U73100MH2020PTC347047

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-06/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	10/09/2025

SAMPLING DETAILS

01) Location of Sampling	Near East Side	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	01/09/2025 to 02/09/2025	
05) Time of Sampling & Sampling Duration	From 11:20 AM of 01/09/2025 to 11:20 AM of 02/09/2025(24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	KM-928MK-1
	Make	LF2539944
	Calibration Date	Calibration On: 13/11/2024 Due On: 13/11/2025

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	11:20 AM	dB (A)	53.8	-
2	12:20 PM	dB (A)	52.1	-
3	13:20 PM	dB (A)	51.9	-
4	14:20 PM	dB (A)	52.4	-
5	15:20 PM	dB (A)	50.3	-
6	16:20 PM	dB (A)	48.6	-
7	17:20 PM	dB (A)	45.2	-
8	18:20 PM	dB (A)	38.6	-
9	19:20 PM	dB (A)	39.4	-
10	20:20 PM	dB (A)	39.2	-
11	21:20 PM	dB (A)	37.8	-
12	22:20 PM	dB (A)	-	36.5
13	23:20 PM	dB (A)	-	40.2
14	24:20 AM	dB (A)	-	37.8
15	01:20 AM	dB (A)	-	36.4
16	02:20 AM	dB (A)	-	39.6
17	03:20 AM	dB (A)	-	40.1
18	04:20 AM	dB (A)	-	38.9
19	05:20 AM	dB (A)	-	40.8
20	06:20 AM	dB (A)	40.2	-
21	07:20 AM	dB (A)	41.9	-
22	08:20 AM	dB (A)	39.5	-
23	09:20 AM	dB (A)	37.5	-
24	10:20 AM	dB (A)	42.1	-
	Average	dB (A)	44.41	38.79

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB & Central Limits.

Reviewed By


 (Mr. Prashant Patil)
 (Dy. Quality Manager)



Authorized Signatory


 (Ms. Dhanmashila Narwade)
 (Dy. Technical Manager)

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-07/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	17/09/2025

SAMPLING DETAIL

01) Location of Sampling	North Side Entry Gate	
02) Sampling Procedure	IS 4758	
03) Sample Collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	08/09/2025 to 09/09/2025	
05) Time of Sampling & Sampling Duration	From 11:00AM of 08/09/2025 to 11:00AM of 09/09/2025(24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Make/Model No.	KM-928MK-1
	Serial No.	EELRC/EO/NM/90
	Calibration Date	Calibration On: 13/11/2024 Due On: 13/11/2025

RESULT

Sr. No.	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	11:00AM	dB (A)	52.3	-
2	12:00PM	dB (A)	53.1	-
3	13:00 PM	dB (A)	50.6	-
4	14:00 PM	dB (A)	51.3	-
5	15:00 PM	dB (A)	48.4	-
6	16:00 PM	dB (A)	49.5	-
7	17:00 PM	dB (A)	50.1	-
8	18:00 PM	dB (A)	48.7	-
9	19:00 PM	dB (A)	48.3	-
10	20:00 PM	dB (A)	50.9	-
11	21:00 PM	dB (A)	47.4	-
12	22:00 PM	dB (A)	-	40.3
13	23:00PM	dB (A)	-	34.2
14	24:00 AM	dB (A)	-	40.2
15	01:00 AM	dB (A)	-	39.8
16	02:00 AM	dB (A)	-	38.2
17	03:00 AM	dB (A)	-	37.3
18	04:00 AM	dB (A)	-	39.1
19	05:00 AM	dB (A)	-	37.4
20	06:00 AM	dB (A)	36.7	-
21	07:00 AM	dB (A)	38.4	-
22	08:00 AM	dB (A)	40.2	-
23	09:00 AM	dB (A)	42.5	-
24	10:00 AM	dB (A)	39.8	-
	Average	dB (A)	46.76	38.31

UOM – Unit of Measurement Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

(Mr. Prashant Patil)
(Dy. Quality Manager)



Authorized Signatory

(Ms. Dharmashila Narwade)
(Dy. Technical Manager)

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 Email : eelab@excellentenviro.com/info@excellentenviro.com/sales@excellentenviro.com
 MUMBAI OFFICE : Flat No 202, OM Sai Chs, Near Garden Hotel, Swami Nityanand road, Panvel Navi Mumbai 410206. ☎ 08652671991
 Email : kalyani@excellentenviro.com/ mumbaisales@excellentenviro.com
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 Email : punesales@excellentenviro.com
 Certifications : ♦ ISO 9001: 2015 ♦ ISO 14001 : 2015 ♦ ISO 45001: 2018 Website : www.eelab.in/ www.excellentenviro.com

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Master in "Water & Waste Water Treatment, Monitoring,
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◆ Technology for sustainable development ◆

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-08/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	17/09/2025

SAMPLING DETAILS

01) Location of Sampling	Near Stock Yard	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	08/09/2025 to 09/09/2025	
05) Time of Sampling & Sampling Duration	From 11:10 AM of 08/09/2025 to 11:10 AM of 09/09/2025 (24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	EELRC/EQ/SM/37
	Make	KUSAM MECO
	Calibration Date	Calibration On: 06/07/2025 Due On: 05/07/2026

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	11:10 AM	dB (A)	48.3	-
2	12:10PM	dB (A)	50.9	-
3	13:10 PM	dB (A)	47.2	-
4	14:10 PM	dB (A)	49.6	-
5	15:10 PM	dB (A)	48.9	-
6	16:10 PM	dB (A)	50.2	-
7	17:10 PM	dB (A)	51.3	-
8	18:10 PM	dB (A)	47.6	-
9	19:10 PM	dB (A)	46.2	-
10	20:10 PM	dB (A)	49.7	-
11	21:10 PM	dB (A)	50.4	-
12	22:10 PM	dB (A)	-	39.5
13	23:10PM	dB (A)	-	36.5
14	24:10 AM	dB (A)	-	39.7
15	01:10 AM	dB (A)	-	37.6
16	02:10 AM	dB (A)	-	40.2
17	03:10 AM	dB (A)	-	39.4
18	04:10 AM	dB (A)	-	40.8
19	05:10 AM	dB (A)	-	39.8
20	06:10 AM	dB (A)	45.6	-
21	07:10 AM	dB (A)	44.9	-
22	08:10 AM	dB (A)	46.7	-
23	09:10 AM	dB (A)	45.3	-
24	10:10 AM	dB (A)	48.4	-
	Average	dB(A)	48.20	39.19

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB Normal Limits

Reviewed By

(Mr. Prashant Patil)
(Dy. Quality Manager)



Authorized Signatory

(Ms. Dhanmashila Narwade)
(Dy. Technical Manager)

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Excellent Enviro Laboratory & Research Center Pvt. Ltd.

CIN : U73100MH2020PTC312947

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-09/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	17/09/2025

SAMPLING DETAILS

01) Location of Sampling	West Side Near Compound Wall	
02) Sampling Procedure	IS 4758	
03) Sample Collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	08/09/2025 to 09/09/2025	
05) Time of Sampling & Sampling Duration	From 11:20 AM of 08/09/2025 to 11:20 AM of 09/09/2025 (24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	EELRC/EQ/SM/38
	Make	KUSAM MECO
	Calibration Date	Calibration On: 06/07/2025 Due On: 05/07/2026

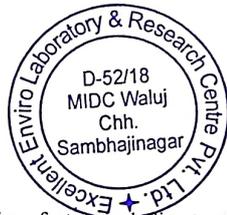
RESULT

Sr. No.	Time	UOM	Result (Day Time)	Result (Night Time)
MPCB Standard Limit				
1	11:20 AM		≤ 55	≤ 45
2	12:20 PM	dB (A)	49.9	-
3	13:20 PM	dB (A)	51.5	-
4	14:20 PM	dB (A)	52.7	-
5	15:20 PM	dB (A)	50.1	-
6	16:20 PM	dB (A)	51.6	-
7	17:20 PM	dB (A)	49.7	-
8	18:20 PM	dB (A)	50.6	-
9	19:20 PM	dB (A)	48.3	-
10	20:20 PM	dB (A)	49.1	-
11	21:20 PM	dB (A)	48.5	-
12	22:20 PM	dB (A)	43.7	-
13	23:20 PM	dB (A)	-	40.6
14	24:20 AM	dB (A)	-	38.8
15	01:20 AM	dB (A)	-	39.7
16	02:20 AM	dB (A)	-	49.5
17	03:20 AM	dB (A)	-	40.2
18	04:20 AM	dB (A)	-	39.8
19	05:20 AM	dB (A)	-	38.7
20	06:20 AM	dB (A)	-	40.3
21	07:20 AM	dB (A)	43.2	-
22	08:20 AM	dB (A)	45.8	-
23	09:20 AM	dB (A)	45.2	-
24	10:20 AM	dB (A)	42.3	-
	Average	dB(A)	47.76	40.95

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits

Reviewed By

(Mr. Prashant Patil)
(Dy. Quality Manager)



Authorized Signatory

(Ms. Dhammashila Narwade)
(Dy. Technical Manager)

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-10/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	17/09/2025

SAMPLING DETAILS	
01) Location of Sampling	Near East Side Entry Gate
02) Sampling Procedure	IS 4758
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.
04) Date of Sampling	08/09/2025 to 09/09/2025
05) Time of Sampling & Sampling Duration	From 11:30 AM of 08/09/2025 to 11:30 AM of 09/09/2025 (24 hrs.)
06) Sampling Duration	24 hrs. Day & Night
07) Instrument Details	Serial No. EELRC/EQ/SM/41
	Make KUSAM MECO
	Calibration Date Calibration On: 06/07/2025 Due On: 05/07/2026

RESULT				
Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
MPCB Standard Limit			≤ 55	≤ 45
1	11:30 AM	dB (A)	53.2	-
2	12:30 PM	dB (A)	50.2	-
3	13:30 PM	dB (A)	52.1	-
4	14:30 PM	dB (A)	50.3	-
5	15:30 PM	dB (A)	49.8	-
6	16:30 PM	dB (A)	48.6	-
7	17:30 PM	dB (A)	50.7	-
8	18:30 PM	dB (A)	49.6	-
9	19:30 PM	dB (A)	51.2	-
10	20:30 PM	dB (A)	50.9	-
11	21:30 PM	dB (A)	45.8	-
12	22:30 PM	dB (A)	-	38.5
13	23:30 PM	dB (A)	-	40.2
14	24:30 AM	dB (A)	-	36.8
15	01:30 AM	dB (A)	-	37.6
16	02:30 AM	dB (A)	-	38.7
17	03:30 AM	dB (A)	-	39.8
18	04:30 AM	dB (A)	-	38.2
19	05:30 AM	dB (A)	-	36.9
20	06:30 AM	dB (A)	46.2	-
21	07:30 AM	dB (A)	50.1	-
22	08:30 AM	dB (A)	47.4	-
23	09:30 AM	dB (A)	49.5	-
24	10:30 AM	dB (A)	46.2	-
Average		dB (A)	49.49	38.34

UOM - Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

(Mr. Prashant Patil)
(Dy. Quality Manager)

Authorized Signatory

(Ms. Dhyanashila Narwade)
(Dy. Technical Manager)

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-11/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	17/09/2025

SAMPLING DETAILS

01) Location of Sampling	Near North Side Engineering Office	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	08/09/2025 to 09/09/2025	
05) Time of Sampling & Sampling Duration	From 11:40 AM of 08/09/2025 to 11:40 AM of 09/09/2025 (24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	KM-928MK-1
	Make	LF2539961
	Calibration Date	Calibration On: 13/11/2024 Due On: 13/11/2025

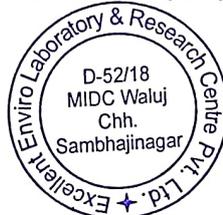
RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	11:40 AM	dB (A)	50.3	-
2	12:40PM	dB (A)	49.8	-
3	13:40 PM	dB (A)	50.4	-
4	14:40 PM	dB (A)	49.7	-
5	15:40 PM	dB (A)	49.6	-
6	16:40 PM	dB (A)	50.1	-
7	17:40 PM	dB (A)	50.6	-
8	18:40 PM	dB (A)	49.7	-
9	19:40 PM	dB (A)	46.5	-
10	20:40 PM	dB (A)	50.8	-
11	21:40 PM	dB (A)	51.2	-
12	22:40 PM	dB (A)	-	36.5
13	23:40PM	dB (A)	-	38.4
14	24:40 AM	dB (A)	-	37.9
15	01:40 AM	dB (A)	-	38.4
16	02:40 AM	dB (A)	-	35.8
17	03:40 AM	dB (A)	-	36.3
18	04:40 AM	dB (A)	-	40.1
19	05:40 AM	dB (A)	-	44.6
20	06:40 AM	dB (A)	46.2	-
21	07:40 AM	dB (A)	45.7	-
22	08:40 AM	dB (A)	44.3	-
23	09:40 AM	dB (A)	45.4	-
24	10:40 AM	dB (A)	40.8	-
	Average	dB (A)	48.19	38.50

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By


(Mr. Prashant Patil)
(Dy. Quality Manager)



Authorized Signatory


(Ms. Dhamashila Narwade)
(Dy. Technical Manager)

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Sample ID. EEL/ABD/N-12/09/2025-26	Date of Reporting 17/09/2025
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SAMPLING DETAILS

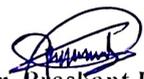
01) Location of Sampling	Near East Side	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	08/09/2025 to 09/09/2025	
05) Time of Sampling & Sampling Duration	From 11:50 AM of 08/09/2025 to 11:50 AM of 09/09/2025 (24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	KM-928MK-1
	Make	LF2539944
	Calibration Date	Calibration On: 13/11/2024 Due On: 13/11/2025

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	11:50 AM	dB (A)	50.9	-
2	12:50PM	dB (A)	51.6	-
3	13:50 PM	dB (A)	50.4	-
4	14:50 PM	dB (A)	51.3	-
5	15:50 PM	dB (A)	45.6	-
6	16:50 PM	dB (A)	48.1	-
7	17:50 PM	dB (A)	47.5	-
8	18:50 PM	dB (A)	39.8	-
9	19:50 PM	dB (A)	40.8	-
10	20:50 PM	dB (A)	39.2	-
11	21:50 PM	dB (A)	38.7	-
12	22:50 PM	dB (A)	-	38.6
13	23:50PM	dB (A)	-	39.4
14	24:50 AM	dB (A)	-	38.1
15	01:50 AM	dB (A)	-	37.3
16	02:50 AM	dB (A)	-	40.5
17	03:50 AM	dB (A)	-	40.2
18	04:50 AM	dB (A)	-	39.7
19	05:50 AM	dB (A)	-	38.4
20	06:50 AM	dB (A)	41.6	-
21	07:50 AM	dB (A)	40.2	-
22	08:50 AM	dB (A)	40.3	-
23	09:25AM	dB (A)	37.4	-
24	10:50 AM	dB (A)	40.8	-
	Average	dB (A)	44.01	39.10

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By


 (Mr. Prashant Patil)
 (Dy. Quality Manager)

Authorized Signatory


 (Ms. Dhamashila Narwade)
 (Dy. Technical Manager)

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-13/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	19/09/2025

SAMPLING DETAIL

01) Location of Sampling	North Side Entry Gate	
02) Sampling Procedure	IS 4758	
03) Sample Collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt.Ltd.	
04) Date of Sampling	15/09/2025 to 16/09/2025	
05) Time of Sampling & Sampling Duration	From 10:00AM of 15/09/2025 to 10:00AM of 16/09/2025(24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Make/Model No.	KM-928MK-1
	Serial No.	EELRC/EO/NM/90
	Calibration Date	Calibration On: 13/11/2024 Due On: 13/11/2025

RESULT

Sr. No.	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	10:00AM	dB (A)	50.9	-
2	11:00AM	dB (A)	51.3	-
3	12:00 PM	dB (A)	49.5	-
4	13:00 PM	dB (A)	50.4	-
5	14:00 PM	dB (A)	51.3	-
6	15:00 PM	dB (A)	48.1	-
7	16:00 PM	dB (A)	52.8	-
8	17:00 PM	dB (A)	49.7	-
9	18:00 PM	dB (A)	50.1	-
10	19:00 PM	dB (A)	47.6	-
11	20:00 PM	dB (A)	52.8	-
12	21:00 PM	dB (A)	43.2	-
13	22:00PM	dB (A)	-	36.5
14	23:00 PM	dB (A)	-	38.2
15	24:00 AM	dB (A)	-	40.3
16	01:00 AM	dB (A)	-	40.1
17	02:00 AM	dB (A)	-	39.8
18	02:00 AM	dB (A)	-	40.5
19	04:00 AM	dB (A)	-	39.4
20	05:00 AM	dB (A)	-	38.2
21	06:00 AM	dB (A)	41.5	-
22	07:00 AM	dB (A)	39.4	-
23	08:00 AM	dB (A)	40.8	-
24	09:00 AM	dB (A)	38.6	-
	Average	dB (A)	47.38	39.13

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

(Mr. Prashant Patil)
(Dy. Quality Manager)



Authorized Signatory

(Ms. Bhamprashila Narwade)
(Dy. Technical Manager)

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Email : punesales@excellentenviro.com

Certifications : ◆ ISO 9001: 2015 ◆ ISO 14001 : 2015 ◆ ISO 45001: 2018

Website : www.eelab.in/ www.excellentenviro.com

521cellent Enviro Laboratory & Research Center Pvt. Ltd.

CIN : U73100MH2020PTC347047

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 ♦ Technology for sustainable development ♦

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-14/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	19/09/2025

SAMPLING DETAILS

01) Location of Sampling	Near Stock Yard
02) Sampling Procedure	IS 4758
03) Sample collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt.Ltd.
04) Date of Sampling	15/09/2025 to 16/09/2025
05) Time of Sampling & Sampling Duration	From 10:10 AM of 15/09/2025 to 10:10 AM of 16/09/2025 (24 hrs.)
06) Sampling Duration	24 hrs. Day & Night
07) Instrument Details	Serial No. EELRC/EQ/SM/37
	Make KUSAM MECO
	Calibration Date Calibration On: 06/07/2025 Due On: 05/07/2026

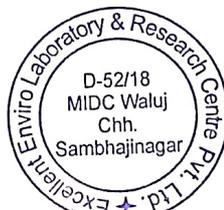
RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	10:10 AM	dB (A)	48.3	-
2	11:10AM	dB (A)	50.9	-
3	12:10 PM	dB (A)	47.2	-
4	13:10 PM	dB (A)	49.6	-
5	14:10 PM	dB (A)	48.9	-
6	15:10 PM	dB (A)	50.2	-
7	16:10 PM	dB (A)	51.3	-
8	17:10 PM	dB (A)	47.6	-
9	18:10 PM	dB (A)	46.2	-
10	19:10 PM	dB (A)	49.7	-
11	20:10 PM	dB (A)	50.4	-
12	21:10 PM	dB (A)	39.5	-
13	22:10PM	dB (A)	-	36.5
14	23:10 PM	dB (A)	-	39.7
15	24:10 AM	dB (A)	-	37.6
16	01:10 AM	dB (A)	-	40.2
17	02:10 AM	dB (A)	-	39.4
18	02:10 AM	dB (A)	-	40.8
19	04:10 AM	dB (A)	-	39.8
20	05:10 AM	dB (A)	-	45.6
21	06:10 AM	dB (A)	44.9	-
22	07:10 AM	dB (A)	46.7	-
23	08:10 AM	dB (A)	45.3	-
24	09:10 AM	dB (A)	48.4	-
	Average	dB(A)	47.82	39.95

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB Normal Limits

Reviewed By

(Mr. Prashant Patil)
(Dy. Quality Manager)



Authorized Signatory

(Ms. Dharmashila Narwade)
(Dy. Technical Manager)

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Certifications : ♦ ISO 9001: 2015 ♦ ISO 14001 : 2015 ♦ ISO 45001: 2018

Website : www.eelab.in/ www.excellentenviro.com

473 Excellent Enviro Laboratory & Research Center Pvt. Ltd. 522

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◆ Technology for sustainable development ◆

Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-15/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	19/09/2025

SAMPLING DETAILS

01) Location of Sampling	West Side Near Compound Wall	
02) Sampling Procedure	IS 4758	
03) Sample Collected By	M/s. Excellent Enviro Laboratory & Research Center Pvt.Ltd.	
04) Date of Sampling	15/09/2025 to 16/09/2025	
05) Time of Sampling & Sampling Duration	From 10:20 AM of 15/09/2025 to 10:20 AM of 16/09/2025 (24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	EELRC/EQ/SM/38
	Make	KUSAM MECO
	Calibration Date	Calibration On: 06/07/2025 Due On: 05/07/2026

RESULT

Sr. No.	Time	UOM	Result (Day Time)	Result (Night Time)
MPCB Standard Limit			≤ 55	≤ 45
1	10:20 AM	dB (A)	51.8	-
2	11:20AM	dB (A)	50.3	-
3	12:20 PM	dB (A)	52.1	-
4	13:20 PM	dB (A)	49.7	-
5	14:20 PM	dB (A)	49.2	-
6	15:20 PM	dB (A)	51.3	-
7	16:20 PM	dB (A)	52.6	-
8	17:20 PM	dB (A)	49.5	-
9	18:20 PM	dB (A)	50.3	-
10	19:20 PM	dB (A)	49.7	-
11	20:20 PM	dB (A)	46.5	-
12	21:20 PM	dB (A)	48.2	-
13	22:20PM	dB (A)	-	40.1
14	23:20 PM	dB (A)	-	39.2
15	24:20 AM	dB (A)	-	50.2
16	01:20 AM	dB (A)	-	43.4
17	02:20 AM	dB (A)	-	42.2
18	02:20 AM	dB (A)	-	36.2
19	04:20 AM	dB (A)	-	38.1
20	05:20 AM	dB (A)	-	42.9
21	06:20 AM	dB (A)	47.8	-
22	07:20 AM	dB (A)	47.4	-
23	08:20 AM	dB (A)	43.1	-
24	09:20 AM	dB (A)	42.5	-
	Average	dB(A)	48.88	41.54

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits

Reviewed By

(Mr. Prashant Patil)
(Dy. Quality Manager)



Authorized Signatory

(Ms. Dharmashila Narwade)
(Dy. Technical Manager)

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◆ Technology for sustainable development ◆

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-16/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	19/09/2025

SAMPLING DETAILS

01) Location of Sampling	Near East Side Entry Gate	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	15/09/2025 to 16/09/2025	
05) Time of Sampling & Sampling Duration	From 10:30 AM of 15/09/2025 to 10:30 AM of 16/09/2025 (24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	EELRC/EQ/SM/41
	Make	KUSAM MECO
	Calibration Date	Calibration On: 06/07/2025 Due On: 05/07/2026

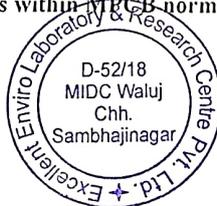
RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	10:20 AM	dB (A)	49.8	-
2	11:20 AM	dB (A)	48.5	-
3	12:20 PM	dB (A)	50.2	-
4	13:20 PM	dB (A)	49.9	-
5	14:20 PM	dB (A)	48.6	-
6	15:20 PM	dB (A)	49.1	-
7	16:20 PM	dB (A)	50.2	-
8	17:20 PM	dB (A)	50.3	-
9	18:20 PM	dB (A)	50.9	-
10	19:20 PM	dB (A)	49.5	-
11	20:20 PM	dB (A)	48.6	-
12	21:20 PM	dB (A)	39.4	-
13	22:20 PM	dB (A)	-	38.5
14	23:20 PM	dB (A)	-	37.2
15	24:20 AM	dB (A)	-	35.9
16	01:20 AM	dB (A)	-	37.3
17	02:20 AM	dB (A)	-	38.1
18	02:20 AM	dB (A)	-	37.6
19	04:20 AM	dB (A)	-	35.4
20	05:20 AM	dB (A)	-	40.2
21	06:20 AM	dB (A)	47.2	-
22	07:20 AM	dB (A)	45.2	-
23	08:20 AM	dB (A)	47.3	-
24	09:20 AM	dB (A)	45.2	-
	Average	dB (A)	48.12	37.53

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

(Mr. Prashant Patil)
(Dy. Quality Manager)



Authorized Signatory

(Ms. Dharmashila Narwade)
(Dy. Technical Manager)

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◆ Technology for sustainable development ◆

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-17/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	19/09/2025

SAMPLING DETAILS

01) Location of Sampling	Near North Side Engineering Office	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	15/09/2025 to 16/09/2025	
05) Time of Sampling & Sampling Duration	From 10:40 AM of 15/09/2025 to 10:40 AM of 16/09/2025 (24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	KM-928MK-1
	Make	LF2539961
	Calibration Date	Calibration On: 13/11/2024 Due On: 13/11/2025

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
	MPCB Standard Limit		≤ 55	≤ 45
1	10:40 AM	dB (A)	49.5	-
2	11:40AM	dB (A)	50.3	-
3	12:40 PM	dB (A)	48.4	-
4	13:40 PM	dB (A)	50.1	-
5	14:40 PM	dB (A)	52.4	-
6	15:40 PM	dB (A)	48.6	-
7	16:40 PM	dB (A)	49.3	-
8	17:40 PM	dB (A)	50.8	-
9	18:40 PM	dB (A)	49.3	-
10	19:40 PM	dB (A)	51.2	-
11	20:40 PM	dB (A)	48.4	-
12	21:40 PM	dB (A)	37.8	-
13	22:40PM	dB (A)	-	-
14	23:40 PM	dB (A)	-	39.9
15	24:40 AM	dB (A)	-	40.2
16	01:40 AM	dB (A)	-	38.1
17	02:40 AM	dB (A)	-	37.6
18	02:40 AM	dB (A)	-	38.5
19	04:40 AM	dB (A)	-	39.4
20	05:40 AM	dB (A)	-	42.3
21	06:40 AM	dB (A)	-	43.8
22	07:40 AM	dB (A)	47.6	-
23	08:40 AM	dB (A)	46.8	-
24	09:40 AM	dB (A)	40.1	-
	Average	dB (A)	47.43	39.98

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

(Mr. P. Pushant Patil)
(Dy. Quality Manager)

Authorized Signatory

(Ms. Dhamashila Narwade)
(Dy. Technical Manager)

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Format No. EELRC/LAB/F/066-7.8

AMBIENT NOISE MONITORING REPORT

Client's Name & Address	Sample ID.	EEL/ABD/N-18/09/2025-26
M/s. Thanish Construction LLP Kohinoor Business Tower, Baner Pune	Date of Reporting	19/09/2025

SAMPLING DETAILS

01) Location of Sampling	Near East Side	
02) Sampling Procedure	IS 4758	
03) Sample collected By	M/s Excellent Enviro Laboratory & Research Center Pvt. Ltd.	
04) Date of Sampling	15/09/2025 to 16/09/2025	
05) Time of Sampling & Sampling Duration	From 10:50 AM of 15/09/2025 to 10:50 AM of 16/09/2025 (24 hrs.)	
06) Sampling Duration	24 hrs. Day & Night	
07) Instrument Details	Serial No.	KM-928MK-1
	Make	LF2539944
	Calibration Date	Calibration On: 13/11/2024 Due On: 13/11/2025

RESULT

Sr. No	Time	UOM	Result (Day Time)	Result (Night Time)
MPCB Standard Limit			≤ 55	≤ 45
1	10:50 AM	dB (A)	50.3	-
2	11:50 AM	dB (A)	49.8	-
3	12:50 PM	dB (A)	50.2	-
4	13:50 PM	dB (A)	48.6	-
5	14:50 PM	dB (A)	50.3	-
6	15:50 PM	dB (A)	49.7	-
7	16:50 PM	dB (A)	51.7	-
8	17:50 PM	dB (A)	48.4	-
9	18:50 PM	dB (A)	50.8	-
10	19:50 PM	dB (A)	51.9	-
11	20:50 PM	dB (A)	49.6	-
12	21:50 PM	dB (A)	38.4	-
13	22:50 PM	dB (A)	-	38.1
14	23:50 PM	dB (A)	-	39.2
15	24:50 AM	dB (A)	-	37.3
16	01:50 AM	dB (A)	-	36.5
17	02:50 AM	dB (A)	-	37.9
18	02:50 AM	dB (A)	-	38.2
19	04:50 AM	dB (A)	-	40.2
20	05:50 AM	dB (A)	-	39.3
21	06:50 AM	dB (A)	45.2	-
22	07:50 AM	dB (A)	44.9	-
23	08:50 AM	dB (A)	38.5	-
24	09:50 AM	dB (A)	39.8	-
	Average	dB (A)	47.38	38.34

UOM – Unit of Measurement. Remarks: The Noise Level is within MPCB normal Limits.

Reviewed By

(Mr. Prashant Patil)
(Dy. Quality Manager)



Authorized Signatory

(Ms. Dhanamshila Narwade)
(Dy. Technical Manager)

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Certifications : ♦ ISO 9001: 2015 ♦ ISO 14001 : 2015 ♦ ISO 45001: 2018 Website : www.eelab.in/ www.excellentenviro.com

SR No	DATE	Area Monitoring	Time	PM25 (ug/m ³)	PM10 (ug/m ³)	CO2
6.1	23/6/25	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	12:30pm	41 43 44	62 63 64	302 308 310
2	24/6/25	A1 - Near FBCC A2 - Main gate A3 - Near steel yard	12:40pm	44 45 48	63 66 65	311 320 330
3	25/6/25	A1 - Near RBCC A2 - Main gate A3 - Near S.Y.	12:50pm	41 43 44	67 68 69	350 351 349
4	25/6/25	A1 - Near R.D A2 - Near M.U A3 - Near S.Y.	1:05pm	42 42 44	61 65 62	340 342 335
5	27/6/25	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	1:00pm	43 41 45	62 65 69	330 335 345
6	28/6/25	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	1:15pm	42 41 44	63 64 67	320 323 331
7	30/6/25	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	1:20pm	45 45 47	62 64 67	350 354 360

SR No	DATE	Area Monitoring	Time	PM25 (ug/m ³)	PM10 (ug/m ³)	CO2
8	1/7/25	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	1:20	44 45 45	64 67 68	325 335 340
9	2/7/25	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	12:45	43 41 45	67 68 69	340 350 344
10	5/7/25	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	1:00	41 42 46	63 65 65	314 322 338
11	4/7/25	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	12:50	43 46 44	61 65 69	354 333 318
12	7/7/25	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	12:40	43 41 41	64 65 67	348 371 370
13	7/7/25	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	12:30	42 45 46	70 63 69	352 378 324
14	8/7/25	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	1:20	43 45 45	69 68 68	368 354 368

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Sr No	DATE	Area Monitoring	Time	PM 2.5 ug/m ³	PM 10 ug/m ³	CO ₂	WIND	DATE	Area Monitoring	Time	PM 2.5 ug/m ³	PM 10 ug/m ³	CO ₂
29	26/1/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	11:00	44 46 43	65 70 61	326 324 315	37	09/12/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	11:00	45 44 41	68 67 61	
30	24/1/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	11:00	50 41 45	69 65 68	340 460 335	33	05/12/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	11:25	41 41 43	69 65 68	
31	28/1/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	11:00	45 43 41	69 64 67	376 351 324	33	06/12/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	11:15	49 40 48	61 65 69	
32	29/1/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	12:45	48 35 41	63 67 61	387 375 250	40	07/12/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	11:10	42 43 41	63 62 67	
33	30/1/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	12:30	49 35 31	65 69 64	371 360 351	41	08/12/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	1:00	44 46 48	65 70 61	
34	31/1/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	12:15	42 43 40	61 65 69	369 335 343	42	09/12/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	1:00	50 41 43	63 68 65	
35	31/1/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	12:45	43 45 42	63 62 62	345 364 371	43	11/12/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	1:30	49 39 41	69 68 65	
36	02/1/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	1:00	47 41 48	68 65 63	364 370 350	44	12/12/15	A1 - Near RBCC office A2 - Near main gate A3 - Near steel yard	1:30	42 45 40	64 63 60	

Sl No	DATE	Area Monitoring	Time	PM 2.5 ug/m ³	PM 10 ug/m ³	CO2	Sl No	DATE	Area Monitoring	Time	PM 2.5 ug/m ³	PM 10 ug/m ³	CO2
45	13/08/15	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:00	41 45 42	40 65 69	330 355 340	48	22/08/15	A1 Near FBCC office A2 Near main gate A3 Near steel yard	12:30	47 46 41	47 61 66	
46	14/08/15	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:20	44 47 43	69 65 63	396 345 395	54	23/08/15	A1 Near FBCC office A2 Near main gate A3 Near steel yard	12:45	52 46 48	69 63 65	
47	15/08/15	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:30	45 42 41	62 65 64	367 359 361	55	25/08/15	A1 - Near FBCC office A2 Near main gate A3 Near steel yard	12:30	43 45 47	72 65 61	
47	16/08/15	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:15	45 41 46	61 65 62	369 387 330	56	26/08/15	A1 - Near FBCC office A2 - Near main gate A3 Near steel yard	1:00	46 38 41	69 63 65	
49	17/08/15	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:10	45 48 44	67 64 61	380 385 395	57	27/08/15	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:00	45 46 43	69 67 61	
50	19/08/15	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:05	43 48 41	65 64 67	388 387 385	58	28/08/15	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:15	41 45 47	64 61 63	
51	20/08/15	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:00	44 45 43	66 69 61	371 360 365	59	29/08/15	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:30	47 46 48	69 57 64	
52	29/08/15	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:20	42 46 41	65 61 67	375 380 377	60	30/08/15	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:30	45 46 48	66 68 65	

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Sl. No	DATE	Area Monitoring	Time	PM10 ug/m ³	PM10 ug/m ³	Co2	Sl. No	DATE	Area Monitoring	Time	PM10 ug/m ³	PM10 ug/m ³	Co2
61.	01/09/25	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:00	42 43 46	62 65 68	316 324 334	69	10/09/25	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:00	45 44 41	73 64 61	330 335 340
62.	02/09/25	A1 - Near FBCC office A2 Near main gate A3 Near steel yard	1:11	47 45 46	65 70 61	344 334 325	70	11/09/25	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:05	46 48 51	65 67 69	354 360 370
63.	03/09/25	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:30	43 44 42	63 67 65	360 370 356	71	12/09/25	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:15	42 45 43	70 67 69	374 369 385
64.	04/09/25	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:30	43 45 42	66 61 67	368 370 375	72	13/09/25	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:20	35 44 47	50 62 63	388 395 367
65.	05/09/25	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:00	41 45 40	65 62 68	380 364 392	73	15/09/25	A1 Near FBCC office A2 Near main gate A3 Near steel yard	12:40	43 48 49	6 63 61	399 334 354
66.	06/09/25	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:30	48 45 47	67 69 65	364 376 355	74	16/09/25	A1 Near FBCC office A2 Near main gate A3 Near steel yard	12:30	45 50 47	69 65 68	355 390 385
67.	08/09/25	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:15	47 43 46	66 62 65	351 343 380	75	17/09/25	A1 - Near FBCC office A2 Near main gate A3 Near steel yard	12:30	48 41 45	70 66 67	350 335 365
68.	09/09/25	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:10	43 46 44	65 61 69	361 386 390	76	18/09/25	A1 Near FBCC office A2 Near main gate A3 Near steel yard	1:00	46 48 41	66 63 67	375 398 365

Sr. No	DATE	Area Monitoring	Time	PM2.5	PM1.0	CO2 ppm
				ug/m ²	ug/m ²	
77	19/9/25	A1 - Near RBCC office	1:00	49	67	380
		A2 - Near main gate		46	68	397
		A3 - Near steel yard		47	69	381
78	20/9/25	A1 - Near RBCC office	1:00	41	68	385
		A2 - Near main gate		45	69	391
		A3 - Near steel yard		43	62	361
79	22/9/25	A1 - Near RBCC office	1:00	35	63	250
		A2 - Near main gate		41	70	325
		A3 - Near steel yard		43	65	335
80	23/9/25	A1 - Near RBCC office	1:15	44	67	361
		A2 - Near main gate		43	70	398
		A3 - Near steel yard		48	66	376
81	24/09/25	A1 - Near RBCC office	1:00	48	63	565
		A2 - Near main gate		46	70	391
		A3 - Near steel yard		43	65	351
82	25/09/25	A1 -				
		A2 -				
		A3 -				

